

FORM G
INVITATION FOR EXPRESSION OF INTEREST

FOR TECHNOFAB ENGINEERING LIMITED
OPERATING IN THE ENGINEERING AND CONSTRUCTION COMPANY, SERVING THE POWER, INDUSTRIAL
AND INFRASTRUCTURE SECTORS IN INDIA AND OUTSIDE INDIA

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl. No.	Relevant particulars	Details
1	Name of the corporate debtor along with PAN and CIN	Technofab Engineering Limited PAN: AAAC3829R CIN: L74210DL1971PLC005712
2	Address of registered office	913, Hemkunt Chambers 89, Nehru Place, New Delhi, South Delhi-110019
3	URL of website	-
4	Place where majority of fixed assets are located	Plot No. 5, Pocket C, Sector-27C, Mathura Road, Faridabad-121003, Haryana
5	Installed capacity of main products/services	Not applicable, considering the Corporate Debtor is engaged primarily in engineering, procurement and construction services. The Corporate Debtor has approximately 8 ongoing projects, subject to verification.
6	Quantity and value of main products/services sold in last financial year	As per the last available financial statement for Financial year 2024-25, Quantity-NA, Revenue – Rs 18.42 crore
7	Number of employees/workmen	10 employees on roll along with other contractual employees
8	Further details, including last available financial statements (with schedules) for two years and list of creditors	The last audited financial statement is available for FY 2024-25. Kindly mail us at cirp.technofabengineeringltd@gmail.com for the same
9	Eligibility for resolution applicants under section 25(2)(h) of the Code	Available at cirp.technofabengineeringltd@gmail.com
10	Last date for receipt of expression of interest	12 th October 2026
11	Date of issue of provisional list of prospective resolution applicants	16 th October 2026
12	Last date for submission of objections to provisional list	21 st October 2026
13	Date of issue of final list of prospective resolution applicants	24 th October 2026
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans	24 th October 2026
15	Last date for submission of resolution plans	24 th November 2026
16	Process email ID to submit Expression of Interest	cirp.technofabengineeringltd@gmail.com
17	Registration status of the corporate debtor as MSME	Not registered as an MSME

**The above timelines are subject to approval of extension of CIRP period by NCLT.*



IRR Insolvency Professionals Private Limited
Resolution Professional
For Technofab Engineering Limited
IBBI Reg. No IPE-0001/IPA-1/2025-26/50096
AFA Valid till 30.06.2027
Registered address: 6772/2, Dev Nagar, Karol Bagh, New Delhi - 110005
Date: 27th September 2026
Place: New Delhi

● HOLDS FULL PANEL MEETING

'Unmapped' voters need not attend hearings: EC

Form 6 to revert to original, without a separate SIR insert

DAMINI NATH
New Delhi, September 26

IN ITS FIRST meeting since *The Indian Express* reported on the deep divide within the Election Commission over the past 10 months, the poll panel on Saturday sought to address several concerns raised by its two commissioners Sukhbir Singh Sandhu and Vivek Joshi. Electors who were issued notices for "logical discrepancies" and for being "unmapped" in the ongoing Special Intensive Revision (SIR) of electoral rolls will not be required to attend hearings to establish their eligibility, a statement issued by the ECI said. "Unmapped" voters are those whose names did not figure in the rolls of the previous intensive revision.

In its statement, the Commission also said that a declaration that was added without amendment to the voter enrolment form or Form 6, would go back to the original after the SIR. *The Indian Express* had reported that the two ECs had

said this addition was "illegal, unauthorised" and called for its removal so that young, first-time voters are not harassed.

Responding to some specific concerns, the EC said agendas would be circulated in advance for all commission meetings and minutes issued. The Annual Performance Appraisal Reports of officers would be completed within the stipulated time frame, and that the commission's approval will be taken for foreign trips of the officers. Further, in its statement, the EC said, "All directions issued by the Commissioners to the officers of the Commission shall be meticulously complied with."

The Commission, comprising Chief Election Commissioner Gyanesh Kumar, and ECs Sandhu and Joshi, held a meeting at 3pm on Saturday, the EC statement said. It underlined that the press note had the "approval of the full Commission" and released a photo of the three-member EC at the meeting. The exemption from in-person hearings will be a relief to the lakhs of electors. "In case of any person to whom notice has been issued during the ongoing SIR, for being unmapped and logical discrepancies, BLOs will visit the homes



Chief Election Commissioner Gyanesh Kumar and Election Commissioners Sukhbir Singh Sandhu (left) and Vivek Joshi (right) at the meeting in New Delhi, on Saturday

Revised schedules for Delhi, Maharashtra

The ECI has announced a revised schedule for the SIR of electoral rolls for both the National Capital Territory of Delhi and Maharashtra, according to official orders released on Saturday. The window for

Delhi NCR will now conclude on October 30, 2026, and for Maharashtra on October 12, 2026. Final list publication will take place on December 4 and November 16, 2026 respectively. —ANI

will be held preferably online. Any adult member of the family can be authorized by the elector to attend the hearing on their behalf, if required," the EC announced.

The EC also clarified that the Form 6 for new voter enrolment, would revert to the original one as per the Registration of Electors Rules, 1960. While a separate declaration form was created by the EC for the SIR, the declaration was inserted within the online version of the Form 6, which can only be amended by the Law Ministry. The two

Election Commissioners had raised concerns with the same.

"The declaration attached to Form 6 for SIR has been upheld by the Hon'ble Supreme Court. For non-SIR period, the Forms applicable as per Rules (the Registration of Electors Rules 1960) will be used," the EC said in its statement. The EC on Saturday announced, "Field officers have role-based access to the ECINET system as per their statutory powers. A Committee headed by Sr. Deputy Election Commissioner (DEC) and including an independent expert from IIT/IIIT will review the ECINET to double-check that it complies with the provisions of the Acts and Rules and submit report to the Commission," it said.

According to the statement, various upgradations of the portal have already been made based on the inputs from State CEOs in the past few months. "In case, any further flexibility is required by the field officers, that will be made operational. Henceforth, all the new initiatives about IT modules and portals will be discussed in the Committee of Officers (COO) before approval by the Commission," it said.

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Cabinet Secretary TV Somanathan were in relation to the conduct of an officer. "The letter to Cabinet Secretary was not related to any policy matter of the Commission or IT division but related to the working of an officer on deputation to ECI. The work re-distribution orders issued by the concerned officer were not actually implemented after the orders of the two Commissioners and the oversight over the IT division by the DEC was never actually withdrawn," the EC statement read.

With regard to the ongoing SIR, which has been completed in 20 states/UTs so far, the EC said: "Any person whose name has got left out during SIR or thereafter, and any person including young/first-time voter, may apply to the concerned ERO, for inclusion of their names in the electoral rolls under the process of continuous updation. CEOs have been directed to facilitate the same. The CEOs, DEOs, EROs will immediately launch a special drive for enrolment of these electors."

Regarding the 97 Goa electors who had been deleted from the final roll, 81 of them had already filled the Form 6.

INDIA bloc to meet Sept 30 to chalk new plan: Mamata

PRESS TRUST OF INDIA
Kolkata, September 26

FORMER WEST BENGAL chief minister Mamata Banerjee on Saturday renewed her call for opposition unity, stating that an INDIA bloc meeting is likely to be held in Delhi to discuss Election Commission-related issues and chart out the opposition's next course of action. Addressing a rally at Serampore in Hooghly district, the Mamata All India Trinamool Congress chief said she sent a message to Congress leader Rahul Gandhi, telling him that the opposition parties must sit together and coordinate their response to the controversy surrounding the functioning of the EC and the SIR exercise. "I sent a message to Rahul Gandhi, and told him that we must sit together. A meeting of the INDIA bloc will most likely be held in Delhi's Constitution Club on September 30," she added.

The proposed meeting is expected to focus on the EC, the Special Intensive Revision of electoral rolls and the Chief Election Commissioner Gyanesh Kumar, amid nationwide protests against the poll panel and official.

Even GST 2.0 failed to fuel revival of entry hatchbacks

BUT THE POST-GST 2.0 growth numbers only confirm that the decade-long decline of the entry hatchback isn't a tax problem, but a fundamental change in consumer behaviour and purchasing power. "We have a very interesting situation where sales of smaller cars are growing at a slow rate compared to mid and larger vehicles," Madan Sabnavis, chief economist at Bank of Baroda, told *FE*.

"One reason is a definite preference shift towards larger vehicles, which reflects overall purchasing power. People in lower-income groups normally go for entry-level cars, whereas larger vehicles are bought by higher-income individuals who also have better access to credit. It

comes down to affordability and changing consumer preference." While GST 2.0 succeeded in expanding the overall market size, one year of data comprehensively proves that the classic sub-₹5 lakh Indian hatchback is no longer the country's default mobility option, and the country is no longer going to see the same cars despite lower taxes and affordability.





GOVERNMENT OF TAMIL NADU
PROJECT DEVELOPMENT GRANT FUND (PDGF)
INVITATION FOR PROPOSAL (IFP)
Consulting services
Ref: PDGF/GoTN/Bustand/Thanjavur&Thoothukudi/2026
PDGF/GoTN/Parks/Pudukottai/2026

1. Project Development Grant Fund (PDGF) intends to appoint a firm to provide the following consulting services as detailed in the table below:

S#	Description of Services	Estimated Value incl. GST in Rs.	EMD in Rs.	e-Tender Submission last date	e-Tender Opening date
1	Preparation of Detailed Feasibility Report and Providing Transaction Advisory services for Development of commercial complex for Thanjavur City Municipal Corporation on PPP mode & Preparation of Detailed Feasibility Report and Providing Transaction Advisory services for Redevelopment of old Bus stand at Polpettai for Thoothukudi City Municipal Corporation on PPP mode	50,00,000/-	50,000/-	15-10-2026 upto 11.00 hrs.	15-10-2026 after 12.30 hrs.
2	Preparation of Conceptual Master Plan, Detailed Project Report and Bid documents for Establishment of Green space and Parks for Pudukottai City Municipal Corporation	35,00,000/-	35,000/-	16-10-2026 upto 11.00 hrs.	16-10-2026 after 12.30 hrs.

2. The assignment is open to all eligible firms. The Request for Proposals (RFP) may be downloaded and used free of cost from the website viz. <https://intenders.gov.in> Proposals complete in all aspects must be submitted online through the Tamil Nadu e-tender website, as specified in the RFP.

3. A pre-proposal conference will be held for S# 1 on 01.10.2026 at 11.00 am and S# 2 on 01.10.2026 at 12 noon in the office of TNUISFL, to clarify queries, if any as stated in the RFP.

4. Any Clarifications, Minutes of Pre-proposal meeting, Extension of time and Addendum & Corrigendum issued will be uploaded only in the Tamil Nadu e-tender website. Other details are available in the RFP.

Managing Director,
TNUISFL Fund Manager of PDGF

DIPR/2951/TENDER/2026



R SYSTEMS INTERNATIONAL LIMITED
[Corporate Identity Number : L74899DL1993PLC053579]
Registered Office: GF-1-A, 6, Devika Tower, Nehru Place, New Delhi - 110019
Corporate Office: 3rd Floor, Tower No. 1, IT/ITES SEZ of Arha Infratech Pvt. Ltd, Plot No. 21, Sector TechZone-IV, Greater Noida West, Gautam Buddha Nagar, Uttar Pradesh - 201306, India
Phone: +91-120-4303500 | Email: rsystems.india@rsystems.com | Website: www.rsystems.com

COMMUNICATION TO SHAREHOLDERS REGARDING DEDUCTION OF TAX AT SOURCE ON DIVIDEND AND RECORD DATE INTIMATION

Notice is hereby given that the Board of Directors of R Systems International Limited ("R Systems"/ "Company") at its meeting held on Friday, September 25, 2026, has declared a Second Interim Dividend of Rs. 8/- per equity share of face value of Re. 1/- each for the financial year ending on December 31, 2026. The record date for the purpose of determining the entitlement of the shareholders for the Second Interim Dividend 2026 is Thursday, October 01, 2026. The said Interim Dividend will be paid on or before October 24, 2026.

Pursuant to the provisions of the Income-tax Act, 2025 (the "Act") and the Rules framed thereunder, as amended, dividend paid or distributed shall be taxable in the hands of the shareholders and the Company is required to deduct tax at source ("TDS") at the time of making the payment of said dividend. TDS rate may vary depending on the residential status of the shareholder(s) and the documents submitted to the Company in accordance with the provisions of the Act.

Requisite documents and details to be submitted by the shareholders for exemption/ application of lower rates from TDS for various categories of shareholders, are available on the website of the Company at <https://www.rsystems.com/communication-on-tax-deduction/>. Shareholders are requested to upload the required documents with MUFG Intime India Private Limited (Formerly known as Link Intime India Private Limited), the Registrar and Share Transfer Agent ("RTA") of the Company at <https://web.in.mpmg.muflg.com/formsreg/submission-of-Form-121-41.html> latest by Thursday, October 01, 2026. Any communication on the tax determination/ deduction received post October 01, 2026, shall not be considered. In this regard, an email communication has also been sent to all shareholders whose email addresses are registered with the Company or the depositories. The same is available on the Company's website at www.rsystems.com and on the websites of the stock exchanges where the Company's equity shares are listed, i.e., National Stock Exchange of India Limited at www.nseindia.com and BSE Limited at www.bseindia.com.

For R Systems International Limited

Date : September 26, 2026
Place : Greater Noida, (U.P.)

Gurprit Singh
(Company Secretary & Compliance Officer)

FROM THE FRONT PAGE

India can reach 10% growth: FM

SHE URGED INVESTORS backing these startups to consider taking them public. "Listing brings its own advantages," she said, adding that founders in the space should be freed from worrying about making money.

She said India can achieve economic growth of more than 10%, but stressed that sustaining a faster pace will require technology and startup-led innovation to move beyond the technology sector and into traditional parts of the economy. "It is possible to reach 10-plus growth. And I'm not just saying it to pep you all up," she said.

Sitharaman said startups, which have grown rapidly since 2014, could in the next couple of years contribute as much to the economy as traditional industries. "India's transformation has been driven by sustained efforts to clean up institutions, restore confidence, and open sectors to private participation, while creating policies that enable young people, entrepreneurs, and innovators to contribute to growth," she said. Sitharaman cited the space sector as a 'strong example', with Indian startups now designing and building satellites and undertaking space missions. Sitharaman said the next phase of growth would depend on such innovations reaching sectors with large productivity gaps.

In agriculture, she cited drones and aerial geospatial instruments for precision

mapping of land parcels, as well as technology aimed at improving harvesting and land preparation. She also referred to pilot testing of point-of-sale machines in fertiliser distribution. Such systems can record details of the farmer, land and crop and provide information on the quantity of fertiliser that may be sufficient based on the crop, soil and irrigation available. "The sooner these technologies reach these sectors, the better it is for India," she said, adding that optimal use of resources would contribute to growth.

Sitharaman attributed India's economic transformation over the past decade to a combination of policy changes, institutional reforms and opening up sectors to private participation. She said the government had focused on restoring confidence in banks and institutions, cleaning up stressed assets and consulting stakeholders before changing policies. She cited the government's public sector enterprises policy as an example of this approach, saying private participation had subsequently been opened up even in strategic sectors where it had previously been restricted. The minister also said the country needed to overcome excessive scepticism about its economic prospects. "We have too many naysayers," she said, arguing that a more positive environment was necessary for India to accelerate growth.

India's tourism boom has a foreign visitor gap



AMONG BRICS NATIONS, the China numbers are the most skewed. India recorded only 38,960 Chinese arrivals in 2024, compared with 258,000 Indian departures to China. Of the Indian departures, 50.43% were classified as leisure and 40.71% as business and professional travel. Among Chinese arrivals into India, however, only 1.19% were classified as leisure, while 41.39% were business and professional. The China corridor also remains significantly below its pre-pandemic level. Chinese arrivals to India stood at 339,000 in 2019, falling to 30,585 in 2023 before recovering to 38,960 in 2024. An exception is Russia, which sent 160,000 visitors to India in 2024, compared with 92,902 Indian departures to Russia. Nearly 77.48% of Russian arrivals were classified as leisure, holiday or recreation, making it one of the bloc's strongest leisure inbound markets. South Africa recorded 44,168 arrivals into India, against 72,053 Indian departures. Leisure accounted for 60.26% of South African arrivals, while business and professional travel made up 18.30%. Globally, the US remained India's largest source market, with 1.81 million arrivals, followed by the UK (1.07 million), Australia (540,000), and Canada (530,000). On the outbound side, the UAE was the top destination for Indian departures at 7.79 million, followed by Saudi Arabia (3.42 million), Thailand (1.91 million), Singapore (1.53 million) and the US (1.53 million).

The gap is also visible in the nature of travel. Leisure accounted for 39% of

inbound tourism in 2025, while it made up 43.5% of Indian outbound travel. Indian diaspora travel accounted for another 33% of inbound arrivals and 34.1% of outbound departures, while business travel accounted for 12% and 14.6%, respectively. For south-east Asia and middle-east, 92.93% of Indian departures to Thailand, 91.60% to Vietnam and 91.46% to Indonesia were for leisure, while Malaysia recorded 78.49% leisure travel. The Gulf markets are more heavily influenced by diaspora and pilgrimage travel: 52.74% of Indian departures to the UAE were classified under Indian diaspora and 34.73% of departures to Saudi Arabia under pilgrimage. The industry believes the imbalance is partly a consequence of how aggressively destinations market themselves to Indian travellers. "BRICS countries are actively promoting themselves in the Indian market. They hold travel marts, conduct familiarisation trips for Indian tour operators and travel agents, undertake consumer-facing promotions and, in many cases, have simplified visa procedures and made travel easier," said Rajiv Mehra, general secretary, Federation of Associations in

Indian Tourism & Hospitality (FAITH). "Unfortunately, we have not matched this effort in the BRICS markets to the extent that we should," he said. Visa facilitation is another area where India needs to do better. India's e-Visa facility, introduced in 2014 for nationals of 43 countries, was restored to 156 countries in 2022 and extended to 166 countries in 2023. It is now available to nationals of 172 countries. However, the expansion of e-Visas has not necessarily meant a frictionless experience for travellers.

For Hemant Joshi, CEO, Atithi Foundation, a tourism policy thinktank, the larger question is how to make the entire journey easier once a traveller decides to visit India. "Connectivity and ease of travel will be critical to unlocking the next phase of India's tourism growth, particularly beyond the major gateways and established destinations," he said.

Rikant Pittie, CEO and co-founder, EaseMyTrip, says the company has seen inbound bookings increase by around 20% over the past year, he said. "The nature of demand differs across these markets, but what is interesting is the growing diversity of travellers coming to India," Pittie says.

China, US agree to \$30-billion tariff cut

THE MOVE ALLOWS more time to work on a potentially bigger trade deal, US Treasury Secretary Scott Bessent had said on Wednesday.

Chinese state news agency *Xinhua* reported on Saturday. "This historic visit enriched the constructive and stable China-US relationship, upheld the overall stability of bilateral ties, opened a new chapter in China-US relations, and will have a far-reaching impact on world peace and development," Chinese Foreign Minister Wang Yi said in a statement.

On AI, the two sides agreed to hold a dialogue on the technology's risks and benefits, with the next round of discussions set for November, and to set up a communication channel for AI-related incidents. The

Chinese Foreign Ministry also said that Beijing valued Washington's use of the term "super intelligence" in place of "artificial intelligence". The two sides also agreed to support each other in hosting the Asia-Pacific Economic Cooperation leaders' meeting and the Group of 20 summit. On foreign policy, the leaders agreed that Iran should fulfill its commitment not to develop nuclear weapons, and that no country or entity should impose transit tolls on international waterways. President Donald Trump said that despite a "big talk" this week with Chinese President Xi Jinping, "I would rather not integrate because we're leading by a lot," he said, adding: "When you're leading, you don't open it up to each other."

India-US deal 90% done: State Dept official

PRIME MINISTER NARENDRA Modi is expected to visit the US for the G20 Summit being hosted by the US in Florida in December. The official said, "There's just a lot happening in the relationship."

Responding to a question on the India-Middle East-Europe Economic Corridor (IMEC), the person said, "It's absolutely a huge priority" of the United States and India." The official added that the corridor met with road bumps because of happenings in the Middle East, but stability in the region can put things back on track. "I think when things can stabilise, you're really going to see IMEC take off," the official said. — PTI

Ahmedabad

HOLDS FULL PANEL MEETING

'Unmapped' voters need not attend hearings: EC

Form 6 to revert to original, without a separate SIR insert

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Chief Election Commissioner Gyanesh Kumar and Election Commissioners Sukhbir Singh Sandhu (left) and Vivek Joshi (right) at the meeting in New Delhi, on Saturday

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will be held preferably online. Any adult member of the family can be authorized by the elector to attend the hearing on their behalf, if required," the EC announced.

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Sitharaman attributed India's economic transformation over the past decade to a combination of policy changes, institutional reforms and opening up sectors to private participation. She said the government had focused on restoring confidence in banks and institutions, cleaning up stressed assets and consulting stakeholders before changing policies. She cited the government's public sector enterprises policy as an example of this approach, saying private participation had subsequently been opened up even in strategic sectors where it had previously been restricted. The minister also said the country needed to overcome excessive scepticism about its economic prospects. "We have too many naysayers," she said, arguing that a more positive environment was necessary for India to accelerate growth.

India's tourism boom has a foreign visitor gap



AMONG BRICS NATIONS, the China numbers are the most skewed. India recorded only 38,960 Chinese arrivals in 2024, compared with 258,000 Indian departures to China. Of the Indian departures, 50.43% were classified as leisure and 40.71% as business and professional travel. Among Chinese arrivals into India, however, only 1.19% were classified as leisure, while 41.39% were business and professional. The China corridor also remains significantly below its pre-pandemic level. Chinese arrivals to India stood at 339,000 in 2019, falling to 30,585 in 2023 before recovering to 38,960 in 2024. An exception is Russia, which sent 160,000 visitors to India in 2024, compared with 92,902 Indian departures to Russia. Nearly 77.48% of Russian arrivals were classified as leisure, holiday or recreation, making it one of the bloc's strongest leisure inbound markets. South Africa recorded 44,168 arrivals into India, against 72,053 Indian departures. Leisure accounted for 60.26% of South African arrivals, while business and professional travel made up 18.30%. Globally, the US remained India's largest source market, with 1.81 million arrivals, followed by the UK (1.07 million), Australia (540,000), and Canada (530,000). On the outbound side, the UAE was the top destination for Indian departures at 7.79 million, followed by Saudi Arabia (3.42 million), Thailand (1.91 million), Singapore (1.53 million) and the US (1.53 million).

The gap is also visible in the nature of travel. Leisure accounted for 39% of

inbound tourism in 2025, while it made up 43.5% of Indian outbound travel. Indian diaspora travel accounted for another 33% of inbound arrivals and 34.1% of outbound departures, while business travel accounted for 12% and 14.6%, respectively. For south-east Asia and middle-east, 92.93% of Indian departures to Thailand, 91.60% to Vietnam and 91.46% to Indonesia were for leisure, while Malaysia recorded 78.49% leisure travel. The Gulf markets are more heavily influenced by diaspora and pilgrimage travel: 52.74% of Indian departures to the UAE were classified under Indian diaspora and 34.73% of departures to Saudi Arabia under pilgrimage. The industry believes the imbalance is partly a consequence of how aggressively destinations market themselves to Indian travellers. "BRICS countries are actively promoting themselves in the Indian market. They hold travel marts, conduct familiarisation trips for Indian tour operators and travel agents, undertake consumer-facing promotions and, in many cases, have simplified visa procedures and made travel easier," said Rajiv Mehra, general secretary, Federation of Associations in

Indian Tourism & Hospitality (FAITH). "Unfortunately, we have not matched this effort in the BRICS markets to the extent that we should," he said. Visa facilitation is another area where India needs to do better. India's e-Visa facility, introduced in 2014 for nationals of 43 countries, was restored to 156 countries in 2022 and extended to 166 countries in 2023. It is now available to nationals of 172 countries. However, the expansion of e-Visas has not necessarily meant a frictionless experience for travellers.

For Hemant Joshi, CEO, Atithi Foundation, a tourism policy thinktank, the larger question is how to make the entire journey easier once a traveller decides to visit India. "Connectivity and ease of travel will be critical to unlocking the next phase of India's tourism growth, particularly beyond the major gateways and established destinations," he said.

Rikant Pittie, CEO and co-founder, EaseMyTrip, says the company has seen inbound bookings increase by around 20% over the past year, he said. "The nature of demand differs across these markets, but what is interesting is the growing diversity of travellers coming to India," Pittie says.

China, US agree to \$30-billion tariff cut

THE MOVE ALLOWS more time to work on a potentially bigger trade deal, US Treasury Secretary Scott Bessent had said on Wednesday.

Chinese state news agency *Xinhua* reported on Saturday. "This historic visit enriched the constructive and stable China-US relationship, upheld the overall stability of bilateral ties, opened a new chapter in China-US relations, and will have a far-reaching impact on world peace and development," Chinese Foreign Minister Wang Yi said in a statement.

On AI, the two sides agreed to hold a dialogue on the technology's risks and benefits, with the next round of discussions set for November, and to set up a communication channel for AI-related incidents. The

Chinese Foreign Ministry also said that Beijing valued Washington's use of the term "super intelligence" in place of "artificial intelligence". The two sides also agreed to support each other in hosting the Asia-Pacific Economic Cooperation leaders' meeting and the Group of 20 summit.

On foreign policy, the leaders agreed that Iran should fulfill its commitment not to develop nuclear weapons, and that no country or entity should impose transit tolls on international waterways. President Donald Trump said that despite a "big talk" this week with Chinese President Xi Jinping, "I would rather not integrate because we're leading by a lot," he said, adding: "When you're leading, you don't open it up to each other."

India-US deal 90% done: State Dept official

PRIME MINISTER NARENDRA Modi is expected to visit the US for the G20 Summit being hosted by the US in Florida in December. The official said, "There's just a lot happening in the relationship."

Responding to a question on the India-Middle East-Europe Economic Corridor (IMEC), the person said, "It's absolutely a huge priority" of the United States and India. The official added that the corridor met with road bumps because of happenings in the Middle East, but stability in the region can put things back on track. "I think when things can stabilise, you're really going to see IMEC take off," the official said.



GOVERNMENT OF TAMIL NADU
PROJECT DEVELOPMENT GRANT FUND (PDGF)
INVITATION FOR PROPOSAL (IFP)
Consulting services
Ref: PDGF/GoTN/Busstand/Thanjavur&Thoothukudi/2026
PDGF/GoTN/Parks/Pudukottai/2026

1. Project Development Grant Fund (PDGF) intends to appoint a firm to provide the following consulting services as detailed in the table below:

S#	Description of Services	Estimated Value incl. GST in Rs.	EMD in Rs.	e-Tender Submission last date	e-Tender Opening date
1	Preparation of Detailed Feasibility Report and Providing Transaction Advisory services for Development of commercial complex for Thanjavur City Municipal Corporation on PPP mode & Preparation of Detailed Feasibility Report and Providing Transaction Advisory services for Redevelopment of old Bus stand at Polpettai for Thoothukudi City Municipal Corporation on PPP mode	50,00,000/-	50,000/-	15-10-2026 upto 11.00 hrs.	15-10-2026 after 12.30 hrs.
2	Preparation of Conceptual Master Plan, Detailed Project Report and Bid documents for Establishment of Green space and Parks for Pudukottai City Municipal Corporation	35,00,000/-	35,000/-	16-10-2026 upto 11.00 hrs.	16-10-2026 after 12.30 hrs.

2. The assignment is open to all eligible firms. The Request for Proposals (RFP) may be downloaded and used free of cost from the website viz. <https://tntenders.gov.in> (Proposals complete in all aspects must be submitted online through the Tamil Nadu e-tender website, as specified in the RFP).

3. A pre-proposal conference will be held for S# 1 on 01.10.2026 at 11.00 am and S# 2 on 01.10.2026 at 12 noon in the office of TNUFSL, to clarify queries, if any as stated in the RFP.

4. Any Clarifications, Minutes of Pre-proposal meeting, Extension of time and Addendum & Corrigendum issued will be uploaded only in the Tamil Nadu e-tender website. Other details are available in the RFP.

Managing Director,
TNUFSL Fund Manager of PDGF

DIPR/2951/TENDER/2026



R SYSTEMS INTERNATIONAL LIMITED
[Corporate Identity Number : L74899D1993PLC053579]
Registered Office: GF-1-A, 6, Devika Tower, Nehru Place, New Delhi - 110019
Corporate Office: 3rd Floor, Tower No. 1, IT/ITES SEZ of Artha Infotech Pvt. Ltd, Plot No. 21, Sector TechZone-IV, Greater Noida West, Gautam Buddha Nagar, Uttar Pradesh - 201306, India
Phone: +91-120-4303500 | Email: rsystems.india@rsystems.com | Website: www.rsystems.com

COMMUNICATION TO SHAREHOLDERS REGARDING DEDUCTION OF TAX AT SOURCE ON DIVIDEND AND RECORD DATE INTIMATION
Notice is hereby given that the Board of Directors of R Systems International Limited ("R Systems"/ "Company") at its meeting held on Friday, September 25, 2026, has declared a Second Interim Dividend of Rs. 8/- per equity share of face value of Re. 1/- each for the financial year ending on December 31, 2026. The record date for the purpose of determining the entitlement of the shareholders for the Second Interim Dividend 2026 is Thursday, October 01, 2026. The said Interim Dividend will be paid on or before October 24, 2026.
Pursuant to the provisions of the Income-tax Act, 2025 (the "Act") and the Rules framed thereunder, as amended, dividend paid or distributed shall be taxable in the hands of the shareholders and the Company is required to deduct tax at source ("TDS") at the time of making the payment of said dividend. TDS rate may vary depending on the residential status of the shareholder(s) and the documents submitted to the Company in accordance with the provisions of the Act.
Requisite documents and details to be submitted by the shareholders for exemption/ application of lower rates from TDS for various categories of shareholders, are available on the website of the Company at <https://www.rsystems.com/communication-on-tax-deduction/>. Shareholders are requested to upload the required documents with MUFG Intime India Private Limited (Formerly known as Link Intime India Private Limited), the Registrar and Share Transfer Agent ("RTA") of the Company at <https://web.in.mpmf.mufg.com/formsreg/submission-of-Form-121-41.html> latest by Thursday, October 01, 2026. Any communication on the tax determination/ deduction received post October 01, 2026, shall not be considered. In this regard, an email communication has also been sent to all shareholders whose email addresses are registered with the Company or the depositories. The same is available on the Company's website at www.rsystems.com and on the websites of the stock exchanges where the Company's equity shares are listed, i.e., National Stock Exchange of India Limited at www.nseindia.com and BSE Limited at www.bseindia.com.

For R Systems International Limited

Date : September 26, 2026
Place : Greater Noida, (U.P.)

Gurpreet Singh
(Company Secretary & Compliance Officer)

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
TECHNOFAB ENGINEERING LIMITED
OPERATING IN THE ENGINEERING AND CONSTRUCTION COMPANY, SERVING THE POWER, INDUSTRIAL AND INFRASTRUCTURE SECTORS IN INDIA AND OUTSIDE INDIA
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	Relevant particulars	Details
1	Name of the corporate debtor along with PAN and CIN	Technofab Engineering Limited PAN: AAAC3829R CIN: L74271DL1971PLC005712
2	Address of registered office	913, Hemkum Chambers 89, Nehru Place, New Delhi, South Delhi-110019
3	URL of website	
4	Place where majority of fixed assets are located	Plot No. 5, Pocket C, Sector-27C, Mathura Road, Faridabad-121003, Haryana
5	Installed capacity of main products/services	Not applicable, considering the Corporate Debtor is engaged primarily in engineering, procurement and construction services. The Corporate Debtor has approximately 8 ongoing projects, subject to verification
6	Quantity and value of main products/services sold in last financial year 2024-25	As per the last available financial statement for Financial year 2024-25 Quantity-NA, Revenue - Rs 18.42 crore
7	Number of employees/workmen	10 employees on roll along with other contractual employees
8	Further details, including last available financial statements (with schedules) for two years and list of creditors	The last audited financial statement is available for FY 2024-25. Kindly mail us at corp.technofabengineeringindia@gmail.com for the same
9	Eligibility for resolution applicants under section 25(2)(b) of the Code	Available at corp.technofabengineeringindia@gmail.com
10	Last date for receipt of expression of interest	12th October 2026
11	Date of issue of provisional list of prospective resolution applicants	16th October 2026
12	Last date for submission of objections to provisional list	21st October 2026
13	Date of issue of final list of prospective resolution applicants	24th October 2026
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans	24th October 2026
15	Last date for submission of resolution plans	24th November 2026
16	Process email ID to submit Expression of Interest	corp.technofabengineeringindia@gmail.com
17	Registration status of the corporate debtor as an MSME	Not registered as an MSME

*The above timelines are subject to approval of extension of CIRP period by NCLT.

Sd/-
IIR Insolvency Professionals Private Limited
Resolution Professional
For Technofab Engineering Limited

Date: 27th September 2026
Place: New Delhi

IBBI Reg. No IBBI/RPE-0001/1/PA-1/2025-26/50096
AFA Valid till 30.06.2027
Registered address: 6772-2, Dev Nagar, Karol Bagh, New Delhi - 110005

उम्मीद हाउसिंग फाइनॅस प्रा. लि. पंजीकृत कार्यालय : सुप्रीट 2009-14,2011 जॉर्जिड, मैक्सवेल स्क्वायर चार्ज, चौक नं० ००१ एमएनटीएन रोड, लेक-58, मुकुटगढ़ (हरियाणा) - 122011 CIN: U64900HR2016PTC05984
उधारकर्ता को सुरक्षा हित (प्रवर्तन) नियम, 2002 के नियम 8(1) के तहत निजी उद्यमोंने दिए गए अवल संपत्ति की विज़ी की सूचना।

आम जनता और विशेष रूप से नीचे उल्लिखित विवरण वाले उधारकर्ता(सी) सह-उधारकर्ता (ओ)और गारंटर (ओ)को एतद्वारा सूचित किया जाता है कि नीचे वर्णित अवल संपत्ति को सुरक्षित ऋणदाता के पक्ष में बंधनबद्ध किया है, जिसका मौलिक कब्जा **उम्मीद हाउसिंग फाइनेंस प्रा. लि.** के अधिकृत अधिकारी, सुरक्षित ऋणदाता, द्वारा 09.11.2024 को ले लिया गया था, जिकी नीलामी नोटिस दिनांक 13.11.2024 के अनुसार नीलामी 17.12.2024 को आयोजित /निविर्तित की गई थी। आपको सूचित करना प्रासंगिक है कि उक्त नीलामी वित्तीय संस्था द्वारा ‘कोई भी उपस्थित नहीं हुआ’ कारण से विफल /असफल रही।

उक्त निजी सूचना के प्रकाशन के अनुरक्षण में, अब एक इच्छुक /प्रस्तावित खरीदार अर्थात नामतः मरदान सिंह पुत्र राखन सिंह ने वित्तीय संस्था से समर्क किया है और नीचे दी गई अनुसूची में वर्णित संपत्ति के लिए **रु. 41,00,000/-** की राशि में सुरक्षित परिसंपत्ति खरीदने की पेशकशी है, अतः, वित्तीय संस्था एतद्वारा आपको सूचित, अवगत एवं 15 दिनों की नोटिस (दूसरी बिंदी होने के कारण) देती है और आप, संबंधित पक्षों, से आह्वान करती है कि आप 13.11.2024 तक की बकाया/अवशेष राशि अवधि **रु. 40,52,984/-** तथा 14.11.2024 से आगे का ब्याज एवं अन्य प्रमात्र, 15 दिनों की अवधि के भीतर, चुका दें।

उपरोक्त बकाया /क़ायमा राशि का भुगतान करने में विफल रहने की स्थिति में, सुरक्षित परिसंपत्ति को उल्लिखित/प्रस्तावित खरीदार को निजी समझौते के माध्यम से (सुरक्षा हित प्रवर्तन नियम, 2002 के नियम 8(6)(i) के प्राधान्य के तहत निविर्तित/अनुसार) जैसी है, जहाँ है और जो कुछ है, उसी आधार पर आपका उसमें विद्यमान किसी भी भार, यदि कोई हो, के साथ बेचा जाएगा।

उधारकर्ताओं और बंधक संपत्ति का विवरण

1. आधुतोष गेन पुत्र महिषा नाथ गेन (उधारकर्ता),
2. सीमा गेन पुत्री आधुतोष गेन (सह-उधारकर्ता), दोनों उपरोक्त निवासी- गांधी नगर, वार्ड नं. 1, रिनेशपुर, जयम सिंह नगर, उत्तरप्रबंध-263153।

सुरक्षित /बंधक संपत्ति के संबंध में, संपत्ति का वह समस्त भाग एवं प्राप्त जिसका क्षेत्रफल 185.87 वर्ग मीटर है, खसरा नं. 585 एवं 586 में सम्मिलित, ग्राम बुखोरा, तहसील-गंवरपुर, जिला-उत्तरम सिंह नगर में स्थित है। सीमाएं इस प्रकार हैं- पूर्व: विक्रेता प्लॉट नं. 6, पश्चिम: विक्रेता प्लॉट नं. 4, उत्तर: रिनेशपुर गंवरपुर रोड, दक्षिण: रास्ता 30' फीट चौड़ा।

यदि कोई अन्य हो, तो कृपया की गौरव निपाठी को मोब-9650055701 पर कॉल करें।
दिनांक: 27.09.2026 **अधिकृत अधिकारी,**
स्थान: मुकुटगढ़, हरियाणा **उम्मीद हाउसिंग फाइनॅस प्रा. लि.**

क्र.सं.	संबंधित विवरण	विवरण
1	कनॉटेड कार्यालय नं. 1, रिनेशपुर, उत्तरप्रबंध नं. 1, जिला सी.आर.एन।	टेक्नोफैब इंजीनियरिंग लिमिटेड पिन: AAAC13829R सीआरएन: L74210DL1971PLC005712
2	पंजीकृत कार्यालय का पता	डी-22, इंडिया कॉलोनी, सत्य दिल्ली, नई दिल्ली-110024/93, हैमकुट चैम्बरस 89, नरक पुरा, नई दिल्ली, दक्षिण दिल्ली-110019
3	वेबसाइट का पुनर्आवलोकन	प्लॉट नं. 5, पंक्ति ०1, सेक्टर-27वीं, मंगल रोड, फतेवाबाद-121003, हरियाणा
4	रचना का विवरण, जहाँ अधिकारक स्थानीय संविधान स्थित है।	लागू नहीं, क्योंकि कनॉटेड देवदार मूल रूप से इंजीनियरिंग, खरीद और निवेशकर्ताओं में प्राप्त हुआ है। संपत्ति के अभाव में, कनॉटेड देवदार के पास लगभग 8 कनॉटेड नहीं परिवर्तित होता है।
5	मुख्य उपकरणों/कामों की स्थिति बयान	ऑफिस पैकेजिंग/इंजीनियरिंग फायर FV 2024-25 के लिए उपलब्ध है। इसके लिए कृपया ईमेल करें: crnp.technofabengineeringindia@gmail.com पर ईमेल करें।
6	फिक्सेड वित्तीय ऋण में वेचें गयी मुख्य उपकरणों/वेबसाई को मात्रा और मूल्य	ऑफिस पैकेजिंग/इंजीनियरिंग फायर FV 2024-25 के लिए उपलब्ध है। इसके लिए कृपया ईमेल करें: crnp.technofabengineeringindia@gmail.com पर ईमेल करें।
7	कर्मचारी/कार्यालयों की संख्या	ऑफिस 10 कर्मचारी और अन्य अनुबंध आधारित कर्मचारी
8	फिक्सेड वित्तीय ऋण में वेचें गयी मुख्य उपकरणों/वेबसाई को मात्रा और मूल्य	ऑफिस पैकेजिंग/इंजीनियरिंग फायर FV 2024-25 के लिए उपलब्ध है। इसके लिए कृपया ईमेल करें: crnp.technofabengineeringindia@gmail.com पर ईमेल करें।
9	सीमा को पता 25(2)(ए) के अंतर्गत संपत्ति के अभाव के लिए चयनित उपकरण के विवरण	crnp.technofabengineeringindia@gmail.com पर उपलब्ध है।
10	अभिलेख की अभिलेखिक प्राप्त करने की अंतिम तिथि	12 अक्टूबर 2026
11	अभिलेख प्राप्त करने के अंतिम तिथि को अंतिम तिथि तक करने की तिथि	16 अक्टूबर 2026
12	अंतिम सूची पर अंतिम दस्तावेज करने की अंतिम तिथि	21 अक्टूबर 2026
13	अंतिम संपत्ति के अंतिम तिथि को अंतिम तिथि तक करने की तिथि	24 अक्टूबर 2026
14	संपत्ति प्राप्त करने के अंतिम तिथि को अंतिम तिथि तक करने की तिथि	24 अक्टूबर 2026
15	संपत्ति प्राप्त करने के अंतिम तिथि को अंतिम तिथि तक करने की तिथि	24 अक्टूबर 2026
16	अभिलेख की अभिलेखिक प्राप्त करने की अंतिम तिथि	12 अक्टूबर 2026
17	अभिलेख प्राप्त करने के अंतिम तिथि को अंतिम तिथि तक करने की तिथि	12 अक्टूबर 2026

*नोट: उपरोक्त सम्य-सीमा एनसीएलटी द्वारा सीआईआईएवी अवधि के वित्तरा के अधीन है।

हस्ता./- आईआरआर ईसांलेस्वी प्रोफेशनल प्राइवेट लिमिटेड समाधान पोस्टर टेक्नोफैब इंजीनियरिंग लिमिटेड के लिए एफएम एआई पजी.सं. : IBB/I/P-0001/AP-4/1/2025-26/50096 एफएम एआई पजी.सं. : 30.06.2027 तक पंजीकृत पता: 6772/2, देव नगर, कलौ बाग, नई दिल्ली-110005	दिनांक: 27 सितंबर 2026 स्थान: नई दिल्ली
आइआरआर ईसांलेस्वी प्रोफेशनल प्राइवेट लिमिटेड समाधान पोस्टर टेक्नोफैब इंजीनियरिंग लिमिटेड के लिए एफएम एआई पजी.सं. : IBB/I/P-0001/AP-4/1/2025-26/50096 एफएम एआई पजी.सं. : 30.06.2027 तक पंजीकृत पता: 6772/2, देव नगर, कलौ बाग, नई दिल्ली-110005	हस्ता./- आईआरआर ईसांलेस्वी प्रोफेशनल प्राइवेट लिमिटेड समाधान पोस्टर टेक्नोफैब इंजीनियरिंग लिमिटेड के लिए एफएम एआई पजी.सं. : IBB/I/P-0001/AP-4/1/2025-26/50096 एफएम एआई पजी.सं. : 30.06.2027 तक पंजीकृत पता: 6772/2, देव नगर, कलौ बाग, नई दिल्ली-110005

सीएफएम एसेट रीकंस्ट्रक्शन प्राइवेट लिमिटेड कॉर्पोरेट कार्यालय: पहली मंजिल, वेकमबीडी हाउस, स्टाट रोड, वेमोडई, मुंबई 400 038 ई-मेल : info@cfm.ac.in, दूरभाष : +91-22-49730233 (बोर्ड लॉइन), सीआरएन: U67100GJ2015PTC083994
पंजीकृत कार्यालय: स्टाफिक नंबर ए/1003, सेक्टर गेट, वाहिंगमोरी क्लब के पास, सर्वे नंबर 835/1+3, एल.जी. हाईवे, मरवाला, अहमदाबाद-380051, फोन: 079-66118554-55

परिशिष्ट IV [प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8(1) के तहत]

कब्जा सूचना (अचल संपत्ति हेतु)

जबकि, अयोहस्ताक्षरी वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण और प्रतिभूति हित के प्रवर्तन अधिनियम, 2002 (संरक्षणी अधिनियम, 2002) के तहत सौंपकृत आरसी ट्रस्ट-206 के ट्रस्टी के रूप में कार्यरत सीएफएम एसेट रिकंस्ट्रक्शन प्राइवेट लिमिटेड (एतद्वारा फिन सर्व लिमिटेड (पूर्व की ट्रस्ट एप्री फाइनेंस लिमिटेड) दिनांक 31.12.2025 को विधिवत पंजीकृत एक असाइनमेंट समझौते के माध्यम से 05.02.2026 को विधिवत पंजीकृत, जिसे इसके बाद ‘**सीएफएमआरसी**’ कहा जाएगा), के अधिकृत प्राधिकारी होने के नाते और प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम (3) के साथ पठित करने पर 13 (12) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए, संरक्षणी अधिनियम, 2002 की धारा 13 (2) के तहत एक मांग नोटिस जारी किया गया, जिसमें नीचे उल्लिखित कर्जदार/सह-कर्जदार/बंधककर्ता को अधिनियम के नोटिस में उल्लिखित राशि का भुगतान करने के लिए कहा गया है, जो आपको कया राशि का भुगतान करने और उक्त नोटिस की प्राप्ति की तारीख से 60 दिनों के भीतर आगे ब्याज और लागत, प्रभार और व्यय आदि के साथ संपूर्ण ऋण देयता का निर्वहन करने के लिए कहता है।

कर्जदार द्वारा राशि चुकाने में विफल रहने पर, एतद्वारा कर्जदार/सह-कर्जदार और सामान्य रूप से जनात को नोटिस दिया जाता है कि अयोहस्ताक्षरी ने प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8 के साथ पठित अधिनियम की धारा 13 की उप-धारा (4) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए नीचे वर्णित संपत्तियों का सौकेतिक कब्जा ले लिया है।

कर्जदार को विशेष रूप से और सामान्य रूप से जनात को एतद्वारा आगाह किया जाता है कि वे संपत्तियों के साथ संयह्वार न करें और संपत्तियों के साथ कोई भी संयह्वार सीएफएम एसेट रिकंस्ट्रक्शन प्राइवेट लिमिटेड के प्रभार के अधीन होगा।

प्रतिभूत परिसंपत्तियों को विमोचित करने के लिए उपलब्ध सम्य के संबंध में कर्जदार का ध्यान अधिनियम की धारा 13 की उप-धारा (8) के प्राधान्यों की ओर आकर्षित किया जाता है।

क्र.सं.	कर्जदारों/बंधककर्ता/गारंटर के नाम/ऋण खाता संख्या	बकाया राशि	मांग सूचना की तिथि कबसे की तिथि	अचल सम्पत्ति का विवरण
1	(1) बलदेव सिंह पुत्र देव गज (कर्जदार/बंधककर्ता) (2) श्रीमती रानी पुत्री बलदेव सिंह (सह-कर्जदार) (3) रेशम पुत्र देव गज (सह-कर्जदार) (4) मीना पत्नी गेयान लाल (सह-कर्जदार) पता: चुसाला कैथल, हरियाणा -136117 (लैन नंबर LSLAPKTH00020616)	रु. 10,18,628.00 रु. 10,18,628.00 रु. 10,18,628.00 रु. 17,04,2026	21.04.2026 21.09.2026	कैथल जिले की कलायत तहसील के चुसाला गाँव में स्थित 499 वर्ग गज जमीन और उस पर बनी या बनने वाली आवासीय संपत्ति। इसकी जीपीएस कोऑरिनेशन अक्षांश 29.48 और देशांतर 76.24 है। यह संपत्ति 16.5 मरला या 499 वर्ग गज जमीन में फैली है, जो खेवट नंबर 132 और खेतों नंबर 218 के तहत आने वाली कुल 2 कलाक 4 मरला जमीन का 3/8 हिस्सा है। खसरा नंबर 284 (2-4) वाली यह जमीन चुसाला गाँव, कलायत तहसील, जिला कैथल में स्थित है। इसकी पूरी जानकारी और विवरण उस ट्रॉफरफॉर्म डाक (वांशिका नंबर 2226/1, तारीख 16-03-2017) में दिया गया है, जिसे जेएसएअर कलायत के कार्यालय में बलदेव पुत्र देव गज के नाम रजिस्टर किया गया था।

अधिकृत प्राधिकारी सीएफएम एसेट रीकंस्ट्रक्शन प्राइवेट लिमिटेड (सीएफएमआरसी ट्रस्ट-206 के ट्रस्टी की क्षमता में कार्यरत)	
तिथि : 21.09.2026 स्थान : हरियाणा	

 HDFC BANK
एचडीएफसी बैंक लिमिटेड
शाखा का पता: हिन्दुस्तान टाईम्स हाउस, द्वितीय तल, 25-अशोक मार्ग, लखनऊ-226001 फोन : 0522-4272777, 6673726, फैक्स: 0522-2205106 CIN : L65920MH1994PLC008618 वेबसाइट : www.hdfcbank.com

वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुनर्गठन तथा प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 3 के साथ पठित प्रतिभूति हित प्रवर्तन अधिनियम, 2002 धारा 13(2) के अन्तर्गत निम्नलिखित है। (एचडीएफसी) वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुनर्गठन तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के अन्तर्गत **एचडीएफसी बैंक लिमिटेड** के प्राधिकृत अधिकारी के रूप में तथा प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 3 के साथ पठित धारा 13(12) के अन्तर्गत प्रदत्त शक्तियों का प्रयोग करते हुए अयोहस्ताक्षरी ने उक्त अधिनियम की धारा 13(2) के अन्तर्गत मांग सूचना जारी कर जहाँ नीचे सूचीबद्ध ऋणी / उधारकर्ता / कानूनन वारिसों / कानूनन प्रतिनिधियों को नीचे दिये गये विवरणों को नीचे दिये गये लिंक को देखें अर्थात www.hdfcbank.com की तिथि से 60 दिनों के भीतर संबंधित मांग सूचना / सूचनाओं में वर्णित राशि को वापस लौटाने के लिये कहा था। अयोहस्ताक्षरी ने उक्त ऋणी / उधारकर्ता / कानूनन वारिसों / कानूनन प्रतिनिधियों के अतिम ज्ञात पते के परिसरों में भी इन सूचनाओं को प्रकटकयाया था। उक्त सूचनाओं की प्रतियाँ अयोहस्ताक्षरी के पास उपलब्ध हैं, तथा उक्त ऋणी / उधारकर्ता / कानूनन वारिसों / कानूनन प्रतिनिधियों यदि वे ऐसा चाहें, उक्त प्रतियों को किसी भी कार्य दिवस को सामान्य कार्यालय अवधि के दौरान अयोहस्ताक्षरी से प्राप्त कर सकते हैं। उपरोक्त के सिवासिन्ने में एक बार पुनः एतद्वारा उक्त ऋणी / उधारकर्ता / कानूनन वारिसों / कानूनन प्रतिनिधियों को सूचित किया जाता है कि वे उक्त ऋणी द्वारा निष्पादित लिखित में, यदि कोई हो, किसी भी अन्य दस्तावेजों के साथ पठित उक्त अनुबंध के अंतर्गत कॉलम ली में नीचे वर्णित तिथि से भुगतान एवं/ अथवा सहाधी की तिथि तक उक्त मांग सूचना में वर्णित लागू होने योग्य दायरे पर आगे के ब्याज के साथ यहां नीचे दशांश 1 गयी राशि का इस सूचना के प्रकाशन की तिथि से 60 दिनों के भीतर एचडीएफसी को भुगतान कर दें। ऋण की देय पुनर्मुतातन के लिए प्रतिभूति के रूप में क्रमशः उक्त ऋणी द्वारा **एचडीएफसी** के पास निम्नलिखित प्रतिभूत संपत्तियों को बन्धक रखा गया है। ऋणी / उधारकर्ता / कानूनन वारिसों (यों) / कानूनन प्रतिनिधि (यों) का ध्यान संरक्षणी एक्ट की धारा 13 की उप-धारा(8) की ओर आकृष्ट किया जाता है कि उक्त समय सीमा में प्रतिभूत परिसम्पत्ति को रीडिम (सोपन) कर सकते हैं।

क्र।सं।	उधारकर्ता/ कानूनन वारिसों/ कानूनन प्रतिनिधियों का नाम	कुल कर्जा (रु०)	मांग सूचना की तिथि	प्रतिभूत परिसम्पत्ति/अचल सम्पत्ति का विवरण
(ए)	(बी)	(सी)	(डी)	(ई)
1	श्री राम आसार सिंह श्री शक्ति सारिका सिंह श्री विक्रम रातोड़ श्री अभिनय रातोड़ ए-899, सारस एपार्टमेंटकम्प्लेक्स, राजेन्द्र नगर, बरेली	1,65,42,468 /- दिनांक: 31.08.2026 तक	21.09.2026	मकान नं० 264 / 9, प्लॉट नं० 5 का भाग, ग्राम उदयपुर/ खात माफुक, कालोनी इमिरा नगर, बरेली

*भुगतान और /या वसूली की तिथि तक लागू दर से ब्याज, आकस्मिक व्यय, लागत, शुल्क सहित। यदि, उक्त ऋणदाता **एचडीएफसी** को उपरोक्त भुगतान करने में विफल होते हैं, तो इस अधिनियम की धारा 13(4) लागू होने योग्य नियमों के अंतर्गत **एचडीएफसी** लागतों एवं परिसमाप्तों के संदर्भ में उक्त ऋणी / उधारकर्ता / कानूनन वारिसों / कानूनन प्रतिनिधियों की सम्पूर्ण जॉखिम पर ऊपर प्रतिभूत परिसम्पत्तियों /अचल सम्पत्तियों के प्रति आपकी कार्यवाही करेगी। इस अधिनियम के अंतर्गत एचडीएफसी की पूर्व लिखित सहमति के बिना उक्त ऋणी / उधारकर्ता / कानूनन वारिसों / कानूनन प्रतिनिधियों बिना, पट्टा अथवा अन्य रूप में उपरोक्त प्रतिभूत परिसम्पत्तियों के अचल सम्पत्तियों का अंतरण नहीं कर सकते हैं। यदि कोई व्यक्ति इसका उल्लंघन करे तो अथवा इस अधिनियम के प्राधान्यों अथवा उसके अंतर्गत निमित्त नियमों का उल्लंघन करने पर इस अधिनियम के प्राधान्यों के अंतर्गत कैंद एवं/ अथवा दंड हो सकता है।

दिनांक: 27.09.2026 स्थान : बरेली	पंजीकृत कार्यालय : एचडीएफसी बैंक हाउस, सेनापति बघत मार्ग, लोवर पल (पश्चिम) मुम्बई-400 020	अधिकृत अधिकारी
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IndiaShelter	इंडिया शेल्टर फाइनॅस कार्पोरेशन लिमिटेड	अचल सम्पत्ति हेतु कब्जा सूचना
Home Loans पंजी कार्यालय : प्लॉट-15, छठा तल, सेक्टर-44, इंदोराइगुल एरिया, मुकुटगढ़, हरियाणा-122 002		

जबकि, अयोहस्ताक्षरी ने इंडिया शेल्टर फाइनॅस कार्पोरेशन लिमिटेड के प्राधिकृत अधिकारी के रूप में, वित्तीय आगितियों का प्रतिभूतिकरण एवं पुनर्निर्माण और प्रतिभूति हित (प्रवर्तन) अधिनियम, 2002 के अधीन और धारा 13(2) के साथ पठित प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 3 के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए एक मांग सूचना इसमें आगे वर्णित खाते के सामने वर्णित तिथि को जारी की थी, जिसमें कर्जदार और सम्पत्ति / प्रतिभूति के स्वामी से बकाया राशि का भुगतान उक्त सूचना की तिथि से 60 दिन के भीतर करने की मांग की गई थी। जबकि सम्पत्ति स्वामी और अन्य उक्त बकाया राशि चुकाने में असफल रहे हैं, एतद्वारा अयोर्वाणित कर्जदारों तथा सर्वसाधारण को सूचना दी जाती है कि अयोहस्ताक्षरी ने यहां नीचे वर्णित सम्पत्ति/ (यों) का कब्जा उक्त अधिनियम की धारा 13(4) के साथ पठित उक्त नियमावली के नियम 8 एवं 9 के अधीन उसको प्रदत्त शक्तियों का प्रयोग करते हुए प्रत्येक खाते के सामने वर्णित तिथि को प्राप्त कर लिया है। अब, कर्जदार को विशेष रूप से तथा सर्वसाधारण को इन सम्पत्ति/ (यों) के संबंध में संयह्वार नहीं करने हेतु सावधान किया जाता है तथा इन सम्पत्ति/ (यों) के संबंध में कोई भी संयह्वार इंडिया शेल्टर फाइनॅस कार्पोरेशन लिमिटेड की नीचे वर्णित बकाया राशि तथा उस पर ब्याज, लागत इत्यादि के प्रभाराधीन होगा।

कर्जदार / गारंटर (सम्पत्ति स्वामी)	प्रभारित / बंधक सम्पत्ति (सम्पत्ति के सभी अंश एवं खंड) का वर्णन	मांग सूचना की तिथि, मांग सूचना की तिथि तक बकाया राशि	कब्जा की तिथि
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HOLDS FULL PANEL MEETING

'Unmapped' voters need not attend hearings: EC

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DAMINI NATH
New Delhi, September 26

IN ITS FIRST meeting since *The Indian Express* reported on the deep divide within the Election Commission over the past 10 months, the poll panel on Saturday sought to address several concerns raised by its two commissioners Sukhbir Singh Sandhu and Vivek Joshi. Electors who were issued notices for “logical discrepancies” and for being “unmapped” in the ongoing Special Intensive Revision (SIR) of electoral rolls will not be required to attend hearings to establish their eligibility, a statement issued by the ECI said. “Unmapped” voters are those whose names did not figure in the rolls of the previous intensive revision.

In its statement, the Commission also said that a declaration that was added without amendment to the voter enrolment form or Form 6, would go back to the original after the SIR. *The Indian Express* had reported that the two ECs had

said this addition was “illegal, unauthorised” and called for its removal so that young, first-time voters are not harassed.

Responding to some specific concerns, the EC said agendas would be circulated in advance for all commission meetings and minutes issued. The Annual Performance Appraisal Reports of officers would be completed within the stipulated time frame, and that the commission’s approval will be taken for foreign trips of the officers. Further, in its statement, the EC said, “All directions issued by the Commissioners to the officers of the Commission shall be meticulously complied with.”

The Commission, comprising Chief Election Commissioner Gyanesh Kumar, and ECs Sandhu and Joshi, held a meeting at 3pm on Saturday, the EC statement said. It underlined that the press note had the “approval of the full Commission” and released a photo of the three-member EC at the meeting. The exemption from in-person hearings will be a relief to the lakhs of electors. “In case of any person to whom notice has been issued during the ongoing SIR, for being unmapped and logical discrepancies, BLOs will visit the homes



Chief Election Commissioner Gyanesh Kumar and Election Commissioners Sukhbir Singh Sandhu (left) and Vivek Joshi (right) at the meeting in New Delhi, on Saturday

Revised schedules for Delhi, Maharashtra

The ECI has announced a revised schedule for the SIR of electoral rolls for both the National Capital Territory of Delhi and Maharashtra, according to official orders released on Saturday. The window for

Delhi NCR will now conclude on October 30, 2026, and for Maharashtra on October 12, 2026. Final list publication will take place on December 4 and November 16, 2026 respectively. —ANI

of such persons for collection of documents and thereafter upload them on the ECINet, as decided by the ERO. Such per-

sons need not be called for hearing to ERO/AERO office. Only in exceptional circumstances, as decided by the ERO, the hearing

will be held preferably online. Any adult member of the family can be authorized by the elector to attend the hearing on their behalf, if required,” the EC announced.

The EC also clarified that the Form 6 for new voter enrolment, would revert to the original one as per the Registration of Electors Rules, 1960. While a separate declaration form was created by the EC for the SIR, the declaration was inserted within the online version of the Form 6, which can only be amended by the Law Ministry. The two

Election Commissioners had raised concerns with the same.

“The declaration attached to Form 6 for SIR has been upheld by the Hon’ble Supreme Court. For non-SIR period, the Forms applicable as per Rules (the Registration of Electors Rules 1960) will be used,” the EC said in its statement. The EC on Saturday announced, “Field officers have role-based access to the ECINet system as per their statutory powers. A Committee headed by Sr. Deputy Election Commissioner (DEC) and including an independent expert from IIT/IIT will review the ECINet to double-check that it complies with the provisions of the Acts and Rules and submit report to the Commission,” it said.

According to the statement, various upgradations of the portal have already been made based on the inputs from State CEOs in the past few months. “In case, any further flexibility is required by the field officers, that will be made operational. Henceforth, all the new initiatives about IT modules and portals will be discussed in the Committee of Officers (COO) before approval by the Commission,” it said.

The EC clarified that the letters written by the two ECs to

Cabinet Secretary TV Somanathan were in relation to the conduct of an officer. “The letter to Cabinet Secretary was not related to any policy matter of the Commission or IT division but related to the working of an officer on deputation to ECI. The work re-distribution orders issued by the concerned officer were not actually implemented after the orders of the two Commissioners and the oversight over the IT division by the DEC was never actually withdrawn,” the EC statement read.

With regard to the ongoing SIR, which has been completed in 20 states/UTs so far, the EC said: “Any person whose name has got left out during SIR or thereafter, and any person including young/first-time voter, may apply to the concerned ERO, for inclusion of their names in the electoral rolls under the process of continuous updation. CEOs have been directed to facilitate the same. The CEOs, DEOs, EROs will immediately launch a special drive for enrolment of these electors.”

Regarding the 97 Goa electors who had been deleted from the final roll, 81 of them had already filled the Form 6.

INDIA bloc to meet Sept 30 to chalk new plan: Mamata

PRESS TRUST OF INDIA
Kolkata, September 26

FORMER WEST BENGAL chief minister Mamata Banerjee on Saturday renewed her call for opposition unity, stating that an INDIA bloc meeting is likely to be held in Delhi to discuss Election Commission-related issues and chart out the opposition’s next course of action. Addressing a rally at Serampore in Hooghly district, the Mamata All India Trinamool Congress chief said she sent a message to Congress leader Rahul Gandhi, telling him that the opposition parties must sit together and coordinate their response to the controversy surrounding the functioning of the EC and the SIR exercise. “I sent a message to Rahul Gandhi, and told him that we must sit together. A meeting of the INDIA bloc will most likely be held in Delhi’s Constitution Club on September 30,” she added.

The proposed meeting is expected to focus on the EC, the Special Intensive Revision of electoral rolls and the Chief Election Commissioner Gyanesh Kumar, amid nationwide protests against the poll panel and official.

Even GST 2.0 failed to fuel revival of entry hatchbacks

BUT THE POST-GST 2.0 growth numbers only confirm that the decade-long decline of the entry hatchback isn’t a tax problem, but a fundamental change in consumer behaviour and purchasing power. “We have a very interesting situation where sales of smaller cars are growing at a slow rate compared to mid and larger vehicles,” Madan Sabnavis, chief economist at Bank of Baroda, told *FE*.

“One reason is a definite preference shift towards larger vehicles, which reflects overall purchasing power. People in lower-income groups normally go for entry-level cars, whereas larger vehicles are bought by higher-income individuals who also have better access to credit. It

comes down to affordability and changing consumer preference.” While GST 2.0 succeeded in expanding the overall market size, one year of data comprehensively proves that the classic sub-₹5 lakh Indian hatchback is no longer the country’s default mobility option, and the country is no longer going to see the same cars despite lower taxes and affordability.

FROM THE FRONT PAGE

India can reach 10% growth: FM

SHE URGED INVESTORS backing these startups to consider taking them public. “Listing brings its own advantages,” she said, adding that founders in the space should be freed from worrying about making money.

She said India can achieve economic growth of more than 10%, but stressed that sustaining a faster pace will require technology and startup-led innovation to move beyond the technology sector and into traditional parts of the economy. “It is possible to reach 10-plus growth. And I’m not just saying it to pep you all up,” she said.

Sitharaman said startups, which have grown rapidly since 2014, could in the next couple of years contribute as much to the economy as traditional industries. “India’s transformation has been driven by sustained efforts to clean up institutions, restore confidence, and open sectors to private participation, while creating policies that enable young people, entrepreneurs, and innovators to contribute to growth,” she said. Sitharaman cited the space sector as a ‘strong example’, with Indian startups now designing and building satellites and undertaking space missions. Sitharaman said the next phase of growth would depend on such innovations reaching sectors with large productivity gaps.

In agriculture, she cited drones and aerial geospatial instruments for precision

mapping of land parcels, as well as technology aimed at improving harvesting and land preparation. She also referred to pilot testing of point-of-sale machines in fertiliser distribution. Such systems can record details of the farmer, land and crop and provide information on the quantity of fertiliser that may be sufficient based on the crop, soil and irrigation available. “The sooner these technologies reach these sectors, the better it is for India,” she said, adding that optimal use of resources would contribute to growth.

Sitharaman attributed India’s economic transformation over the past decade to a combination of policy changes, institutional reforms and opening up sectors to private participation. She said the government had focused on restoring confidence in banks and institutions, cleaning up stressed assets and consulting stakeholders before changing policies. She cited the government’s public sector enterprises policy as an example of this approach, saying private participation had subsequently been opened up even in strategic sectors where it had previously been restricted. The minister also said the country needed to overcome excessive scepticism about its economic prospects. “We have too many naysayers,” she said, arguing that a more positive environment was necessary for India to accelerate growth.

India’s tourism boom has a foreign visitor gap

AMONG BRICS NATIONS, the China numbers are the most skewed. India recorded only 38,960 Chinese arrivals in 2024, compared with 258,000 Indian departures to China. Of the Indian departures, 50.43% were classified as leisure and 40.71% as business and professional travel. Among Chinese arrivals into India, however, only 1.19% were classified as leisure, while 41.39% were business and professional. The China corridor also remains significantly below its pre-pandemic level. Chinese arrivals to India stood at 339,000 in 2019, falling to 30,585 in 2023 before recovering to 38,960 in 2024. An exception is Russia, which sent 160,000 visitors to India in 2024, compared with 92,902 Indian departures to Russia. Nearly 77.48% of Russian arrivals were classified as leisure, holiday or recreation, making it one of the bloc’s strongest leisure inbound markets. South Africa recorded 44,168 arrivals into India, against 72,053 Indian departures. Leisure accounted for 60.26% of South African arrivals, while business and professional travel made up 18.30%. Globally, the US remained India’s largest source market, with 1.81 million arrivals, followed by the UK (1.07 million), Australia (540,000), and Canada (530,000). On the outbound side, the UAE was the top destination for Indian departures at 7.79 million, followed by Saudi Arabia (3.42 million), Thailand (1.91 million), Singapore (1.53 million) and the US (1.53 million).

The gap is also visible in the nature of travel. Leisure accounted for 39% of



inbound tourism in 2025, while it made up 43.5% of Indian outbound travel. Indian diaspora travel accounted for another 33% of inbound arrivals and 34.1% of outbound departures, while business travel accounted for 12% and 14.6%, respectively. For south-east Asia and middle-east, 92.93% of Indian departures to Thailand, 91.60% to Vietnam and 91.46% to Indonesia were for leisure, while Malaysia recorded 78.49% leisure travel. The Gulf markets are more heavily influenced by diaspora and pilgrimage travel: 52.74% of Indian departures to the UAE were classified under Indian diaspora and 34.73% of departures to Saudi Arabia under pilgrimage. The industry believes the imbalance is partly a consequence of how aggressively destinations market themselves to Indian travellers. “BRICS countries are actively promoting themselves in the Indian market. They hold travel marts, conduct familiarisation trips for Indian tour operators and travel agents, undertake consumer-facing promotions and, in many cases, have simplified visa procedures and made travel easier,” said Rajiv Mehra, general secretary, Federation of Associations in

Indian Tourism & Hospitality (FAITH). “Unfortunately, we have not matched this effort in the BRICS markets to the extent that we should,” he said. Visa facilitation is another area where India needs to do better. India’s e-Visa facility, introduced in 2014 for nationals of 43 countries, was restored to 156 countries in 2022 and extended to 166 countries in 2023. It is now available to nationals of 172 countries. However, the expansion of e-Visas has not necessarily meant a frictionless experience for travellers.

For Hemant Joshi, CEO, Atithi Foundation, a tourism policy thinktank, the larger question is how to make the entire journey easier once a traveller decides to visit India. “Connectivity and ease of travel will be critical to unlocking the next phase of India’s tourism growth, particularly beyond the major gateways and established destinations,” he said.

Rikant Pittie, CEO and co-founder, EaseMyTrip, says the company has seen inbound bookings increase by around 20% over the past year, he said. “The nature of demand differs across these markets, but what is interesting is the growing diversity of travellers coming to India,” Pittie says.

India-US deal 90% done: State Dept official

PRIME MINISTER NARENDRA Modi is expected to visit the US for the G20 Summit being hosted by the US in Florida in December. The official said, “There’s just a lot happening in the relationship.”

Responding to a question on the India-Middle East-Europe Economic Corridor (IMEC), the person said, “It’s absolutely a huge priority” of the United States and India.” The official added that the corridor met with road bumps because of happenings in the Middle East, but stability in the region can put things back on track. “I think when things can stabilise, you’re really going to see IMEC take off,” the official said. — PTI

**GOVERNMENT OF TAMIL NADU**
PROJECT DEVELOPMENT GRANT FUND (PDGF)
INVITATION FOR PROPOSAL (IFP)
Consulting services
Ref: PDGF/GoTN/Busstand/Thanjavur&Thoothukudi/2026
PDGF/GoTN/Parks/Pudukottai/2026

1. Project Development Grant Fund (PDGF) intends to appoint a firm to provide the following consulting services as detailed in the table below:

S#	Description of Services	Estimated Value incl. GST in Rs.	EMD in Rs.	e-Tender Submission last date	e-Tender Opening date
1	Preparation of Detailed Feasibility Report and Providing Transaction Advisory services for Development of commercial complex for Thanjavur City Municipal Corporation on PPP mode & Preparation of Detailed Feasibility Report and Providing Transaction Advisory services for Redevelopment of old Bus stand at Polpettai for Thoothukudi City Municipal Corporation on PPP mode	50,00,000/-	50,000/-	15-10-2026 upto 11.00 hrs.	15-10-2026 after 12.30 hrs.
2	Preparation of Conceptual Master Plan, Detailed Project Report and Bid documents for Establishment of Green space and Parks for Pudukottai City Municipal Corporation	35,00,000/-	35,000/-	16-10-2026 upto 11.00 hrs.	16-10-2026 after 12.30 hrs.

2. The assignment is open to all eligible firms. The Request for Proposals (RFP) may be downloaded and used free of cost from the website viz. <https://tntenders.gov.in> Proposals complete in all aspects must be submitted online through the Tamil Nadu e-tender website, as specified in the RFP.

3. A pre-proposal conference will be held for S# 1 on 01.10.2026 at 11.00 am and S# 2 on 01.10.2026 at 12 noon in the office of TNUIFSL, to clarify queries, if any as stated in the RFP.

4. Any Clarifications, Minutes of Pre-proposal meeting, Extension of time and Addendum & Corrigendum issued will be uploaded only in the Tamil Nadu e-tender website. Other details are available in the RFP.

Managing Director,
TNUIFSL Fund Manager of PDGF

DIPR/2951/TENDER/2026

**R SYSTEMS INTERNATIONAL LIMITED**
[Corporate Identity Number : L74899DL1993PLC053579]
Registered Office: GF-1-A, 6, Devika Tower, Nehru Place, New Delhi - 110019
Corporate Office: 3rd Floor, Tower No. 1, IT/ITES SEZ of Artha Infotech Pvt. Ltd, Plot No. 21, Sector TechZone-IV, Greater Noida West, Gautam Buddha Nagar, Uttar Pradesh - 201306, India
Phone: +91-120-4303500 | Email: rsystems.india@rsystems.com | Website: www.rsystems.com

COMMUNICATION TO SHAREHOLDERS REGARDING DEDUCTION OF TAX AT SOURCE ON DIVIDEND AND RECORD DATE INTIMATION

Notice is hereby given that the Board of Directors of R Systems International Limited ("R Systems"/ "Company") at its meeting held on Friday, September 25, 2026, has declared a Second Interim Dividend of Rs. 8/- per equity share of face value of Re. 1/- each for the financial year ending on December 31, 2026. The record date for the purpose of determining the entitlement of the shareholders for the Second Interim Dividend 2026 is Thursday, October 01, 2026. The said Interim Dividend will be paid on or before October 24, 2026.

Pursuant to the provisions of the Income-tax Act, 2025 (the "Act") and the Rules framed thereunder, as amended, dividend paid or distributed shall be taxable in the hands of the shareholders and the Company is required to deduct tax at source ("TDS") at the time of making the payment of said dividend. TDS rate may vary depending on the residential status of the shareholder(s) and the documents submitted to the Company in accordance with the provisions of the Act.

Requisite documents and details to be submitted by the shareholders for exemption/ application of lower rates from TDS for various categories of shareholders, are available on the website of the Company at <https://www.rsystems.com/communication-on-tax-deduction/>. Shareholders are requested to upload the required documents with MUGF Intime India Private Limited (Formerly known as Link Intime India Private Limited), the Registrar and Share Transfer Agent ("RTA") of the Company at <https://web.in.mgms.mugf.com/formsreg/submission-of-Form-121-41.html> latest by Thursday, October 01, 2026. Any communication on the tax determination/ deduction received post October 01, 2026, shall not be considered. In this regard, an email communication has also been sent to all shareholders whose email addresses are registered with the Company or the depositories. The same is available on the Company's website at www.rsystems.com and on the websites of the stock exchanges where the Company's equity shares are listed, i.e., National Stock Exchange of India Limited at www.nseindia.com and BSE Limited at www.bseindia.com.

For R Systems International Limited

Gurpreet Singh
(Company Secretary & Compliance Officer)

Date : September 26, 2026
Place : Greater Noida, (U.P.)

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
TECHNOFAB ENGINEERING LIMITED
OPERATING IN THE ENGINEERING AND CONSTRUCTION COMPANY, SERVING THE POWER, INDUSTRIAL AND INFRASTRUCTURE SECTORS IN INDIA AND OUTSIDE INDIA
(Under Regulation 36(A) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	Relevant particulars	Details
1	Name of the corporate debtor along with PAN and CIN	Technofab Engineering Limited PAN: AAAGT3829R CIN: LT4210011971PLC005712
2	Address of registered office	913, Hemkunt Chambers 89, Nehru Place, New Delhi, South Delhi-110019
3	URL of website	-
4	Place where majority of fixed assets are located	Plot No. 5, Pocket C, Sector-27C, Mathura Road, Faridabad-121003, Haryana
5	Installed capacity of main products/services	Not applicable, considering the Corporate Debtor is engaged primarily in engineering, procurement and construction services. The Corporate Debtor has approximately 8 ongoing projects, subject to verification.
6	Quantity and value of main products/ services sold in last financial year	As per the last available financial statement for Financial year 2024-25, Quantity-NA, Revenue - Rs 18.42 crore
7	Number of employees/workmen	10 employees on roll along with other contractual employees.
8	Further details, including last available financial statements (with schedules) for two years and list of creditors	The last audited financial statement is available for FY 2024-25. Kindly mail us at corp.technofabengineeringindia@gmail.com for the same creditors.
9	Eligibility for resolution applicants under section 25(2)(b) of the Code	Available at: corp.technofabengineeringindia@gmail.com
10	Last date for receipt of expression of interest	12th October 2026
11	Date of issue of provisional list of prospective resolution applicants	16th October 2026
12	Last date for submission of objections to provisional list	21st October 2026
13	Date of issue of final list of prospective resolution applicants	24th October 2026
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans	24th November 2026
15	Last date for submission of resolution plans	24th November 2026
16	Process email ID to submit Expression of Interest	corp.technofabengineeringindia@gmail.com
17	Registration status of the corporate debtor as per MSME	Not registered as an MSME

*The above timelines are subject to approval of extension of CIRP period by NCLT.

Sd/-
IRR Insolvency Professionals Private Limited
Resolution Professional
For Technofab Engineering Limited
IBBI Reg. No IBBI/RPE-0001/PA-1/2025-26/50096
AFA Valid till 30.06.2027

Date: 27th September 2026
Place: New Delhi
Registered address: 6772/2, Dev Nagar, Karol Bagh, New Delhi - 110005



epaper.financialexpress.com



Chandigarh



उम्मीद हाउसिंग फाऊनेस प्रा. लि.

पंजीकृत कार्यालय : सुप्रींट 2009-14,20वीं मंजिल, प्रेक्साप कॉमल पार्क, गौतम बुद्ध एक्सप्रेसवे, फ्लैट-303, गुरुग्राम (दिनांक-122011)
CIN:U69900HR2009PT005788

उपरोक्तों को बुद्धा हित (प्रवर्तन) नियम, 2002 के विवर 8 के तहत 9 के तहत निजी कम्पनी के द्वारा अलग हॉपस की बिछी की सुचना।

आम जनता और विशेष रूप से नीचे उल्लिखित विवरण वाले उपारकता(ओं)/ सह-उपारकतां (ओं)और गारंटर (ओं)को एतद्वारा सूचित किया जाता है कि नीचे दी गई अनुसूची में वर्णित संपत्ति के लिए **₹. 41,00,000/-** की राशि में सुरक्षित परिसंपत्ति खरीदने की प्रस्ताव की है, अतः, वित्तीय संस्था एतद्वारा आपको सूचित, अवगत एवं 15 दिनों की नोटिस (दूसरी बिक्री होने के कारण) देती है और आप, संबोधित पक्षों, से आवाहन करती है कि आप 13.11.2024 तक की कबका/अपवेश राशि अर्थात् **₹. 40,52,984/-** तथा 14.11.2024 से आगे का ब्याज एवं अन्य प्रभार, 15 दिनों की अवधि के भीतर, चुका दें।

उपरोक्त बकाया/ बकाया राशि का भुगतान करने में विफल रहने की स्थिति में, सुरक्षित परिसंपत्ति को उल्लिखित/प्रस्तावित खरीदार को निजी समझौते के माध्यम से (सुखा हित प्रवर्तन नियम, 2002 के नियम 8(6)(ii) के अधिनियम के तहत निर्धारित अनुसार) जैसी है, जहाँ है और जो कुछ है, उसी आधार पर तथा उपरमं विद्वाना किसी भी भार, यदि कोई है, के साथ देना जाएगा।

उपारकताओं और बंधक संपत्ति का विवरण

1. आशुपुत्र नेम पुत्र भंडिता नाथ नेम (उपारकता),
2. सीमा नेम पत्नी आशुतोष नेम (सह-उपारकता), दोनों उपरोक्त निवासी- गांधी नगर, वाई नं. 1, रिंगमपुर, उदम सिंह नगर, उतराखंड-263153।
सुरक्षित /बंधक संपत्ति के संबंध में, संपत्ति का वह समस्त भाग एवं पार्सल जिसका क्षेत्रफल 185.87 वर्ग मीटर है, खसरा नं. 585 एवं 586 में सम्मिलित, ग्राम बुखारी, तहसील-नांदपुर, जिला-उदम सिंह नगर में स्थित है। सीमाएं इस प्रकार हैं: पूर्व: विकेटा प्लांट नं. 6, पश्चिम: विकेटा प्लांट नं. 4, उत्तर: निमनपुर-जांजपुर रोड, दक्षिण: रास्ता 30 फीट चौड़ा।

यदि कोई प्रश्न हो, तो कृपया श्री गौरव त्रिपाठी को मोब-9650055701 पर कॉल करें।
दिनांक: 27.09.2026
स्थान: गुरुग्राम, हरियाणा
उम्मीद हाउसिंग फाऊनेस प्रा. लि.



प्रपत्र जी

टेक्नोफैब इंजीनियरिंग लिमिटेड
के लिए अतिरिक्त की अतिरिक्त का आमंत्रण
(भारत में और भारत के बाहर बाजार, औद्योगिक और सुनिश्चित राश क्षेत्रों में कार्यरत इंजीनियरिंग और निष्पन्न कंपनी) (भारतीय दिवाल और प्रोपत्र अधिनियम बौई (कॉर्पोरेट दिवाल के लिए दिवाल समायान प्रक्रिया) नियमावली, 2016 के नियम 36ए (1) के तहत)

क्र.सं.	संबंधित विवरण	विवरण
1	कॉर्पोरेट दिवाल का नाम, पैन और सीआरएन/ एलएनपी नं. सहित	टेक्नोफैब इंजीनियरिंग लिमिटेड पैन: AAAC13829R सीआरएन: L74210DL1971PLC005712 सी-22, विवेक कॉलोनी, सायब हिल्स, नई दिल्ली-110024913, हेन्डकूट चैम्बर 89, नहर-बसेरा, नई दिल्ली, दक्षिण दिल्ली-110019
2	पंजीकृत कार्यालय का पता	प्लॉट नं. 5, पॉकेट नौ, स्टेट-27, मुम्बई रोड, फ्रीडमबाद-121003, हरियाणा
3	कम्प्यूटरी का पता	प्लॉट नं. 5, पॉकेट नौ, स्टेट-27, मुम्बई रोड, फ्रीडमबाद-121003, हरियाणा
4	स्थान का विवरण, जहां अधिकतम रखरखे संयंत्रों का स्थान	प्लॉट नं. 5, पॉकेट नौ, स्टेट-27, मुम्बई रोड, फ्रीडमबाद-121003, हरियाणा
5	मुख्य उत्पन्न/सेवाओं की स्थिति का विवरण	प्लॉट नं. 5, पॉकेट नौ, स्टेट-27, मुम्बई रोड, फ्रीडमबाद-121003, हरियाणा
6	विशेष विवरण जहां में कंपनी ग्रीन मुद्रा उत्पन्न/सेवाओं की मात्रा और मुद्रा	प्लॉट नं. 5, पॉकेट नौ, स्टेट-27, मुम्बई रोड, फ्रीडमबाद-121003, हरियाणा
7	कर्मचारियों/सामान्य की संख्या	प्लॉट नं. 5, पॉकेट नौ, स्टेट-27, मुम्बई रोड, फ्रीडमबाद-121003, हरियाणा
8	विशेष विवरण जहां में कंपनी ग्रीन मुद्रा उत्पन्न/सेवाओं की मात्रा और मुद्रा	प्लॉट नं. 5, पॉकेट नौ, स्टेट-27, मुम्बई रोड, फ्रीडमबाद-121003, हरियाणा
9	नीति की पता 25(1)(2) के अंतर्गत सामान्य अधिकारों के लिए प्राप्त सुवर्णपत्र का उत्तर	प्लॉट नं. 5, पॉकेट नौ, स्टेट-27, मुम्बई रोड, फ्रीडमबाद-121003, हरियाणा
10	अतिरिक्त की अतिरिक्त प्राप्त करने की अतिरिक्त	प्लॉट नं. 5, पॉकेट नौ, स्टेट-27, मुम्बई रोड, फ्रीडमबाद-121003, हरियाणा
11	संयोजित सामान्य अधिकारों की अतिरिक्त	प्लॉट नं. 5, पॉकेट नौ, स्टेट-27, मुम्बई रोड, फ्रीडमबाद-121003, हरियाणा
12	संयोजित सामान्य अधिकारों की अतिरिक्त	प्लॉट नं. 5, पॉकेट नौ, स्टेट-27, मुम्बई रोड, फ्रीडमबाद-121003, हरियाणा
13	संयोजित सामान्य अधिकारों की अतिरिक्त	प्लॉट नं. 5, पॉकेट नौ, स्टेट-27, मुम्बई रोड, फ्रीडमबाद-121003, हरियाणा
14	संयोजित सामान्य अधिकारों की अतिरिक्त	प्लॉट नं. 5, पॉकेट नौ, स्टेट-27, मुम्बई रोड, फ्रीडमबाद-121003, हरियाणा
15	संयोजित सामान्य अधिकारों की अतिरिक्त	प्लॉट नं. 5, पॉकेट नौ, स्टेट-27, मुम्बई रोड, फ्रीडमबाद-121003, हरियाणा
16	अतिरिक्त की अतिरिक्त प्राप्त करने की अतिरिक्त	प्लॉट नं. 5, पॉकेट नौ, स्टेट-27, मुम्बई रोड, फ्रीडमबाद-121003, हरियाणा
17	कॉर्पोरेट दिवाल की एलएनपी के रूप में पंजीकृत निधि की विवरण	प्लॉट नं. 5, पॉकेट नौ, स्टेट-27, मुम्बई रोड, फ्रीडमबाद-121003, हरियाणा

नोट: उपरोक्त समय-सीमा एमएससीटी द्वारा सीआरएन/सीआरएन अतिरिक्त के अतिरिक्त है।

हस्ता./-
आईआरआर आईसीसी प्रोफेशनल प्राइवेट लिमिटेड
समाधान प्रोपत्र
टेक्नोफैब इंजीनियरिंग लिमिटेड के लिए
दिनांक: 27 सितंबर 2026
स्थान: नई दिल्ली

आईसीसीआई पंजी.सं. : IBBI/IPC-0001/IPA-1/2025-26/50096
एलएनपी की वेबसाइट: 30.06.2027 तक
पंजीकृत पता: 6772/2, देव नगर, कलकत्ता बाग, नई दिल्ली-110005



सीएफएम एसेट रिकंस्ट्रक्शन प्राइवेट लिमिटेड
कॉर्पोरेट कार्यालय: पत्नी मंजिल, चैम्बरल हॉउस, एलएनपी, फ्लैट-303, गुरुग्राम (दिनांक-122011)
ई-मेल : info@cfmcanr, दूरभाष : +91-22 49703233 (बौई लॉन), सीआरएन: U67100GJ2015PTC083994

पंजीकृत कार्यालय: पत्नी मंजिल, चैम्बरल हॉउस, एलएनपी, फ्लैट-303, गुरुग्राम (दिनांक-122011)
ई-मेल : info@cfmcanr, दूरभाष : +91-22 49703233 (बौई लॉन), सीआरएन: U67100GJ2015PTC083994

परिशिष्ट IV [प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8(1) के तहत]

कब्जा सूचना (अचल संपत्ति हेतु)

जबकि, अधोहस्ताक्षरी वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण और प्रतिभूति हित के प्रवर्तन अधिनियम, 2002 (संशोधनी अधिनियम, 2002) के तहत सीएफएम एसेट ट्रस्ट-206 के ट्रस्टी के रूप में कार्यरत सीएफएम एसेट रिकंस्ट्रक्शन प्राइवेट लिमिटेड (एलएनपी हित प्राप्त लिमिटेड (पूर्व की ट्रस्ट एफ प्रोपत्र लिमिटेड) दिनांक 31.12.2025 को विधिवत पंजीकृत एक अध्यादेशमें सम्मिलित के माध्यम से 05.02.2026 को विधिवत पंजीकृत, जिसे संक्षेप बाव "सीएफएमआरसी" कहा जाएगा), के अधिकृत अधिकारी होने के नाते और प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम (3) के साथ पठित धारा 13 (12) के तहत पठित शक्तियों का प्रयोग करते हुए, संशोधनी अधिनियम, 2002 की धारा 13 (2) के तहत एक मांग नोटिस जारी किया गया, जिसमें नीचे उल्लिखित कर्जदार/सह-कर्जदार/बंधककर्ता को अधिनियम के नोटिस में उल्लिखित राशि का भुगतान करने के लिए कहा गया है, जो आपको बकाया राशि का भुगतान करने और उक्त नोटिस की प्रतिलिपि तारीख से 60 दिनों के भीतर अपने ब्याज और लातन, प्रभार और ध्वज आदि के साथ तत्पुत्र देना तथा निर्वहन करने के लिए कहता है।

कर्जदार द्वारा राशि चुकाने में विफल रहने पर, एतद्वारा कर्जदार/सह-कर्जदार और सामान्य रूप से जनता को नोटिस दिया जाता है कि ये संबंधित के साथ संयवहार न करें और संपत्तियों के साथ कोई भी संयवहार सीएफएम एसेट रिकंस्ट्रक्शन प्राइवेट लिमिटेड के प्रभार के अधीन होगा।

कर्जदार को विशेष रूप से और सामान्य रूप से जनता को एतद्वारा आग्रह किया जाता है कि ये संबंधित के साथ संयवहार न करें और संपत्तियों के साथ कोई भी संयवहार सीएफएम एसेट रिकंस्ट्रक्शन प्राइवेट लिमिटेड के प्रभार के अधीन होगा।

प्रतिभूत परिसंपत्तियों को विनियमित करने के लिए उपलब्ध समय के संबंध में कर्जदार का ध्यान अधिनियम की धारा 13 की उप-धारा (8) के प्रावधानों की ओर आकर्षित किया जाता है।

क्र.सं.	कर्जदारों/बंधककर्ता/गारंटर का नाम/ऋण खाता संख्या	बकाया राशि	मांग सूचना की तिथि कबसे की तिथि	अचल सम्पत्ति का विवरण
1	(1) बलदेव सिंह पुत्र देव राज (कर्जदार/बंधककर्ता) (2) श्रीमती सीमा पत्नी बलदेव सिंह (सह-कर्जदार) (3) योगेश पुत्र देव राज (सह-कर्जदार) (4) मीना पत्नी योगेश लाल (सह-कर्जदार) पता: चुसला कैथल, हरियाणा -136117 (लैन नंबर LSLAPKTH0002056)	₹. 10,18,62,00,00,00 (अठारह लाख अठारह हजार छह सौ अठारह सौ मात्र) तिथि 17.04.2026 तक	21.04.2026 21.09.2026	कैथल जिले की कलायत तहसील के चुसला गाँव में स्थित 499 वर्ग गज जमीन और उस पर बनी या बनने वाली आवासीय सम्पत्ति। इसकी जीपीएच लोकेशन अक्षांश 29.48 और देशांतर 76.24 है। यह सम्पत्ति 16.5 मरला या 499 वर्ग गज जमीन में फैली है, जो खेदट नंबर 132 और खसती नंबर 219 के तहत आने वाली कुल 2 कनाल 4 मरला जमीन का 3/8 हिस्सा है। खसरा नंबर 284(2-4) वाली यह जमीन चुसला गाँव, कलायत तहसील, जिला कैथल में स्थित है। इसकी पूरी जानकारी और विवरण उस ट्रांसफर डीक (व्यापिका नंबर 2226/1, तारीख 16-03-2017) में दिया गया है, जिसे जेएसआर कलायत के कार्यालय में बलदेव पुत्र देव राज के नाम रजिस्टर किया गया था।

अतिरिक्त अधिकारी
सीएफएम एसेट रिकंस्ट्रक्शन प्राइवेट लिमिटेड
(सीएफएमआरसी ट्रस्ट-206 के ट्रस्टी की क्षमता में कार्यरत)



एचडीएफसी बैंक लिमिटेड

शाखा का पता: हिन्दुस्तान टाईम्स हाउस, द्वितीय तल, 25-अशोक मार्ग, लखनऊ-226001 फोन : 0522-4272777, 6673726, फैक्स: 0522-2205106
CIN : L65920MH1994PLC080618 वेबसाइट : www.hdfcbank.com

वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 3 के साथ पठित प्रतिभूति हित प्रवर्तन अधिनियम, 2002 धारा 13(2) के अन्तर्गत

जबकि, (माननीय एनसीएलटी)-मुंबई द्वारा दिनांक 17 मार्च, 2023 के आदेश द्वारा अनुमोदित सम्मेलन योजना के आधार पर पूर्ववर्ती एचडीएफसी बैंक लिमिटेड के साथ विवरण हो गया है। (एचडीएफसी) वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के अन्तर्गत एचडीएफसी बैंक लिमिटेड के प्राधिकृत अधिकारी के रूप में तथा प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 3 के साथ पठित धारा 13(12) के अन्तर्गत प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने उक्त अधिनियम की धारा 13(2) के अन्तर्गत मांग सूचना जारी कर जहां नीचे सूचीबद्ध ऋणी/उपारकता/कांनूनन वारिसों/कांनूनन प्रतिनिधियों को नीचे दिये गये विवरणों के अनुसार संबंधित सूचनाओं की तिथि से 60 दिनों के भीतर संबंधित मांग सूचना/सूचनाओं में वर्णित राशि को वापस लौटाने के लिये कहा था। अधोहस्ताक्षरी ने उक्त ऋणी/उपारकता/कांनूनन वारिसों/कांनूनन वारिसों/कांनूनन प्रतिनिधियों को अतिम ज्ञात पत्र के परिसरों में भी इन सूचनाओं को विपकवाता है। उक्त सूचनाओं की प्रतियां अधोहस्ताक्षरी के पास उपलब्ध हैं, तथा उक्त ऋणी/उपारकता/कांनूनन वारिसों/कांनूनन प्रतिनिधियों यदि ये ऐसा चाहें, उक्त प्रतियों को किसी भी कार्य दिवस को सामान्य कार्यालय अवधि के दौरान अधोहस्ताक्षरी से प्राप्त कर सकते हैं।

उपरोक्त के सिलसिले में एक बार पुनः एतद्वारा उक्त ऋणी/उपारकता/कांनूनन वारिसों/कांनूनन प्रतिनिधियों को सूचित किया जाता है कि ये उक्त ऋणी/उपारकता/कांनूनन वारिसों, यदि कोई हो, किसी भी अन्य दस्तावेजों के साथ पठित ऋण अनुबंध के अंतर्गत कोलम री में नीचे वर्णित तिथि से भुगतान एवं/अथवा समझौती की तिथि तक उक्त मांग सूचना में वर्णित लागू होने योग्य दरों पर आगे के ब्याज के साथ यहां नीचे दर्शायी गयी राशि का इस सूचना के प्रकाशन की तिथि से 60 दिनों के भीतर एचडीएफसी को भुगतान कर दें। ऋण की देय पुनर्भुगतान के लिए प्रतिभूति के रूप में क्रमशः उक्त ऋणी/उपारकता/कांनूनन वारिसों के पास निम्नलिखित प्रतिभूत परिसम्पत्तियों को नमक रखा गया है।

1. ऋणी/उपारकता/कांनूनन वारिसों/कांनूनन वारिसों (यों) का ध्यान संशोधनी एक्ट की धारा 13 की उप-धारा(8) की ओर आकर्षित किया जाता है कि इस समय सीमा में प्रतिभूत परिसम्पत्तियों को रीड्रीम (मोचन) कर सकते हैं।

क्र.सं.	उपारकता/कांनूनन वारिसों/कांनूनन प्रतिनिधियों का नाम	कुल बकाया धनराशि (₹)*	मांग सूचना की तिथि	प्रतिभूत परिसम्पत्ति/अचल सम्पत्ति का विवरण
1	श्री राम आसारे सिंह श्रीमती सारिका सिंह श्री विष्णु रावड श्री अमिन रावड	1,65,42,468/- दिनांक 21.08.2026 तक	21.09.2026	मकान नं 264/9, प्लॉट नं 5 का भाग, ग्राम उदयपुर, खास मारुफ, कालोनी इन्डिय नगर, बरेली

अतिरिक्त अधिकारी
सीएचडीएफसी बैंक लिमिटेड
पंजीकृत कार्यालय : एचडीएफसी बैंक हाउस, सेनापति बटत मार्ग, लोवर पल (पश्चिम) मुम्बई-400 020



इंडिया शेल्टर फाइनैस कार्पोरेशन लिमिटेड

पंजी. कार्यालय : प्लॉट-15, उद्यत तल, संकेत-44, इंदौर/इंदौर एक्सप्रेस, गुरुग्राम, हरियाणा-122 002

अचल सम्पत्ति हेतु कब्जा सूचना

जबकि, अधोहस्ताक्षरी ने इंडिया शेल्टर फाइनैस कॉर्पोरेशन लिमिटेड के प्राधिकृत अधिकारी के रूप में, वित्तीय आसित्यों का प्रतिभूतिकरण एवं पुनर्निर्माण और प्रतिभूति हित (प्रवर्तन) अधिनियम, 2002 के अधीन धारा 13(2) के साथ पठित प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 3 के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए एक मांग सूचना इसमें आगे वर्णित खाते के सामने वर्णित तिथि को जारी की थी, जिसमें कर्जदार और सम्पत्ति/प्रतिभूति के स्वामी से बकाया राशि का भुगतान उक्त सूचना की तिथि से 60 दिन के भीतर करने की मांग की गई थी। जबकि सम्पत्ति स्वामी और अन्य उक्त बकाया राशि चुकाने में असफल रहे हैं, एतद्वारा अधोवर्णित कर्जदारों तथा सर्वसाधारणों को सूचना दी जाती है कि अधोहस्ताक्षरी ने यहां नीचे वर्णित सम्पत्ति/यों का कब्जा उक्त अधिनियम की धारा 13(4) के साथ पठित उक्त नियमावली के नियम 8 एवं 9 के अधीन उसको प्रदत्त शक्तियों का प्रयोग करते हुए प्रत्येक खाते के सामने वर्णित तिथि को प्राप्त कर लिया है। अब, कर्जदार को विशेष रूप से तथा सर्वसाधारणों को इन सम्पत्ति/यों के संबंध में संयवहार नहीं करने हेतु सावधान किया जाता है तथा इन सम्पत्ति/यों के संबंध में कोई भी संयवहार इंडिया शेल्टर फाइनैस कार्पोरेशन लिमिटेड की नीचे वर्णित बकाया राशि तथा उस पर ब्याज, लागत इत्यादि के प्रभारोंहीन होगा।

कर्जदार/गारंटर (सम्पत्ति स्वामी) का नाम एवं ऋण खाता नंबर	प्राप्तित/बंधक सम्पत्ति (सम्पत्ति के सभी अथवा एवं बंध) का वर्णन	मांग सूचना की तिथि, तिथि तक बकाया राशि	कब्जा की तिथि
बापू बाई और लक्ष्मी नारायण और रवि कुमार पता: 44 अंबेडकर नगर, उडनगिरा स्टेशन, कोटा, राजस्थान-324005 ऋण खाता संख्या: LAP600000119 / AP-0449127 कब्जा कार्यालय: कोटा-1	सर्वे नंबर २-053/207, अंबेडकर नगर, उडनगिरा, कोटा, राजस्थान-सीमा: पूर्व में रस्ता का मकान, पश्चिम में रोड, उत्तर में रस्त लाल का मकान, दक्षिण में नंद लाल का मकान	मांग सूचना 11-अप्रैल-2025 बकाया राशि: ₹. 1,65,043/- (केवल एक लाख पैंसठ हजार तीसवींशत रुपया) 11-अप्रैल-2025 से पूरा पेमेंट होने तक ब्याज लागू होगा	25-09-2026
हेमलता और मूल मोहनदास उर्फ और अमरुत कर्पूर पता: 087 बाग कैप्टनपुर दुधाना, नया बाई नं. 30, बीकानेर, राजस्थान-334001 ऋण खाता संख्या: HL33CHLONS000005504309/ AP-0992138 शाखा: बीकानेर-1	पट्टा संख्या 744, उसतो का मोहल्ला, छोटी मजिद के पार्श्व, बीकानेर, राजस्थान-334001 सीमाएं पूर्व - नारा-वाराय, पश्चिम गौरी, उत्तर रास्ता, दक्षिण - रज्जान नहरा	मांग सूचना 10-12-2025 बकाया राशि: ₹. 18,52,268/- (केवल अठारह लाख बत्तर हजार दो सौ अठ्ठास रुपये) 11-दिसंबर-2025 से पूरा पेमेंट होने तक ब्याज लागू होगा	21-09-2026
पुष्पा बाई और रम्या लाल पता: लक्ष्मी निवास, मेरु पुरा बस्ती, सुरगुणोल गेट के बाहर, आलवरगढ़, जिला झालावाड़, राजस्थान-326023 ऋण खाता संख्या: LA32CHLONS00000500652 / AP-10009921 शाखा: झालावाड़-1	मेरु पुरा बस्ती, सुरगुणोल गेट के बाहर, आलवरगढ़, जिला झालावाड़, राजस्थान-326023 गौरी, मेरु, किरा मकान बाल चंद, पश्चिम - मकान रास्ता, दक्षिण - लाल चंद की भूमि, दक्षिण - संकेत 15 चौकी	मांग सूचना 11-04-2025 बकाया राशि: ₹. 5,23,273/- रुपये (सिर्फ तीन लाख इंसैंस हजार दो सौ तिसरस रुपये) 11-अप्रैल-2025 से पूरा पेमेंट होने तक ब्याज लागू होगा	21-09-2026
पद्मा देवी और गुलाम बंद और सबावर कीर पता: कोटली, डेवरौली, सिला टोक, राजस्थान-304804 ऋण खाता संख्या: HL32CHLONS000005507497/ AP-10011922 शाखा: कोटा -1	प्लॉट नंबर डी-9, साराफा नंबर 4003, कीर मोहल्ला के बीच, ग्राम देवरौली, तहसील देवरौली, जिला कोटा, राजस्थान-304804 एरिया 500 वर्ग फीट। सीमाएं: पूर्व - प्लॉट नंबर डी-10, पश्चिम - प्लॉट नंबर डी-8, उत्तर - अन्य भूमि खसरा नंबर 4020, दक्षिण-आम रास्ता	मांग सूचना 11-अप्रैल-2025 बकाया राशि: ₹. 1,08,941/- (केवल एक लाख आठ हजार नौ सौ इक्क्यान रुपये) 11-04-2025 से पूरा पेमेंट होने तक ब्याज लागू होगा	25-09-2026
माधु बाई और हेमराज और वेंकट नाराय और महेश नाराय पता: 20, वाई नं. 7, बाण्डा बस्ती, बाण्डा, राजस्थान-326222 ऋण खाता संख्या: HL11CHLONS000005045231 / AP-10099663 शाखा: बांन-1	पट्टा नंबर 2512, खसरा नंबर 156, ग्राम पंचायत कोटली सुंदर, पी.एस. बाग, जिला बांन, राजस्थान-सीमाएं: पूर्व - सांजुनिक रोड (आम रास्ता), पश्चिम - बाड़ा (कुली भूमि), उत्तर टोकम चंद का मकान, दक्षिण - मोरर (मोरर)	मांग सूचना 11-अप्रैल-2025 बकाया राशि: ₹. 7,90,779/- (केवल सात लाख नौ सौ सत्तराठ रुपये) 12-04-2025 से पूरा पेमेंट होने तक ब्याज लागू होगा	22-09-2026
कमला देवी और बन्ना लाल पता: नामल टप्पा, मुहुरदा कला, पणमाग, जिला अलवर, राजस्थान-301021 एरिया: 80 वर्ग गज, सीमा - पूर्व - शान्तनी रस्ता और हनीफ का हॉल, पश्चिम - रव भूमि, उत्तर - मकान सबदीन, दक्षिण - आम रास्ता	बस्ती नंबर 62, पट्टा नंबर 13, खसरा नंबर 231, धारा और ग्राम पंचायत नामल टप्पा, पी.एस. रमनगढ़, जिला अलवर, राजस्थान-301021 एरिया: 80 वर्ग गज, सीमा - पूर्व - शान्तनी रस्ता और हनीफ का हॉल, पश्चिम - रव भूमि, उत्तर - मकान सबदीन, दक्षिण - आम रास्ता	मांग सूचना 11-अप्रैल-2025 बकाया राशि: ₹. 4,22,674/- (केवल चार लाख बत्तरा सौ हजार छह सौ बत्तर रुपये) 12-11-2025 से पूरा पेमेंट होने तक ब्याज लागू होगा	21-09-2026
लाली बाई और दुर्गा लाल और कुमाल मेघवती पता: बरपटुरा, मेलाबाड़ा, राजस्थान-311201 ऋण खाता संख्या: HLBUCHLONS000005080546 / AP-11955689 शाखा: बूंदी-1	प्लॉट नंबर 51, आलराजी नंबर 689, ग्राम हनुमान नगर, पटवार हल्का अंका, तहसील जहाजपुर, जिला मीरजापुर, राजस्थान-311201 एरिया: 800 वर्ग फीट। सीमा: पूर्व - सर्वसंयुक्त रोड (आम रास्ता), पश्चिम - प्लॉट नंबर 66, उत्तर - प्लॉट नंबर 62, दक्षिण - प्लॉट नंबर 51	मांग सूचना 14-जुलाई-2025 बकाया राशि: ₹. 1,82,660/- (केवल एक लाख बत्तारी हजार छह सौ बत्तर रुपये) 11-07-2025 से पूरा पेमेंट होने तक ब्याज लागू होगा	22-09-2026
श्री/श्रीमती मीरा और चनरामा और गौरव कुमार शर्मा पता: बस्ती नंबर 02, पट्टा नंबर 11, खसरा नंबर 616 धारा और जिला देवरौली, पंचायत सिलिग- नगर, जिला अंका राज, 321024 राजस्थान ऋण खाता संख्या: LA11VLLONS000005077042 / AP-10185807 शाखा : अलवर-1	बस्ती नंबर 02, पट्टा नंबर 11, खसरा नंबर 616 धारा और जिला देवरौली, पंचायत सिलिग- नगर, जिला अंका राज, 321024 राजस्थान, एरिया 181.67 वर्ग गज, सीमा - पूर्व - शान्तनी रस्ता और हनीफ का हॉल, पश्चिम - रव भूमि, उत्तर - मकान सबदीन, दक्षिण - आम रास्ता	मांग सूचना 11-अप्रैल-2025 बकाया राशि: ₹. 43,4806/- रुपये (केवल चार लाख बीसवींशत हजार आठ सौ छह रुपये) 10 नवंबर-2025 से पूरा पेमेंट होने तक ब्याज लागू होगा	21-09-2026
श्री/श्रीमती मीरा और चनरामा और गौरव कुमार शर्मा पता: बस्ती नंबर 02, पट्टा नंबर 11, खसरा नंबर 616 धारा और जिला देवरौली, पंचायत सिलिग- नगर, जिला अंका राज, 321024 राजस्थान ऋण खाता संख्या: LAP20000290210/ AP-0256252 शाखा : झुंझुन-1	बस्ती नंबर 02, पट्टा नंबर 11, खसरा नंबर 616 धारा और जिला देवरौली, पंचायत सिलिग- नगर, जिला अंका राज, 321024 राजस्थान, एरिया 181.67 वर्ग गज, सीमा - पूर्व - शान्तनी रस्ता और हनीफ का हॉल, पश्चिम - रव भूमि, उत्तर - मकान सबदीन, दक्षिण - आम रास्ता	मांग सूचना 11-अप्रैल-2025 बकाया राशि: ₹. 45,9950/- (चार लाख उन्नायस हजार नौ सौ पचास रुपये सिर्फ) 12-09-2026 से पूरा पेमेंट होने तक ब्याज लागू होगा	21-09-2026
श्रीमान/श्रीमती देवी और रमेश बाबू लाल के कानूनी प्रतिभूति पता: खदीकात मोहल्ला, बाई नंबर 6, सुरगुणोल, झुंझुन, बिड़वार, राजस्थान, 333029, झुंझुन, राजस्थान ऋण खाता संख्या: HL33RNLONS000005083460/ AP-10201691 / LA33VLLONS0000005160907AP-10372227 शाखा कार्यालय : झुंझुन-1	संपत्ति के सभी अथवा एवं बंध : संपत्ति पट्टा संख्या खदुलखोली/एरिया/पट्टा/2023-24/717 खसरा 874 वर्ग संख्या 08 सुरगुणोल तहसील सुरगुणोल, जिला झुंझुन, राजस्थान 333029, एरिया 885.77 वर्ग गज, सीमा-पूर्व में रामेश्वर का मकान, पश्चिम में आम रास्ता, उत्तर में कलावती देवी का मकान, दक्षिण में आम रास्ता	मांग सूचना 12-09-2026 बकाया राशि: ₹. 70,9890/- (केवल सात लाख नौ हजार अस्सी नौ रुपये) 12-08-2025 से पूरा पेमेंट होने तक ब्याज लागू होगा	21-09-2026

संपत्ति के सभी अथवा एवं बंध : संपत्ति पट्टा संख्या खदुलखोली/एरिया/पट्टा/2023-24/717 खसरा 874 वर्ग संख्या 08 सुरगुणोल तहसील सुरगुणोल, जिला झुंझुन, राजस्थान 333029, एरिया 885.77 वर्ग गज, सीमा-पूर्व में रामेश्वर का मकान, पश्चिम में आम रास्ता, उत्तर में कलावती देवी का मकान, दक्षिण में आम रास्ता

वास्ते इंडिया शेल्टर फाइनैस कार्पोरेशन लिमिटेड (प्राधिकृत अधिकारी)
केशी पुराछात के लिए कृपया सम्पर्क करें : श्री गौरव शर्मा (9251735408), रवि कुमार (98290 01102), महोपाल (9680095346)



एचडीएफसी बैंक लिमिटेड

शाखा का पता: हिन्दुस्तान टाईम्स हाउस, द्वितीय तल, 25-अशोक मार्ग, लखनऊ-226001 फोन : 0522-4272777, 6673726, फैक्स: 0522-2205106
CIN : L65920MH1994PLC080618 वेबसाइट : www.hdfcbank.com

एचडीएफसी बैंक लिमिटेड के प्राधिकृत अधिकारी (पूर्ववर्ती एचडीएफसी लिमिटेड का दिनांक 17 मार्च 2023 के आदेश के तहत माननीय एनसीएलटी)-मुंबई द्वारा अनुमोदित सम्मेलन योजना के आधार पर एचडीएफसी बैंक लिमिटेड के साथ विवरण हो गया है। (एचडीएफसी) बिक्री के लिए ई-नीलामी बिक्री नोटिस जारी करता है। वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण और सुरक्षा प्रवर्तन अधिनियम, 2002 के तहत अचल संपत्तियों की संख्या, सुरक्षा हित (प्रवर्तन) नियम, 2002 के नियम 8 (6) के परंतुक प्राधान्य के साथ पढ़ी जाती है।

एतद्वारा सामान्य रूप से जनता को और विशेष रूप से उपारकता (ओं) और गारंटीकर्ता (ओं) को कोलम (ए) में इंगित किया गया है कि नीचे वर्णित अचल संपत्ति (बंधक) कोलम (सी) में वर्णित है जो सुरक्षित व्यक्ति को गिरवी रखी गई है। लेनदार, जिसका रचनात्मक/भौतिक कब्जा लिया एचडीएफसी बैंक लिमिटेड के प्राधिकृत अधिकारी द्वारा कोलम (डी) में वर्णित सुरक्षित लेनदार द्वारा लिया गया है, 'जैसा है जहाँ है, 'जैसा है' पर देना जायेगा। क्या है', और 'जो कुछ भी है' नीचे दिये गये विवरण के अनुसार:

HOLDS FULL PANEL MEETING

'Unmapped' voters need not attend hearings: EC

Form 6 to revert to original, without a separate SIR insert

DAMINI NATH
New Delhi, September 26

IN ITS FIRST meeting since *The Indian Express* reported on the deep divide within the Election Commission over the past 10 months, the poll panel on Saturday sought to address several concerns raised by its two commissioners Sukhbir Singh Sandhu and Vivek Joshi. Electors who were issued notices for "logical discrepancies" and for being "unmapped" in the ongoing Special Intensive Revision (SIR) of electoral rolls will not be required to attend hearings to establish their eligibility, a statement issued by the ECI said. "Unmapped" voters are those whose names did not figure in the rolls of the previous intensive revision.

In its statement, the Commission also said that a declaration that was added without amendment to the voter enrolment form or Form 6, would go back to the original after the SIR. *The Indian Express* had reported that the two ECs had

said this addition was "illegal, unauthorised" and called for its removal so that young, first-time voters are not harassed.

Responding to some specific concerns, the EC said agendas would be circulated in advance for all commission meetings and minutes issued. The Annual Performance Appraisal Reports of officers would be completed within the stipulated time frame, and that the commission's approval will be taken for foreign trips of the officers. Further, in its statement, the EC said, "All directions issued by the Commissioners to the officers of the Commission shall be meticulously complied with."

The Commission, comprising Chief Election Commissioner Gyanesh Kumar, and ECs Sandhu and Joshi, held a meeting at 3pm on Saturday, the EC statement said. It underlined that the press note had the "approval of the full Commission" and released a photo of the three-member EC at the meeting. The exemption from in-person hearings will be a relief to the lakhs of electors. "In case of any person to whom notice has been issued during the ongoing SIR, for being unmapped and logical discrepancies, BLOs will visit the homes



Chief Election Commissioner Gyanesh Kumar and Election Commissioners Sukhbir Singh Sandhu (left) and Vivek Joshi (right) at the meeting in New Delhi, on Saturday

Revised schedules for Delhi, Maharashtra

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—ANI

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sons need not be called for hearing to ERO/AERO office. Only in exceptional circumstances, as decided by the ERO, the hearing

will be held preferably online. Any adult member of the family can be authorized by the elector to attend the hearing on their behalf, if required," the EC announced.

The EC also clarified that the Form 6 for new voter enrolment, would revert to the original one as per the Registration of Electors Rules, 1960. While a separate declaration form was created by the EC for the SIR, the declaration was inserted within the online version of the Form 6, which can only be amended by the Law Ministry. The two

Election Commissioners had raised concerns with the same.

"The declaration attached to Form 6 for SIR has been upheld by the Hon'ble Supreme Court. For non-SIR period, the Forms applicable as per Rules (the Registration of Electors Rules 1960) will be used," the EC said in its statement. The EC on Saturday announced, "Field officers have role-based access to the ECINET system as per their statutory powers. A Committee headed by Sr. Deputy Election Commissioner (DEC) and including an independent expert from IIT/IITJ will review the ECINET to double-check that it complies with the provisions of the Acts and Rules and submit report to the Commission," it said.

According to the statement, various upgradations of the portal have already been made based on the inputs from State CEOs in the past few months. "In case, any further flexibility is required by the field officers, that will be made operational. Henceforth, all the new initiatives about IT modules and portals will be discussed in the Committee of Officers (COO) before approval by the Commission," it said.

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Regarding the 97 Goa electors who had been deleted from the final roll, 81 of them had already filled the Form 6.

INDIA bloc to meet Sept 30 to chalk new plan: Mamata

PRESS TRUST OF INDIA
Kolkata, September 26

FORMER WEST BENGAL chief minister Mamata Banerjee on Saturday renewed her call for opposition unity, stating that an INDIA bloc meeting is likely to be held in Delhi to discuss Election Commission-related issues and chart out the opposition's next course of action. Addressing a rally at Serampore in Hooghly district, the Mamata All India Trinamool Congress chief said she sent a message to Congress leader Rahul Gandhi, telling him that the opposition parties must sit together and coordinate their response to the controversy surrounding the functioning of the EC and the SIR exercise. "I sent a message to Rahul Gandhi, and told him that we must sit together. A meeting of the INDIA bloc will most likely be held in Delhi's Constitution Club on September 30," she added.

The proposed meeting is expected to focus on the EC, the Special Intensive Revision of electoral rolls and the Chief Election Commissioner Gyanesh Kumar, amid nationwide protests against the poll panel and official.

Even GST 2.0 failed to fuel revival of entry hatchbacks

BUT THE POST-GST 2.0 growth numbers only confirm that the decade-long decline of the entry hatchback isn't a tax problem, but a fundamental change in consumer behaviour and purchasing power. "We have a very interesting situation where sales of smaller cars are growing at a slow rate compared to mid and larger vehicles," Madan Sabnavis, chief economist at Bank of Baroda, told *FE*.

"One reason is a definite preference shift towards larger vehicles, which reflects overall purchasing power. People in lower-income groups normally go for entry-level cars, whereas larger vehicles are bought by higher-income individuals who also have better access to credit. It

comes down to affordability and changing consumer preference." While GST 2.0 succeeded in expanding the overall market size, one year of data comprehensively proves that the classic sub-₹5 lakh Indian hatchback is no longer the country's default mobility option, and the country is no longer going to see the same cars despite lower taxes and affordability.

India can reach 10% growth: FM

SHE URGED INVESTORS backing these startups to consider taking them public. "Listing brings its own advantages," she said, adding that founders in the space should be freed from worrying about making money.

She said India can achieve economic growth of more than 10%, but stressed that sustaining a faster pace will require technology and startup-led innovation to move beyond the technology sector and into traditional parts of the economy. "It is possible to reach 10-plus growth. And I'm not just saying it to pep you all up," she said.

Sitharaman said startups, which have grown rapidly since 2014, could in the next couple of years contribute as much to the economy as traditional industries. "India's transformation has been driven by sustained efforts to clean up institutions, restore confidence, and open sectors to private participation, while creating policies that enable young people, entrepreneurs, and innovators to contribute to growth," she said. Sitharaman cited the space sector as a 'strong example', with Indian startups now designing and building satellites and undertaking space missions. Sitharaman said the next phase of growth would depend on such innovations reaching sectors with large productivity gaps.

In agriculture, she cited drones and aerial geospatial instruments for precision

mapping of land parcels, as well as technology aimed at improving harvesting and land preparation. She also referred to pilot testing of point-of-sale machines in fertiliser distribution. Such systems can record details of the farmer, land and crop and provide information on the quantity of fertiliser that may be sufficient based on the crop, soil and irrigation available. "The sooner these technologies reach these sectors, the better it is for India," she said, adding that optimal use of resources would contribute to growth.

Sitharaman attributed India's economic transformation over the past decade to a combination of policy changes, institutional reforms and opening up sectors to private participation. She said the government had focused on restoring confidence in banks and institutions, cleaning up stressed assets and consulting stakeholders before changing policies. She cited the government's public sector enterprises policy as an example of this approach, saying private participation had subsequently been opened up even in strategic sectors where it had previously been restricted. The minister also said the country needed to overcome excessive scepticism about its economic prospects. "We have too many naysayers," she said, arguing that a more positive environment was necessary for India to accelerate growth.

India's tourism boom has a foreign visitor gap

AMONG BRICS NATIONS, the China numbers are the most skewed. India recorded only 38,960 Chinese arrivals in 2024, compared with 258,000 Indian departures to China. Of the Indian departures, 50.43% were classified as leisure and 40.71% as business and professional travel. Among Chinese arrivals into India, however, only 1.19% were classified as leisure, while 41.39% were business and professional. The China corridor also remains significantly below its pre-pandemic level. Chinese arrivals to India stood at 339,000 in 2019, falling to 30,585 in 2023 before recovering to 38,960 in 2024. An exception is Russia, which sent 160,000 visitors to India in 2024, compared with 92,902 Indian departures to Russia. Nearly 77.48% of Russian arrivals were classified as leisure, holiday or recreation, making it one of the bloc's strongest leisure inbound markets. South Africa recorded 44,168 arrivals into India, against 72,053 Indian departures. Leisure accounted for 60.26% of South African arrivals, while business and professional travel made up 18.30%. Globally, the US remained India's largest source market, with 1.81 million arrivals, followed by the UK (1.07 million), Australia (540,000), and Canada (530,000). On the outbound side, the UAE was the top destination for Indian departures at 7.79 million, followed by Saudi Arabia (3.42 million), Thailand (1.91 million), Singapore (1.53 million) and the US (1.53 million).

The gap is also visible in the nature of travel. Leisure accounted for 39% of



inbound tourism in 2025, while it made up 43.5% of Indian outbound travel. Indian diaspora travel accounted for another 33% of inbound arrivals and 34.1% of outbound departures, while business travel accounted for 12% and 14.6%, respectively. For south-east Asia and middle-east, 92.93% of Indian departures to Thailand, 91.60% to Vietnam and 91.46% to Indonesia were for leisure, while Malaysia recorded 78.49% leisure travel. The Gulf markets are more heavily influenced by diaspora and pilgrimage travel: 52.74% of Indian departures to the UAE were classified under Indian diaspora and 34.73% of departures to Saudi Arabia under pilgrimage. The industry believes the imbalance is partly a consequence of how aggressively destinations market themselves to Indian travellers. "BRICS countries are actively promoting themselves in the Indian market. They hold travel marts, conduct familiarisation trips for Indian tour operators and travel agents, undertake consumer-facing promotions and, in many cases, have simplified visa procedures and made travel easier," said Rajiv Mehra, general secretary, Federation of Associations in

Indian Tourism & Hospitality (FAITH). "Unfortunately, we have not matched this effort in the BRICS markets to the extent that we should," he said. Visa facilitation is another area where India needs to do better. India's e-Visa facility, introduced in 2014 for nationals of 43 countries, was restored to 156 countries in 2022 and extended to 166 countries in 2023. It is now available to nationals of 172 countries. However, the expansion of e-Visas has not necessarily meant a frictionless experience for travellers.

For Hemant Joshi, CEO, Atithi Foundation, a tourism policy thinktank, the larger question is how to make the entire journey easier once a traveller decides to visit India. "Connectivity and ease of travel will be critical to unlocking the next phase of India's tourism growth, particularly beyond the major gateways and established destinations," he said.

Rikant Pittie, CEO and co-founder, EaseMyTrip, says the company has seen inbound bookings increase by around 20% over the past year, he said. "The nature of demand differs across these markets, but what is interesting is the growing diversity of travellers coming to India," Pittie says.

China, US agree to \$30-billion tariff cut

THE MOVE ALLOWS more time to work on a potentially bigger trade deal, US Treasury Secretary Scott Bessent had said on Wednesday.

Chinese state news agency *Xinhua* reported on Saturday. "This historic visit enriched the constructive and stable China-US relationship, upheld the overall stability of bilateral ties, opened a new chapter in China-US relations, and will have a far-reaching impact on world peace and development," Chinese Foreign Minister Wang Yi said in a statement.

On AI, the two sides agreed to hold a dialogue on the technology's risks and benefits, with the next round of discussions set for November, and to set up a communication channel for AI-related incidents. The

Chinese Foreign Ministry also said that Beijing valued Washington's use of the term "super intelligence" in place of "artificial intelligence". The two sides also agreed to support each other in hosting the Asia-Pacific Economic Cooperation leaders' meeting and the Group of 20 summit.

On foreign policy, the leaders agreed that Iran should fulfill its commitment not to develop nuclear weapons, and that no country or entity should impose transit tolls on international waterways. President Donald Trump said that despite a "big talk" this week with Chinese President Xi Jinping, "I would rather not integrate because we're leading by a lot," he said, adding: "When you're leading, you don't open it up to each other."

India-US deal 90% done: State Dept official

PRIME MINISTER NARENDRA Modi is expected to visit the US for the G20 Summit being hosted by the US in Florida in December. The official said, "There's just a lot happening in the relationship."

Responding to a question on the India-Middle East-Europe Economic Corridor (IMEC), the person said, "It's absolutely a huge priority" of the United States and India. The official added that the corridor met with road bumps because of happenings in the Middle East, but stability in the region can put things back on track. "I think when things can stabilise, you're really going to see IMEC take off," the official said.



GOVERNMENT OF TAMIL NADU
PROJECT DEVELOPMENT GRANT FUND (PDGF)
INVITATION FOR PROPOSAL (IFP)
Consulting services
Ref: PDGF/GoTN/Busstand/Thanjavur&Thoothukudi/2026
PDGF/GoTN/Parks/Pudukottai/2026

1. Project Development Grant Fund (PDGF) intends to appoint a firm to provide the following consulting services as detailed in the table below:

S#	Description of Services	Estimated Value incl. GST in Rs.	EMD in Rs.	e-Tender Submission last date	e-Tender Opening date
1	Preparation of Detailed Feasibility Report and Providing Transaction Advisory services for Development of commercial complex for Thanjavur City Municipal Corporation on PPP mode & Preparation of Detailed Feasibility Report and Providing Transaction Advisory services for Redevelopment of old Bus stand at Polpettai for Thoothukudi City Municipal Corporation on PPP mode	50,00,000/-	50,000/-	15-10-2026 upto 11.00 hrs.	15-10-2026 after 12.30 hrs.
2	Preparation of Conceptual Master Plan, Detailed Project Report and Bid documents for Establishment of Green space and Parks for Pudukottai City Municipal Corporation	35,00,000/-	35,000/-	16-10-2026 upto 11.00 hrs.	16-10-2026 after 12.30 hrs.

2. The assignment is open to all eligible firms. The Request for Proposals (RFP) may be downloaded and used free of cost from the website viz. <https://tntenders.gov.in> Proposals complete in all aspects must be submitted online through the Tamil Nadu e-tender website, as specified in the RFP.

3. A pre-proposal conference will be held for S# 1 on 01.10.2026 at 11.00 am and S# 2 on 01.10.2026 at 12 noon in the office of TNUIFSL, to clarify queries, if any as stated in the RFP.

4. Any Clarifications, Minutes of Pre-proposal meeting, Extension of time and Addendum & Corrigendum issued will be uploaded only in the Tamil Nadu e-tender website. Other details are available in the RFP.

Managing Director,
TNUIFSL Fund Manager of PDGF

DIPR/2951/TENDER/2026



R SYSTEMS INTERNATIONAL LIMITED
[Corporate Identity Number : L74899D1993PLC053579]
Registered Office: GF-1-A, 6, Devika Tower, Nehru Place, New Delhi - 110019
Corporate Office: 3rd Floor, Tower No. 1, IT/ITES SEZ of Artha Infotech Pvt. Ltd, Plot No. 21, Sector TechZone-IV, Greater Noida West, Gautam Buddha Nagar, Uttar Pradesh - 201306, India
Phone: +91-120-4303500 | Email: rsystems.india@rsystems.com | Website: www.rsystems.com

COMMUNICATION TO SHAREHOLDERS REGARDING DEDUCTION OF TAX AT SOURCE ON DIVIDEND AND RECORD DATE INTIMATION
Notice is hereby given that the Board of Directors of R Systems International Limited ("R Systems"/ "Company") at its meeting held on Friday, September 25, 2026, has declared a Second Interim Dividend of Rs. 8/- per equity share of face value of Re. 1/- each for the financial year ending on December 31, 2026. The record date for the purpose of determining the entitlement of the shareholders for the Second Interim Dividend 2026 is Thursday, October 01, 2026. The said Interim Dividend will be paid on or before October 24, 2026.
Pursuant to the provisions of the Income-tax Act, 2025 (the "Act") and the Rules framed thereunder, as amended, dividend paid or distributed shall be taxable in the hands of the shareholders and the Company is required to deduct tax at source ("TDS") at the time of making the payment of said dividend. TDS rate may vary depending on the residential status of the shareholder(s) and the documents submitted to the Company in accordance with the provisions of the Act.
Requisite documents and details to be submitted by the shareholders for exemption/ application of lower rates from TDS for various categories of shareholders, are available on the website of the Company at <https://www.rsystems.com/communication-on-tax-deduction/>. Shareholders are requested to upload the required documents with MUFG Intime India Private Limited (Formerly known as Link Intime India Private Limited), the Registrar and Share Transfer Agent ("RTA") of the Company at <https://web.in.mpmf.mufg.com/formsreg/submission-of-Form-121-41.html> latest by Thursday, October 01, 2026. Any communication on the tax determination/ deduction received post October 01, 2026, shall not be considered. In this regard, an email communication has also been sent to all shareholders whose email addresses are registered with the Company or the depositories. The same is available on the Company's website at www.rsystems.com and on the websites of the stock exchanges where the Company's equity shares are listed, i.e., National Stock Exchange of India Limited at www.nseindia.com and BSE Limited at www.bseindia.com.

For R Systems International Limited

Date : September 26, 2026
Place : Greater Noida, (U.P.)

Gurprit Singh
(Company Secretary & Compliance Officer)

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
TECHNOFAB ENGINEERING LIMITED
OPERATING IN THE ENGINEERING AND CONSTRUCTION COMPANY, SERVING THE POWER, INDUSTRIAL AND INFRASTRUCTURE SECTORS IN INDIA AND OUTSIDE INDIA
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	Relevant particulars	Details
1	Name of the corporate debtor along with PAN and CIN	Technofab Engineering Limited PAN: AAAC3829R CIN: L74210DL1971PLC005712
2	Address of registered office	913, Hemkunt Chambers 89, Nehru Place, New Delhi, South Delhi-110019
3	URL of website	
4	Place where majority of fixed assets are located	Plot No. 5, Pocket C, Sector-27C, Mathura Road, Faridabad-121003, Haryana
5	Installed capacity of main products/services	Not applicable, considering the Corporate Debtor is engaged primarily in engineering, procurement and construction services. The Corporate Debtor has approximately 8 ongoing projects, subject to verification
6	Quantity and value of main products/services sold in last financial year 2024-25	As per the last available financial statement for Financial year 2024-25 Quantity-NA, Revenue - Rs 18.42 crore
7	Number of employees/workmen	10 employees on roll along with other contractual employees
8	Further details, including last available financial statements (with schedules) for two years and list of creditors	The last audited financial statement is available for FY 2024-25. Kindly mail us at corp.technofabengineeringindia@gmail.com for the same
9	Eligibility for resolution applicants under section 25(2)(b) of the Code	Available at corp.technofabengineeringindia@gmail.com
10	Last date for receipt of expression of interest	12th October 2026
11	Date of issue of provisional list of prospective resolution applicants	16th October 2026
12	Last date for submission of objections to provisional list	21st October 2026
13	Date of issue of final list of prospective resolution applicants	24th October 2026
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans	24th October 2026
15	Last date for submission of resolution plans	24th November 2026
16	Process email ID to submit Expression of Interest	corp.technofabengineeringindia@gmail.com
17	Registration status of the corporate debtor as MSME	Not registered as an MSME

*The above timelines are subject to approval of extension of CIRP period by NCLT.

Sd/-
IIR Insolvency Professionals Private Limited
Resolution Professional
For Technofab Engineering Limited
IBBI Reg. No IBBI/RPE-0001/IFA-1/2025-26/50096
AFA Valid till 30.06.2027

Date: 27th September 2026
Place: New Delhi

Registered address: 6772-2, Dev Nagar, Karol Bagh, New Delhi - 110005

Place: New Delhi
Date: September 26, 2026

Place: Noida
Date: September 25, 2026

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Company Secretary, Compliance Officer and Head - Legal

Adfactors 397/20

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PRESS TRUST OF INDIA
Kolkata, September 26

FORMER WEST BENGAL chief minister Mamata Banerjee on Saturday renewed her call for opposition unity, stating that an INDIA bloc meeting is likely to be held in Delhi to discuss Election Commission-related issues and chart out the opposition's next course of action. Addressing a rally at Serampore in Hooghly district, the Mamata All India Trinamool Congress chief said she sent a message to Congress leader Rahul Gandhi, telling him that the opposition parties must sit together and coordinate their response to the controversy surrounding the functioning of the EC and the SIR exercise. "I sent a message to Rahul Gandhi, and told him that we must sit together. A meeting of the INDIA bloc will most likely be held in Delhi's Constitution Club on September 30," she added.

The proposed meeting is expected to focus on the EC, the Special Intensive Revision of electoral rolls and the Chief Election Commissioner Gyanesh Kumar, amid nationwide protests against the poll panel and official.

Even GST 2.0 failed to fuel revival of entry hatchbacks

BUT THE POST-GST 2.0 growth numbers only confirm that the decade-long decline of the entry hatchback isn't a tax problem, but a fundamental change in consumer behaviour and purchasing power. "We have a very interesting situation where sales of smaller cars are growing at a slow rate compared to mid and larger vehicles," Madan Sabnavis, chief economist at Bank of Baroda, told FE.

"One reason is a definite preference shift towards larger vehicles, which reflects overall purchasing power. People in lower-income groups normally go for entry-level cars, whereas larger vehicles are bought by higher-income individuals who also have better access to credit. It

comes down to affordability and changing consumer preference." While GST 2.0 succeeded in expanding the overall market size, one year of data comprehensively proves that the classic sub-₹5 lakh Indian hatchback is no longer the country's default mobility option, and the country is no longer going to see the same cars despite lower taxes and affordability.

India can reach 10% growth: FM

SHE URGED INVESTORS considering these startups to take these public. "Listing brings its own advantages," she said, adding that founders in the space should be freed from worrying about making money.

She said India can achieve economic growth of more than 10%, but stressed that sustaining a faster pace will require technology and startup-led innovation to move beyond the technology sector and into traditional parts of the economy. "It is possible to reach 10-plus growth. And I'm not just saying it to pep you all up," she said.

Sitharaman said startups, which have grown rapidly since 2014, could in the next couple of years contribute as much to the economy as traditional industries. "India's transformation has been driven by sustained efforts to clean up institutions, restore confidence, and open sectors to private participation, while creating policies that enable young people, entrepreneurs, and innovators to contribute to growth," she said. Sitharaman cited the space sector as a 'strong example', with Indian startups now designing and building satellites and undertaking space missions. Sitharaman said the next phase of growth would depend on such innovations reaching sectors with large productivity gaps.

In agriculture, she cited drones and aerial geospatial instruments for precision

mapping of land parcels, as well as technology aimed at improving harvesting and land preparation. She also referred to pilot testing of point-of-sale machines in fertiliser distribution. Such systems can record details of the farmer, land and crop and provide information on the quantity of fertiliser that may be sufficient based on the crop, soil and irrigation available. "The sooner these technologies reach these sectors, the better it is for India," she said, adding that optimal use of resources would contribute to growth.

Sitharaman attributed India's economic transformation over the past decade to a combination of policy changes, institutional reforms and opening up sectors to private participation. She said the government had focused on restoring confidence in banks and institutions, cleaning up stressed assets and consulting stakeholders before changing policies. She cited the government's public sector enterprises policy as an example of this approach, saying private participation had subsequently been opened up even in strategic sectors where it had previously been restricted. The minister also said the country needed to overcome excessive scepticism about its economic prospects. "We have too many naysayers," she said, arguing that a more positive environment was necessary for India to accelerate growth.

India's tourism boom has a foreign visitor gap

AMONG BRICS NATIONS, the China numbers are the most skewed. India recorded only 38,960 Chinese arrivals in 2024, compared with 258,000 Indian departures to China. Of the Indian departures, 50.43% were classified as leisure and 40.71% as business and professional travel. Among Chinese arrivals into India, however, only 1.19% were classified as leisure, while 41.39% were business and professional. The China corridor also remains significantly below its pre-pandemic level. Chinese arrivals to India stood at 339,000 in 2019, falling to 30,585 in 2023 before recovering to 38,960 in 2024. An exception is Russia, which sent 160,000 visitors to India in 2024, compared with 92,902 Indian departures to Russia. Nearly 77.48% of Russian arrivals were classified as leisure, holiday or recreation, making it one of the bloc's strongest leisure inbound markets. South Africa recorded 44,168 arrivals into India, against 72,053 Indian departures. Leisure accounted for 60.26% of South African arrivals, while business and professional travel made up 18.30%. Globally, the US remained India's largest source market, with 1.81 million arrivals, followed by the UK (1.07 million), Australia (540,000), and Canada (530,000). On the outbound side, the UAE was the top destination for Indian departures at 7.79 million, followed by Saudi Arabia (3.42 million), Thailand (1.91 million), Singapore (1.53 million) and the US (1.53 million).

The gap is also visible in the nature of travel. Leisure accounted for 39% of



inbound tourism in 2025, while it made up 43.5% of Indian outbound travel. Indian diaspora travel accounted for another 33% of inbound arrivals and 34.1% of business travel accounted for 12% and 14.6%, respectively. For south-east Asia and middle-east, 92.93% of Indian departures to Thailand, 91.60% to Vietnam and 91.46% to Indonesia were for leisure, while Malaysia recorded 78.49% leisure travel. The Gulf markets are more heavily influenced by diaspora and pilgrimage travel: 52.74% of Indian departures to the UAE were classified under Indian diaspora and 34.73% of departures to Saudi Arabia under pilgrimage. The industry believes the imbalance is partly a consequence of how aggressively destinations market themselves to Indian travellers. "BRICS countries are actively promoting themselves in the Indian market. They hold travel marts, conduct familiarisation trips for Indian tour operators and travel agents, undertake consumer-facing promotions and, in many cases, have simplified visa procedures and made travel easier," said Rajiv Mehra, general secretary, Federation of Associations in

Indian Tourism and Hospitality (FAITH). "Unfortunately, we have not matched this effort in the BRICS markets to the extent that we should," he said. Visa facilitation is another area where India needs to do better. India's e-Visa facility, introduced in 2014 for nationals of 43 countries, was restored to 156 countries in 2022 and extended to 166 countries in 2023. It is now available to nationals of 172 countries. However, the expansion of e-Visas has not necessarily meant a frictionless experience for travellers.

For Hemant Joshi, CEO, Atithi Foundation, a tourism policy thinktank, the larger question is how to make the entire journey easier once a traveller decides to visit India. "Connectivity and ease of travel will be critical to unlocking the next phase of India's tourism growth, particularly beyond the major gateways and established destinations," he said.

Rikant Pittie, CEO and co-founder, EaseMyTrip, says the company has seen inbound bookings increase by around 20% over the past year, he said. "The nature of demand differs across these markets, but what is interesting is the growing diversity of travellers coming to India," Pittie says.

China, US agree to \$30-billion tariff cut

THE MOVE ALLOWS more time to work on a potentially bigger trade deal, US Treasury Secretary Scott Bessent had said on Wednesday.

Chinese state news agency *Xinhua* reported on Saturday. "This historic visit enriched the constructive and stable China-US relationship, upheld the overall stability of bilateral ties, opened a new chapter in China-US relations, and will have a far-reaching impact on world peace and development," Chinese Foreign Minister Wang Yi said in a statement.

On AI, the two sides agreed to hold a dialogue on the technology's risks and benefits, with the next round of discussions set for November, and to set up a communication channel for AI-related incidents. The

Chinese Foreign Ministry also said that Beijing valued Washington's use of the term "super intelligence" in place of "artificial intelligence". The two sides also agreed to support each other in hosting the Asia-Pacific Economic Cooperation leaders' meeting and the Group of 20 summit. On foreign policy, the leaders agreed that Iran should fulfill its commitment not to develop nuclear weapons, and that no country or entity should impose transit tolls on international waterways. President Donald Trump said that despite a "big talk" this week with Chinese President Xi Jinping, "I would rather not integrate because we're leading by a lot," he said, adding, "When you're leading, you don't open it up to each other."

India-US deal 90% done: State Dept official

PRIME MINISTER Narendra Modi is expected to visit the US for the G20 Summit being hosted by the US in Florida in December. The official said, "There's just a lot happening in the relationship."

Responding to a question on the India-Middle East-Europe Economic Corridor (IMEC), the person said, "It's absolutely a huge priority" of the United States and India. The official added that the corridor met with road bumps because of happenings in the Middle East, but stability in the region can put things back on track. "I think when things can stabilise, you're really going to see IMEC take off," the official said. — PTI

**GOVERNMENT OF TAMIL NADU**
PROJECT DEVELOPMENT GRANT FUND (PDGF)
INVITATION FOR PROPOSAL (IFP)
Consulting services
Ref: PDGF/GoTN/Busstand/Thanjavur&Thoothukudi/2026
PDGF/GoTN/Parks/Pudukottai/2026

1. Project Development Grant Fund (PDGF) intends to appoint a firm to provide the following consulting services as detailed in the table below:

S#	Description of Services	Estimated Value incl. GST in Rs.	EMD in Rs.	e-Tender Submission last date	e-Tender Opening date
1	Preparation of Detailed Feasibility Report and Providing Transaction Advisory services for Development of Commercial complex for Thanjavur City Municipal Corporation on PPP mode & Preparation of Detailed Feasibility Report and Providing Transaction Advisory services for Redevelopment of old Bus stand at Polpettai for Thoothukudi City Municipal Corporation on PPP mode	50,00,000/-	50,000/-	15-10-2026 upto 11.00 hrs.	15-10-2026 after 12.30 hrs.
2	Preparation of Conceptual Master Plan, Detailed Project Report and Bid documents for Establishment of Green space and Parks for Pudukottai City Municipal Corporation	35,00,000/-	35,000/-	16-10-2026 upto 11.00 hrs.	16-10-2026 after 12.30 hrs.

2. The assignment is open to all eligible firms. The Request for Proposals (RFP) may be downloaded and used free of cost from the website viz. <https://ntenders.gov.in> Proposals complete in all aspects must be submitted online through the Tamil Nadu e-tender website, as specified in the RFP.

3. A pre-proposal conference will be held for S# 1 on 01.10.2026 at 11.00 am and S# 2 on 01.10.2026 at 12 noon in the office of TNUFSL to clarify queries, if any as stated in the RFP.

4. Any Clarifications, Minutes of Pre-proposal meeting, Extension of time and Addendum & Corrigendum issued will be uploaded only in the Tamil Nadu e-tender website. Other details are available in the RFP.

Managing Director,
TNUFSL Fund Manager of PDGF

DIPR/2951/TENDER/2026

**R SYSTEMS INTERNATIONAL LIMITED**
[Corporate Identity Number : L74899DL1993PLC053579]
Registered Office: GF-1-A, 6, Devika Tower, Nehru Place, New Delhi - 110019
Corporate Office: 3rd Floor, Tower No. 1, IT/ITES SEZ of Artha Infotech Pvt. Ltd, Plot No. 21, Sector TechZone-IV, Greater Noida West, Gautam Buddha Nagar, Uttar Pradesh - 201306, India
Phone: +91-120-4303500 | Email: rsystems.india@rsystems.com | Website: www.rsystems.com

COMMUNICATION TO SHAREHOLDERS REGARDING DEDUCTION OF TAX AT SOURCE ON DIVIDEND AND RECORD DATE DETERMINATION
Notice is hereby given that the Board of Directors of R Systems International Limited ("R Systems"/ "Company") at its meeting held on Friday, September 25, 2026, has declared a Second Interim Dividend of Rs. 8/- per equity share of face value of Re. 1/- each for the financial year ending on December 31, 2026. The record date for the purpose of determining the entitlement of the shareholders for the Second Interim Dividend 2026 is Thursday, October 01, 2026. The said Interim Dividend will be paid on or before October 24, 2026.
Pursuant to the provisions of the Income-tax Act, 2025 (the "Act") and the Rules framed thereunder, as amended, dividend paid or distributed shall be taxable in the hands of the shareholders and the Company is required to deduct tax at source ("TDS") at the time of making the payment of said dividend. TDS rate may vary depending on the residential status of the shareholder(s) and the documents submitted to the Company in accordance with the provisions of the Act. Requisite documents and details to be submitted by the shareholders for exemption/ application of lower rates from TDS for various categories of shareholders, are available on the website of the Company at <https://www.rsystems.com/communication-on-tax-deduction/>. Shareholders are requested to upload the required documents with MUG Intime India Private Limited (Formerly known as Link Intime India Private Limited), the Registrar and Share Transfer Agent ("RTA") of the Company at <https://web.in.mpm.mug.com/formsreg/submission-of-Form-121-41.html> latest by Thursday, October 01, 2026. Any communication on the tax determination/ deduction received post October 01, 2026, shall not be considered. In this regard, an email communication has also been sent to all shareholders whose email addresses are registered with the Company or the depositories. The same is available on the Company's website at www.rsystems.com and on the websites of the stock exchanges where the Company's equity shares are listed, i.e., National Stock Exchange of India Limited at www.nseindia.com and BSE Limited at www.bseindia.com.

For R Systems International Limited
Date : September 26, 2026
Place : Greater Noida, (U.P.)
Gurprit Singh
(Company Secretary & Compliance Officer)

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR TECHNIFAB ENGINEERING LIMITED
OPERATING IN THE TECHNOLOGY AND CONSTRUCTION COMPANY SERVING THE POWER, INDUSTRIAL AND INFRASTRUCTURE SECTORS IN INDIA AND OUTSIDE INDIA
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	Relevant particulars	Details
1	Name of the corporate debtor along with PAN and CIN	Technifab Engineering Limited PAN: AAAC3829R CIN: L74210DL1971PLC005712
2	Address of registered office	913, Hemkunt Chambers 8th Floor, Nehru Place, New Delhi, South Delhi-110019
3	URL of website	
4	Place where majority of fixed assets are located	Plot No. 5, Pocket C, Sector-27C, Mathura Road, Faridabad-121003, Haryana
5	Installed capacity of main products/services	Not applicable, considering the Corporate Debtor is engaged primarily in engineering, procurement and construction services. The Corporate Debtor has approximately 8 ongoing projects, subject to verification
6	Quantity and value of main products/ services sold in last financial year	As per the last available financial statement for financial year 2024-25, Quantity-NA, Revenue -Rs 18.42 crore
7	Number of employees/workmen	10 employees on roll along with other contractual employees
8	Further details, including last available financial statements (with schedules) for two years and list of creditors	The last audited financial statement is available for FY 2024-25. Kindly mail us at corp.technifabengineeringltd@gmail.com , for the same
9	Eligibility for resolution applicants under section 25(2)(h) of the Code	Available at corp.technifabengineeringltd@gmail.com
10	Last date for receipt of expression of interest	12th October 2026
11	Date of issue of provisional list of prospective resolution applicants	16th October 2026
12	Last date for submission of objections to provisional list	21st October 2026
13	Date of issue of final list of prospective resolution applicants	24th October 2026
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans	24th October 2026
15	Last date for submission of resolution plans	24th November 2026
16	Process email ID to submit Expression of Interest	corp.technifabengineeringltd@gmail.com
17	Registration status of the corporate debtor as MSME	Not registered as an MSME

*The above timelines are subject to approval of extension of CIRP period by NCLT.

IRI Insolvency Professionals Private Limited

Resolution Professional
For Technifab Engineering Limited

IBBI Reg. No. IBBI/IPE-0001/IPE-1/2025-26/50096
Date: 26th September 2026
Place: New Delhi

Registered address: 677/22, Dev Nagar, Karol Bagh, New Delhi - 110005

उम्मीद हाउसिंग फाऊनॅस प्रा. लि. पंजीकृत कार्यालय : यूनिट-2009-14,20वीं अंतिम, जेठमन नौकलार चक, नौकल कोई एक्स्टेंडिग रोड, ब्लैक-58, मुजफ्फर (हरियाणा)-122011। CIN: U64990MH12016PTC057984
उपकारकों को सूचना हित (प्रवर्तन) नियम, 2002 के नियम 8 और 9 के तहत किसी कम्पनी के द्वारा अद्यतित होने वाली की सूचना।
आम जनता और विशेष रूप से नीचे उल्लिखित विवरण वाले उपकारकों(ओं)/सह-उपकारकों (ओं)और गारुटर (ओं)को एतद्द्वारा सूचित किया जाता है कि नीचे वर्णित अवल संपत्ति, जो सुरक्षित ऋणदाता के पक्ष में बंधकधर्मोारि है, जिसका मौलिक कब्जा ड उम्मीद हाउसिंग फाऊनॅस प्रा. लि. के अधिकृत अधिकारी, सुरक्षित ऋणदाता, द्वारा 08.11.2024 को ले लिया गया था, किसी नीलामी नोटिफिस दिनांक 13.11.2024 के अनुसार नीलामी 17.12.2024 को आयोजित/निष्पत्ति की गई थी। आपको सूचित करना प्रासंगिक है कि उक्त नीलामी वित्तीय संस्था द्वारा 'कोई भी उपस्थित नहीं हुआ' कारण से रद्द/विफल/असफल रही।
एक बिक्री सूचना के प्रकाशन के अनुरसर में, अब एक इच्छुक/प्रस्तावित खरीदार अर्थात् नामतः मरसान सिंह पुत्र साबस सिंह ने वित्तीय संस्था से संपर्क किया है और नीचे दी गई अनुसूची में वर्णित संपत्ति के लिए ₹. 41,00,000/- की राशि में सुरक्षित परिसंपत्ति खरीदने की प्रेरणाका की है, अतः, वित्तीय संस्था एतद्द्वारा आपको सूचित, अवगत एवं 15 दिनों की नोटिस (दूसरी बिक्री होने के कारण) देती है और आप, संबंधित पक्षों, से आवधान करती है कि आप 13.11.2024 तक की बकाया/अवशेष राशि अर्थात् ₹. 40,52,984/- तथा 14.11.2024 से आगे का ब्याज एवं अन्य प्रभार, 15 दिनों की अवधि के भीतर, चुका दें।
उपरोक्त बकाया/बकाया राशि का भुगतान करने में विफल रहने की स्थिति में, सुरक्षित परिसंपत्ति को उल्लिखित/प्रस्तावित खरीदार को निजी सम्पत्ती के माध्यम से (सूचना हित प्रवर्तन नियम, 2002 के नियम 8(6)(डी) के प्राधान्य के तहत निष्पत्ति अनुसार) लेनी है, जहाँ है और जो कुछ है, उसी आधार पर तथा उपराने विद्यमान किसी भी भार, बंध को छोड़, के साथ बेचा जाएगा।
उपकारताओं और बंधक संपत्ति का विवरण
1. आशुतोष गेन पुत्र महिषा नाथ गेन (उपचारकर्ता), 2. सीमा गेन पत्नी आशुतोष गेन (सह-उपचारकर्ता), दोनों उपरोक्त निवासी- गांधी नगर, वार्ड नं. 1, दिनेशपुर, उधम सिंह नगर, उत्तराखंड-263153।
सुरक्षित/बंधक संपत्ति के संबंध में, संपत्ति का यह समस्त भाग एवं पारसल जिसका क्षेत्रफल 185.87 वर्ग मीटर है, खसरा नं. 585 एवं 586 में सम्मिलित, ग्राम बुखारी, तहसील-राजपुर, जिला-उधम सिंह नगर में स्थित है। सीमाएँ इस प्रकार हैं: पूर्व- विकेता पॉल्ट नं. 6, पश्चिम- विकेता पॉल्ट नं. 4, उत्तर- दिनेशपुर-जाजरपुर रोड, दक्षिण- रास्ता 30/ फीट चौड़ा।
यदि कोई प्रश्न हो, तो कृपया श्री गौरव त्रिपाठी की मोबा-9860055701 पर कॉल करें।
दिनांक: 27.09.2026
स्थान: गुरुग्राम, हरियाणा
अधिकृत अधिकारी, उम्मीद हाउसिंग फाऊनॅस प्रा. लि.

क्र.सं.	संश्लिष्ट विवरण	विवरण
1	कार्पोरेट देनदार का नाम, पते और सीआरए/एन सीआरए	टेक्नोफैब इंजीनियरिंग लिमिटेड पिन: AAAC13829R सीआईएफ: L74210DL1971PLC065712
2	पंजीकृत कार्यालय का पता	डी-22, फिरोज कालोनी, साउथ दिल्ली, नई दिल्ली-110024913, हेमकुट वैसवा रोड, नरेश प्लेस, नई दिल्ली, दक्षिण दिल्ली-110019
3	बैंकभारत का भुगतान	पंजीड नं. 5, फॉकट रोड, सेक्टर-27/1, मधुरा रोड, फरीदाबाद-121003, हरियाणा
4	रखत का विवरण, जहां अधिकतम रकबा	पंजीड नं. 5, फॉकट रोड, सेक्टर-27/1, मधुरा रोड, फरीदाबाद-121003, हरियाणा
5	मुद्रण उपकरण/वेबसाइटों की स्थापित क्षमता	रंगम नली, ब्लॉक कार्पोरेट देनदार मुद्रण रूप से इंजीनियरिंग, ब्रांड और डिजिटलवेबसाइटों में दान हुआ है। 1.रखत के अर्धन, कार्पोरेट देनदार के पास लगभग 8 करोड़/वर्ष तक परीक्षण है।
6	सिप्ले वित्तिय नवी में चेची गयी मुद्रण उपकरण/वेबसाइटों की मात्रा और मूल्य	वित्तिय वर्ष 2024-25 के अंतिम परसपथ वित्तिय विवरण के अनुसार: मात्रा: न्यूनी, राउबरेड १४.६२ क्वॉटर
7	कर्मचारियों/कामगारों की संख्या	रोल पर 10 कर्मचारी और अन्य अनुबंध आधारित कर्मचारी
8	सिप्ले व नवी के वित्तिय विवरण (अनुसूची सहित), लेनदारों की सूची सहित आंशिक विवरण (यहांपर पर उपलब्ध है)	अंतिम वित्तियवर्ष वित्तिय विवरण FY 2024-25 के लिए उपलब्ध है। इसके लिए कृपया हमें: crip.technofabengineeringltd@gmail.com पर ईमेल करें।
9	नीचे की पता 25(2)(पा) के अंतर्गत समान कर्मचारी के लिए पत्राचार प्रमाण पत्र उपलब्ध है।	crip.technofabengineeringltd@gmail.com पर उपलब्ध है
10	अधिकृत की अधिकृत प्राप्त करने की अंतिम तिथि	12 अक्टूबर 2026
11	अधिकृत सामान्य आवेदकों की अंतिम सूची प्राप्त करने की तिथि	16 अक्टूबर 2026
12	अंतिम सूची पर आवेदनी जमा करने की अंतिम तिथि	21 अक्टूबर 2026
13	अंतिम सूची पर आवेदनी जमा करने की अंतिम तिथि	24 अक्टूबर 2026
14	संस्थित सामान्य आवेदकों की सूचना आपन, मूल्यांकन मंडिस और समाधान योजना हिंदू अंतर्गत जारी करने की तिथि	24 अक्टूबर 2026
15	लगातार बोलियां जमा करने की अंतिम तिथि	24 अक्टूबर 2026
16	अधिकृत की अधिकृत प्राप्त करने की अंतिम तिथि	rip.technofabengineeringltd@gmail.com
17	कार्पोरेट देनदार की एमएलएआई के पते में संश्लिष्ट स्थिति का विवरण	अनुपस्थित के रूप में संश्लिष्ट स्थिति का विवरण

*नोट: उपरोक्त समय-सीमा एमसीएलटी द्वारा सीआईएलटी/एआईए के विस्तार के अधीन है।

हस्ता./-
आईआरआर इंग्लैंडली प्रोफेशनल्स प्राइवेट लिमिटेड
समाधान प्रेषण
टेक्नोफैब इंजीनियरिंग लिमिटेड के लिए

दिनांक: 27 सितंबर 2026
स्थान: नई दिल्ली

आईडीबीआई आई पंजी.सं. : IBI/BI-PCE-0001/I/PA-1/2025-26/50096
एनएफआईआई पंजी.सं. : 30.06.2027 तक
पंजीकृत पता: 6772/2, देव नगर, कलकत बान, नई दिल्ली-110005

क्र.सं.	कर्मचारी/बंधककर्ता/गारुटर के नाम/ऋण खाता संख्या	बकाया राशि	मांग सूचना की तिथि कबई की तिथि	अवसल सम्पत्ति का विवरण
1	(1) बलदेव सिंह पुत्र देश राज (कर्जदार/बंधककर्ता)	रु. 10,18,628.00	21.04.2026	कैथल जिले की कलायत तहसील के चुसाला गाँव में स्थित 499 वर्ग गज जमीन और उस पर बनी या बनने वाली आवासीय सम्पत्ति। इसकी जीपीएस लोकेशन एड्रेस 29.48 और देशांतर 76.24 है। यह सम्पत्ति 16.5 सरता या 499 वर्ग गज जमीन में फैली है, जो खेजट नंबर 132 और खतौनी नंबर 218 के तहत आने वाली कुल 2 कनाल 4 सरता जमीन का 3/8 हिस्सा है।। खसरा नंबर 284(2-4) वाली यह जमीन चुसाला गाँव, कलायत तहसील, जिला कैथल में स्थित है। इसकी पूरी जानकारी और विवरण उस ट्रांसफर डीड (वांशिका नंबर 2226/1, तारीख 16-03-2017) में दिया गया है, जिसे जेएसआर कलायत के कार्यालय में बलदेव पुत्र देश राज के नाम रजिस्टर्ड किया गया था।
	(2) श्रीमती सीमा गनी पत्नी बलदेव सिंह (सह-कर्जदार)	रु. 10,18,628.00	21.09.2026	
	(3) गोपाल पुत्र देश राज (सह-कर्जदार)	रु. 10,18,628.00	21.09.2026	
	(4) मीना पत्नी रोशन लाल (सह-कर्जदार)	रु. 10,18,628.00	21.09.2026	
	पता चुसाला कैथल, हरियाणा - 136117 (लैन नंबर LSLAPKTH0002056)	रु. 10,18,628.00	21.09.2026	

अधिकृत अधिकारी
सिीएफएम एसेट रिकंस्ट्रक्शन प्राइवेट लिमिटेड
(सिीएफएमआरसी ट्राट-206 के ट्राट्टी की क्षमता में कार्यरत)

क्र.सं.	कर्मचारी/बंधककर्ता/गारुटर के नाम/ऋण खाता संख्या	बकाया राशि	मांग सूचना की तिथि कबई की तिथि	अवसल सम्पत्ति का विवरण
1	(1) बलदेव सिंह पुत्र देश राज (कर्जदार/बंधककर्ता)	रु. 10,18,628.00	21.04.2026	कैथल जिले की कलायत तहसील के चुसाला गाँव में स्थित 499 वर्ग गज जमीन और उस पर बनी या बनने वाली आवासीय सम्पत्ति। इसकी जीपीएस लोकेशन एड्रेस 29.48 और देशांतर 76.24 है। यह सम्पत्ति 16.5 सरता या 499 वर्ग गज जमीन में फैली है, जो खेजट नंबर 132 और खतौनी नंबर 218 के तहत आने वाली कुल 2 कनाल 4 सरता जमीन का 3/8 हिस्सा है।। खसरा नंबर 284(2-4) वाली यह जमीन चुसाला गाँव, कलायत तहसील, जिला कैथल में स्थित है। इसकी पूरी जानकारी और विवरण उस ट्रांसफर डीड (वांशिका नंबर 2226/1, तारीख 16-03-2017) में दिया गया है, जिसे जेएसआर कलायत के कार्यालय में बलदेव पुत्र देश राज के नाम रजिस्टर्ड किया गया था।
	(2) श्रीमती सीमा गनी पत्नी बलदेव सिंह (सह-कर्जदार)	रु. 10,18,628.00	21.09.2026	
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	पता चुसाला कैथल, हरियाणा - 136117 (लैन नंबर LSLAPKTH0002056)	रु. 10,18,628.00	21.09.2026	

अधिकृत अधिकारी
सिीएफएम एसेट रिकंस्ट्रक्शन प्राइवेट लिमिटेड
(सिीएफएमआरसी ट्राट-206 के ट्राट्टी की क्षमता में कार्यरत)

दिनांक: 27.09.2026
स्थान: बरेली

पंजीकृत कार्यालय : एचडीएफसी बैंक हाउस, सेनापति बपत मार्ग, लोवर पर्स (पश्चिम) मुम्बई-400 020

क्र.सं.	कर्मचारी/बंधककर्ता/गारुटर के नाम/ऋण खाता संख्या	बकाया राशि	मांग सूचना की तिथि कबई की तिथि	अवसल सम्पत्ति का विवरण
1	(1) बलदेव सिंह पुत्र देश राज (कर्जदार/बंधककर्ता)	रु. 10,18,628.00	21.04.2026	कैथल जिले की कलायत तहसील के चुसाला गाँव में स्थित 499 वर्ग गज जमीन और उस पर बनी या बनने वाली आवासीय सम्पत्ति। इसकी जीपीएस लोकेशन एड्रेस 29.48 और देशांतर 76.24 है। यह सम्पत्ति 16.5 सरता या 499 वर्ग गज जमीन में फैली है, जो खेजट नंबर 132 और खतौनी नंबर 218 के तहत आने वाली कुल 2 कनाल 4 सरता जमीन का 3/8 हिस्सा है।। खसरा नंबर 284(2-4) वाली यह जमीन चुसाला गाँव, कलायत तहसील, जिला कैथल में स्थित है। इसकी पूरी जानकारी और विवरण उस ट्रांसफर डीड (वांशिका नंबर 2226/1, तारीख 16-03-2017) में दिया गया है, जिसे जेएसआर कलायत के कार्यालय में बलदेव पुत्र देश राज के नाम रजिस्टर्ड किया गया था।
	(2) श्रीमती सीमा गनी पत्नी बलदेव सिंह (सह-कर्जदार)	रु. 10,18,628.00	21.09.2026	
	(3) गोपाल पुत्र देश राज (सह-कर्जदार)	रु. 10,18,628.00	21.09.2026	
	(4) मीना पत्नी रोशन लाल (सह-कर्जदार)	रु. 10,18,628.00	21.09.2026	
	पता चुसाला कैथल, हरियाणा - 136117 (लैन नंबर LSLAPKTH0002056)	रु. 10,18,628.00	21.09.2026	

अधिकृत अधिकारी
सिीएफएम एसेट रिकंस्ट्रक्शन प्राइवेट लिमिटेड
(सिीएफएमआरसी ट्राट-206 के ट्राट्टी की क्षमता में कार्यरत)

दिनांक: 27.09.2026
स्थान: बरेली

पंजीकृत कार्यालय : एचडीएफसी बैंक हाउस, सेनापति बपत मार्ग, लोवर पर्स (पश्चिम) मुम्बई-400 020

क्र.सं.	कर्मचारी/बंधककर्ता/गारुटर के नाम/ऋण खाता संख्या	बकाया राशि	मांग सूचना की तिथि कबई की तिथि	अवसल सम्पत्ति का विवरण
1	(1) बलदेव सिंह पुत्र देश राज (कर्जदार/बंधककर्ता)	रु. 10,18,628.00	21.04.2026	कैथल जिले की कलायत तहसील के चुसाला गाँव में स्थित 499 वर्ग गज जमीन और उस पर बनी या बनने वाली आवासीय सम्पत्ति। इसकी जीपीएस लोकेशन एड्रेस 29.48 और देशांतर 76.24 है। यह सम्पत्ति 16.5 सरता या 499 वर्ग गज जमीन में फैली है, जो खेजट नंबर 132 और खतौनी नंबर 218 के तहत आने वाली कुल 2 कनाल 4 सरता जमीन का 3/8 हिस्सा है।। खसरा नंबर 284(2-4) वाली यह जमीन चुसाला गाँव, कलायत तहसील, जिला कैथल में स्थित है। इसकी पूरी जानकारी और विवरण उस ट्रांसफर डीड (वांशिका नंबर 2226/1, तारीख 16-03-2017) में दिया गया है, जिसे जेएसआर कलायत के कार्यालय में बलदेव पुत्र देश राज के नाम रजिस्टर्ड किया गया था।
	(2) श्रीमती सीमा गनी पत्नी बलदेव सिंह (सह-कर्जदार)	रु. 10,18,628.00	21.09.2026	
	(3) गोपाल पुत्र देश राज (सह-कर्जदार)	रु. 10,18,628.00	21.09.2026	
	(4) मीना पत्नी रोशन लाल (सह-कर्जदार)	रु. 10,18,628.00	21.09.2026	
	पता चुसाला कैथल, हरियाणा - 136117 (लैन नंबर LSLAPKTH0002056)	रु. 10,18,628.00	21.09.2026	

अधिकृत अधिकारी
सिीएफएम एसेट रिकंस्ट्रक्शन प्राइवेट लिमिटेड
(सिीएफएमआरसी ट्राट-206 के ट्राट्टी की क्षमता में कार्यरत)

दिनांक: 27.09.2026
स्थान: बरेली

क्र.सं.	कर्मचारी/बंधककर्ता/गारुटर के नाम/ऋण खाता संख्या	बकाया राशि	मांग सूचना की तिथि कबई की तिथि	अवसल सम्पत्ति का विवरण
1	(1) बलदेव सिंह पुत्र देश राज (कर्जदार/बंधककर्ता)	रु. 10,18,628.00	21.04.2026	कैथल जिले की कलायत तहसील के चुसाला गाँव में स्थित 499 वर्ग गज जमीन और उस पर बनी या बनने वाली आवासीय सम्पत्ति। इसकी जीपीएस लोकेशन एड्रेस 29.48 और देशांतर 76.24 है। यह सम्पत्ति 16.5 सरता या 499 वर्ग गज जमीन में फैली है, जो खेजट नंबर 132 और खतौनी नंबर 218 के तहत आने वाली कुल 2 कनाल 4 सरता जमीन का 3/8 हिस्सा है।। खसरा नंबर 284(2-4) वाली यह जमीन चुसाला गाँव, कलायत तहसील, जिला कैथल में स्थित है। इसकी पूरी जानकारी और विवरण उस ट्रांसफर डीड (वांशिका नंबर 2226/1, तारीख 16-03-2017) में दिया गया है, जिसे जेएसआर कलायत के कार्यालय में बलदेव पुत्र देश राज के नाम रजिस्टर्ड किया गया था।
	(2) श्रीमती सीमा गनी पत्नी बलदेव सिंह (सह-कर्जदार)	रु. 10,18,628.00	21.09.2026	
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	पता चुसाला कैथल, हरियाणा - 136117 (लैन नंबर LSLAPKTH0002056)	रु. 10,18,628.00	21.09.2026	

अधिकृत अधिकारी
सिीएफएम एसेट रिकंस्ट्रक्शन प्राइवेट लिमिटेड
(सिीएफएमआरसी ट्राट-206 के ट्राट्टी की क्षमता में कार्यरत)

दिनांक: 27.09.2026
स्थान: बरेली

पंजीकृत कार्यालय : एचडीएफसी बैंक हाउस, सेनापति बपत मार्ग, लोवर पर्स (पश्चिम) मुम्बई-400 020

क्र.सं.	कर्मचारी/बंधककर्ता/गारुटर के नाम/ऋण खाता संख्या	बकाया राशि	मांग सूचना की तिथि कबई की तिथि	अवसल सम्पत्ति का विवरण
1	(1) बलदेव सिंह पुत्र देश राज (कर्जदार/बंधककर्ता)	रु. 10,18,628.00	21.04.2026	कैथल जिले की कलायत तहसील के चुसाला गाँव में स्थित 499 वर्ग गज जमीन और उस पर बनी या बनने वाली आवासीय सम्पत्ति। इसकी जीपीएस लोकेशन एड्रेस 29.48 और देशांतर 76.24 है। यह सम्पत्ति 16.5 सरता या 499 वर्ग गज जमीन में फैली है, जो खेजट नंबर 132 और खतौनी नंबर 218 के तहत आने वाली कुल 2 कनाल 4 सरता जमीन का 3/8 हिस्सा है।। खसरा नंबर 284(2-4) वाली यह जमीन चुसाला गाँव, कलायत तहसील, जिला कैथल में स्थित है। इसकी पूरी जानकारी और विवरण उस ट्रांसफर डीड (वांशिका नंबर 2226/1, तारीख 16-03-2017) में दिया गया है, जिसे जेएसआर कलायत के कार्यालय में बलदेव पुत्र देश राज के नाम रजिस्टर्ड किया गया था।
	(2) श्रीमती सीमा गनी पत्नी बलदेव सिंह (सह-कर्जदार)	रु. 10,18,628.00	21.09.2026	
	(3) गोपाल पुत्र देश राज (सह-कर्जदार)	रु. 10,18,628.00	21.09.2026	
	(4) मीना पत्नी रोशन लाल (सह-कर्जदार)	रु. 10,18,628.00	21.09.2026	
	पता चुसाला कैथल, हरियाणा - 136117 (लैन नंबर LSLAPKTH0002056)	रु. 10,18,628.00	21.09.2026	

अधिकृत अधिकारी
सिीएफएम एसेट रिकंस्ट्रक्शन प्राइवेट लिमिटेड
(सिीएफएमआरसी ट्राट-206 के ट्राट्टी की क्षमता में कार्यरत)

दिनांक: 27.09.2026
स्थान: बरेली

पंजीकृत कार्यालय : एचडीएफसी बैंक हाउस, सेनापति बपत मार्ग, लोवर पर्स (पश्चिम) मुम्बई-400 020

This is a public announcement for information purposes only and is not a prospectus announcement and does not constitute an invitation or offer to acquire, purchase or subscribe to securities.
Not for release, publication or distribution, directly or indirectly, outside India.
INTIMATION OF FILING OF THE PRE-FILED DRAFT RED HERRING PROSPECTUS DATED SEPTEMBER 25, 2026 ("PRE-FILED DRAFT RED HERRING PROSPECTUS") OF TRANS ACNR SOLUTIONS LIMITED (Formerly known as Trans ACNR Solutions Private Limited) ("COMPANY") UNDER CHAPTER IIA OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED, ("SEBI ICDR REGULATIONS") WITH THE SECURITIES AND EXCHANGE BOARD OF INDIA ("SEBI"), BSE LIMITED AND THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED (COLLECTIVELY, THE "STOCK EXCHANGES") IN RELATION TO THE PROPOSED INITIAL PUBLIC OFFERING OF ITS EQUITY SHARES BEARING FACE VALUE OF ₹2 EACH (THE "EQUITY SHARES") TOGETHER ON THE STOCK EXCHANGES ("OFFER").

क्र.सं.	कर्मचारी/बंधककर्ता/गारुटर के नाम/ऋण खाता संख्या	बकाया राशि	मांग सूचना की तिथि कबई की तिथि	अवसल सम्पत्ति का विवरण
1	(1) बलदेव सिंह पुत्र देश राज (कर्जदार/बंधककर्ता)	रु. 10,18,628.00	21.04.2026	कैथल जिले की कलायत तहसील के चुसाला गाँव में स्थित 499 वर्ग गज जमीन और उस पर बनी या बनने वाली आवासीय सम्पत्ति। इसकी जीपीएस लोकेशन एड्रेस 29.48 और देशांतर 76.24 है। यह सम्पत्ति 16.5 सरता या 499 वर्ग गज जमीन में फैली है, जो खेजट नंबर 132 और खतौनी नंबर 218 के तहत आने वाली कुल 2 कनाल 4 सरता जमीन का 3/8 हिस्सा है।। खसरा नंबर 284(2-4) वाली यह जमीन चुसाला गाँव, कलायत तहसील, जिला कैथल में स्थित है। इसकी पूरी जानकारी और विवरण उस ट्रांसफर डीड (वांशिका नंबर 2226/1, तारीख 16-03-2017) में दिया गया है, जिसे जेएसआर कलायत के कार्यालय में बलदेव पुत्र देश राज के नाम रजिस्टर्ड किया गया था।
	(2) श्रीमती सीमा गनी पत्नी बलदेव सिंह (सह-कर्जदार)	रु. 10,18,628.00	21.09.2026	
	(3) गोपाल पुत्र देश राज (सह-कर्जदार)	रु. 10,18,628.00	21.09.2026	
	(4) मीना पत्नी रोशन लाल (सह-कर्जदार)	रु. 10,18,628.00	21.09.2026	
	पता चुसाला कैथल, हरियाणा - 136117 (लैन नंबर LSLAPKTH0002056)	रु. 10,18,628.00	21.09.2026	

This public announcement is being made pursuant to Regulation 59C(5) of the SEBI ICDR Regulations to inform the public that the Company has filed the Pre-filed Draft Red Herring Prospectus with SEBI and the Stock Exchanges, under Chapter IIA of the SEBI ICDR Regulations in relation to the Offer. The filing of the Pre-filed Draft Red Herring Prospectus shall not necessarily mean that the Company will undertake the Offer.

The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act and shall not be offered or sold within the United States. Accordingly, the Equity Shares are being offered and sold outside the United States in "offshore transactions" in reliance on Regulation S under the U.S. Securities Act and applicable laws of the jurisdictions where such offers and sales occur. The Equity Shares have not been and will not be registered, listed or otherwise qualified in any other jurisdiction outside India and may not be issued or sold, and Bids may not be made by persons in any such jurisdiction, except in compliance with the applicable laws of such jurisdiction.

For and on behalf of the Board of Directors of
Trans ACNR Solutions Limited
Sd/-
Kavita Rani
Place: New Delhi
Date: September 26, 2026
Company Secretary and Compliance Officer

शाला का पता: हिन्दुस्तान टाईम्स हाउस, द्वितीय तल, 25-अशोक मार्ग, लखनऊ-226001 फोन : 0522-4272777, 6673726, फैक्स: 0522-2205106
CIN : L65920MH1994PLC080618 वेबसाइट : www.hdfcbank.com

क्र.सं.	कर्मचारी/बंधककर्ता/गारुटर के नाम/ऋण खाता संख्या	बकाया राशि	मांग सूचना की तिथि कबई की तिथि	अवसल सम्पत्ति का विवरण
1	(1) बलदेव सिंह पुत्र देश राज (कर्जदार/बंधककर्ता)	रु. 10,18,628.00	21.04.2026	कैथल जिले की कलायत तहसील के चुसाला गाँव में स्थित 499 वर्ग गज जमीन और उस पर बनी या बनने वाली आवासीय सम्पत्ति। इसकी जीपीएस लोकेशन एड्रेस 29.48 और देशांतर 76.24 है। यह सम्पत्ति 16.5 सरता या 499 वर्ग गज जमीन में फैली है, जो खेजट नंबर 132 और खतौनी नंबर 218 के तहत आने वाली कुल 2 कनाल 4 सरता जमीन का 3/8 हिस्सा है।। खसरा नंबर 284(2-4) वाली यह जमीन चुसाला गाँव, कलायत तहसील, जिला कैथल में स्थित है। इसकी पूरी जानकारी और विवरण उस ट्रांसफर डीड (वांशिका नंबर 2226/1, तारीख 16-03-2017) में दिया गया है, जिसे जेएसआर कलायत के कार्यालय में बलदेव पुत्र देश राज के नाम रजिस्टर्ड किया गया था।
	(2) श्रीमती सीमा गनी पत्नी बलदेव सिंह (सह-कर्जदार)	रु. 10,18,628.00	21.09.2026	
	(3) गोपाल पुत्र देश राज (सह-कर्जदार)	रु. 10,18,628.00	21.09.2026	
	(4) मीना पत्नी रोशन लाल (सह-कर्जदार)	रु. 10,18,628.00	21.09.2026	
	पता चुसाला कैथल, हरियाणा - 136117 (लैन नंबर LSLAPKTH0002056)	रु. 10,18,628.00	21.09.2026	

अधिकृत अधिकारी
सिीएफएम एसेट रिकंस्ट्रक्शन प्राइवेट लिमिटेड
(सिीएफएमआरसी ट्राट-206 के ट्राट्टी की क्षमता में कार्यरत)

दिनांक: 27.09.2026
स्थान: बरेली

पंजीकृत कार्यालय : एचडीएफसी बैंक हाउस, सेनापति बपत मार्ग, लोवर पर्स (पश्चिम) मुम्बई-400 020

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HOLDS FULL PANEL MEETING

'Unmapped' voters need not attend hearings: EC

Form 6 to revert to original, without a separate SIR insert

DAMINI NATH
New Delhi, September 26

IN ITS FIRST meeting since *The Indian Express* reported on the deep divide within the Election Commission over the past 10 months, the poll panel on Saturday sought to address several concerns raised by its two commissioners Sukhbir Singh Sandhu and Vivek Joshi. Electors who were issued notices for “logical discrepancies” and for being “unmapped” in the ongoing Special Intensive Revision (SIR) of electoral rolls will not be required to attend hearings to establish their eligibility, a statement issued by the ECI said. “Unmapped” voters are those whose names did not figure in the rolls of the previous intensive revision.

In its statement, the Commission also said that a declaration that was added without amendment to the voter enrolment form or Form 6, would go back to the original after the SIR. *The Indian Express* had reported that the two ECs had

said this addition was “illegal, unauthorised” and called for its removal so that young, first-time voters are not harassed.

Responding to some specific concerns, the EC said agendas would be circulated in advance for all commission meetings and minutes issued. The Annual Performance Appraisal Reports of officers would be completed within the stipulated time frame, and that the commission’s approval will be taken for foreign trips of the officers. Further, in its statement, the EC said, “All directions issued by the Commissioners to the officers of the Commission shall be meticulously complied with.”

The Commission, comprising Chief Election Commissioner Gyanesh Kumar, and ECs Sandhu and Joshi, held a meeting at 3pm on Saturday, the EC statement said. It underlined that the press note had the “approval of the full Commission” and released a photo of the three-member EC at the meeting. The exemption from in-person hearings will be a relief to the lakhs of electors. “In case of any person to whom notice has been issued during the ongoing SIR, for being unmapped and logical discrepancies, BLOs will visit the homes



Chief Election Commissioner Gyanesh Kumar and Election Commissioners Sukhbir Singh Sandhu (left) and Vivek Joshi (right) at the meeting in New Delhi, on Saturday

Revised schedules for Delhi, Maharashtra

The ECI has announced a revised schedule for the SIR of electoral rolls for both the National Capital Territory of Delhi and Maharashtra, according to official orders released on Saturday. The window for

Delhi NCR will now conclude on October 30, 2026, and for Maharashtra on October 12, 2026. Final list publication will take place on December 4 and November 16, 2026 respectively. —ANI

of such persons for collection of documents and thereafter upload them on the ECINet, as decided by the ERO. Such per-

sons need not be called for hearing to ERO/AERO office. Only in exceptional circumstances, as decided by the ERO, the hearing

will be held preferably online. Any adult member of the family can be authorized by the elector to attend the hearing on their behalf, if required,” the EC announced.

The EC also clarified that the Form 6 for new voter enrolment, would revert to the original one as per the Registration of Electors Rules, 1960. While a separate declaration form was created by the EC for the SIR, the declaration was inserted within the online version of the Form 6, which can only be amended by the Law Ministry. The two

Election Commissioners had raised concerns with the same.

“The declaration attached to Form 6 for SIR has been upheld by the Hon’ble Supreme Court. For non-SIR period, the Forms applicable as per Rules (the Registration of Electors Rules 1960) will be used,” the EC said in its statement. The EC on Saturday announced, “Field officers have role-based access to the ECINet system as per their statutory powers. A Committee headed by Sr. Deputy Election Commissioner (DEC) and including an independent expert from IIT/IIT will review the ECINet to double-check that it complies with the provisions of the Acts and Rules and submit report to the Commission,” it said.

According to the statement, various upgradations of the portal have already been made based on the inputs from State CEOs in the past few months. “In case, any further flexibility is required by the field officers, that will be made operational. Henceforth, all the new initiatives about IT modules and portals will be discussed in the Committee of Officers (COO) before approval by the Commission,” it said.

The EC clarified that the letters written by the two ECs to

Cabinet Secretary TV Somanathan were in relation to the conduct of an officer. “The letter to Cabinet Secretary was not related to any policy matter of the Commission or IT division but related to the working of an officer on deputation to ECI. The work re-distribution orders issued by the concerned officer were not actually implemented after the orders of the two Commissioners and the oversight over the IT division by the DEC was never actually withdrawn,” the EC statement read.

With regard to the ongoing SIR, which has been completed in 20 states/UTs so far, the EC said: “Any person whose name has got left out during SIR or thereafter, and any person including young/first-time voter, may apply to the concerned ERO, for inclusion of their names in the electoral rolls under the process of continuous updation. CEOs have been directed to facilitate the same. The CEOs, DEOs, EROs will immediately launch a special drive for enrolment of these electors.”

Regarding the 97 Goa electors who had been deleted from the final roll, 81 of them had already filled the Form 6.

INDIA bloc to meet Sept 30 to chalk new plan: Mamata

PRESS TRUST OF INDIA
Kolkata, September 26

FORMER WEST BENGAL chief minister Mamata Banerjee on Saturday renewed her call for opposition unity, stating that an INDIA bloc meeting is likely to be held in Delhi to discuss Election Commission-related issues and chart out the opposition’s next course of action. Addressing a rally at Serampore in Hooghly district, the Mamata All India Trinamool Congress chief said she sent a message to Congress leader Rahul Gandhi, telling him that the opposition parties must sit together and coordinate their response to the controversy surrounding the functioning of the EC and the SIR exercise. “I sent a message to Rahul Gandhi, and told him that we must sit together. A meeting of the INDIA bloc will most likely be held in Delhi’s Constitution Club on September 30,” she added.

The proposed meeting is expected to focus on the EC, the Special Intensive Revision of electoral rolls and the Chief Election Commissioner Gyanesh Kumar, amid nationwide protests against the poll panel and official.

Even GST 2.0 failed to fuel revival of entry hatchbacks

BUT THE POST-GST 2.0 growth numbers only confirm that the decade-long decline of the entry hatchback isn’t a tax problem, but a fundamental change in consumer behaviour and purchasing power. “We have a very interesting situation where sales of smaller cars are growing at a slow rate compared to mid and larger vehicles,” Madan Sabnavis, chief economist at Bank of Baroda, told *FE*.

“One reason is a definite preference shift towards larger vehicles, which reflects overall purchasing power. People in lower-income groups normally go for entry-level cars, whereas larger vehicles are bought by higher-income individuals who also have better access to credit. It

comes down to affordability and changing consumer preference.” While GST 2.0 succeeded in expanding the overall market size, one year of data comprehensively proves that the classic sub-₹5 lakh Indian hatchback is no longer the country’s default mobility option, and the country is no longer going to see the same cars despite lower taxes and affordability.

FROM THE FRONT PAGE

India can reach 10% growth: FM

SHE URGED INVESTORS backing these startups to consider taking them public. “Listing brings its own advantages,” she said, adding that founders in the space should be freed from worrying about making money.

She said India can achieve economic growth of more than 10%, but stressed that sustaining a faster pace will require technology and startup-led innovation to move beyond the technology sector and into traditional parts of the economy. “It is possible to reach 10-plus growth. And I’m not just saying it to pep you all up,” she said.

Sitharaman said startups, which have grown rapidly since 2014, could in the next couple of years contribute as much to the economy as traditional industries. “India’s transformation has been driven by sustained efforts to clean up institutions, restore confidence, and open sectors to private participation, while creating policies that enable young people, entrepreneurs, and innovators to contribute to growth,” she said. Sitharaman cited the space sector as a ‘strong example’, with Indian startups now designing and building satellites and undertaking space missions. Sitharaman said the next phase of growth would depend on such innovations reaching sectors with large productivity gaps.

In agriculture, she cited drones and aerial geospatial instruments for precision

mapping of land parcels, as well as technology aimed at improving harvesting and land preparation. She also referred to pilot testing of point-of-sale machines in fertiliser distribution. Such systems can record details of the farmer, land and crop and provide information on the quantity of fertiliser that may be sufficient based on the crop, soil and irrigation available. “The sooner these technologies reach these sectors, the better it is for India,” she said, adding that optimal use of resources would contribute to growth.

Sitharaman attributed India’s economic transformation over the past decade to a combination of policy changes, institutional reforms and opening up sectors to private participation. She said the government had focused on restoring confidence in banks and institutions, cleaning up stressed assets and consulting stakeholders before changing policies. She cited the government’s public sector enterprises policy as an example of this approach, saying private participation had subsequently been opened up even in strategic sectors where it had previously been restricted. The minister also said the country needed to overcome excessive scepticism about its economic prospects. “We have too many naysayers,” she said, arguing that a more positive environment was necessary for India to accelerate growth.

India’s tourism boom has a foreign visitor gap



AMONG BRICS NATIONS, the China numbers are the most skewed. India recorded only 38,960 Chinese arrivals in 2024, compared with 258,000 Indian departures to China. Of the Indian departures, 50.43% were classified as leisure and 40.71% as business and professional travel. Among Chinese arrivals into India, however, only 1.19% were classified as leisure, while 41.39% were business and professional. The China corridor also remains significantly below its pre-pandemic level. Chinese arrivals to India stood at 339,000 in 2019, falling to 30,585 in 2023 before recovering to 38,960 in 2024. An exception is Russia, which sent 160,000 visitors to India in 2024, compared with 92,902 Indian departures to Russia. Nearly 77.48% of Russian arrivals were classified as leisure, holiday or recreation, making it one of the bloc’s strongest leisure inbound markets. South Africa recorded 44,168 arrivals into India, against 72,053 Indian departures. Leisure accounted for 60.26% of South African arrivals, while business and professional travel made up 18.30%. Globally, the US remained India’s largest source market, with 1.81 million arrivals, followed by the UK (1.07 million), Australia (540,000), and Canada (530,000). On the outbound side, the UAE was the top destination for Indian departures at 7.79 million, followed by Saudi Arabia (3.42 million), Thailand (1.91 million), Singapore (1.53 million) and the US (1.53 million).

The gap is also visible in the nature of travel. Leisure accounted for 39% of

inbound tourism in 2025, while it made up 43.5% of Indian outbound travel. Indian diaspora travel accounted for another 33% of inbound arrivals and 34.1% of outbound departures, while business travel accounted for 12% and 14.6%, respectively. For south-east Asia and middle-east, 92.93% of Indian departures to Thailand, 91.60% to Vietnam and 91.46% to Indonesia were for leisure, while Malaysia recorded 78.49% leisure travel. The Gulf markets are more heavily influenced by diaspora and pilgrimage travel: 52.74% of Indian departures to the UAE were classified under Indian diaspora and 34.73% of departures to Saudi Arabia under pilgrimage. The industry believes the imbalance is partly a consequence of how aggressively destinations market themselves to Indian travellers. “BRICS countries are actively promoting themselves in the Indian market. They hold travel marts, conduct familiarisation trips for Indian tour operators and travel agents, undertake consumer-facing promotions and, in many cases, have simplified visa procedures and made travel easier,” said Rajiv Mehra, general secretary, Federation of Associations in

Indian Tourism & Hospitality (FAITH). “Unfortunately, we have not matched this effort in the BRICS markets to the extent that we should,” he said. Visa facilitation is another area where India needs to do better. India’s e-Visa facility, introduced in 2014 for nationals of 43 countries, was restored to 156 countries in 2022 and extended to 166 countries in 2023. It is now available to nationals of 172 countries. However, the expansion of e-Visas has not necessarily meant a frictionless experience for travellers.

For Hemant Joshi, CEO, Atithi Foundation, a tourism policy thinktank, the larger question is how to make the entire journey easier once a traveller decides to visit India. “Connectivity and ease of travel will be critical to unlocking the next phase of India’s tourism growth, particularly beyond the major gateways and established destinations,” he said.

Rikant Pittie, CEO and co-founder, EaseMyTrip, says the company has seen inbound bookings increase by around 20% over the past year, he said. “The nature of demand differs across these markets, but what is interesting is the growing diversity of travellers coming to India,” Pittie says.

India-US deal 90% done: State Dept official

PRIME MINISTER NARENDRA Modi is expected to visit the US for the G20 Summit being hosted by the US in Florida in December. The official said, “There’s just a lot happening in the relationship.”

Responding to a question on the India-Middle East-Europe Economic Corridor (IMEC), the person said, “It’s absolutely a huge priority” of the United States and India.” The official added that the corridor met with road bumps because of happenings in the Middle East, but stability in the region can put things back on track. “I think when things can stabilise, you’re really going to see IMEC take off,” the official said. — PTI

**GOVERNMENT OF TAMIL NADU**
PROJECT DEVELOPMENT GRANT FUND (PDGF)
INVITATION FOR PROPOSAL (IFP)
Consulting services
Ref: PDGF/GoTN/Busstand/Thanjavur&Thoothukudi/2026
PDGF/GoTN/Parks/Pudukottai/2026

1. Project Development Grant Fund (PDGF) intends to appoint a firm to provide the following consulting services as detailed in the table below:

S#	Description of Services	Estimated Value incl. GST in Rs.	EMD in Rs.	e-Tender Submission last date	e-Tender Opening date
1	Preparation of Detailed Feasibility Report and Providing Transaction Advisory services for Development of commercial complex for Thanjavur City Municipal Corporation on PPP mode & Preparation of Detailed Feasibility Report and Providing Transaction Advisory services for Redevelopment of old Bus stand at Polpettai for Thoothukudi City Municipal Corporation on PPP mode	50,00,000/-	50,000/-	15-10-2026 upto 11.00 hrs.	15-10-2026 after 12.30 hrs.
2	Preparation of Conceptual Master Plan, Detailed Project Report and Bid documents for Establishment of Green space and Parks for Pudukottai City Municipal Corporation	35,00,000/-	35,000/-	16-10-2026 upto 11.00 hrs.	16-10-2026 after 12.30 hrs.

2. The assignment is open to all eligible firms. The Request for Proposals (RFP) may be downloaded and used free of cost from the website viz. <https://tntenders.gov.in> Proposals complete in all aspects must be submitted online through the Tamil Nadu e-tender website, as specified in the RFP.

3. A pre-proposal conference will be held for S# 1 on 01.10.2026 at 11.00 am and S# 2 on 01.10.2026 at 12 noon in the office of TNUIFSL, to clarify queries, if any as stated in the RFP.

4. Any Clarifications, Minutes of Pre-proposal meeting, Extension of time and Addendum & Corrigendum issued will be uploaded only in the Tamil Nadu e-tender website. Other details are available in the RFP.

Managing Director,
TNUIFSL Fund Manager of PDGF

DIPR/2951/TENDER/2026

**R SYSTEMS INTERNATIONAL LIMITED**
[Corporate Identity Number : L74899DL1993PLC053579]
Registered Office: GF-1-A, 6, Devika Tower, Nehru Place, New Delhi - 110019
Corporate Office: 3rd Floor, Tower No. 1, IT/ITES SEZ of Artha Infotech Pvt. Ltd, Plot No. 21, Sector TechZone-IV, Greater Noida West, Gautam Buddha Nagar, Uttar Pradesh - 201306, India
Phone: +91-120-4303500 | Email: rsystems.india@rsystems.com | Website: www.rsystems.com

COMMUNICATION TO SHAREHOLDERS REGARDING DEDUCTION OF TAX AT SOURCE ON DIVIDEND AND RECORD DATE INTIMATION

Notice is hereby given that the Board of Directors of R Systems International Limited ("R Systems"/ "Company") at its meeting held on Friday, September 25, 2026, has declared a Second Interim Dividend of Rs. 8/- per equity share of face value of Re. 1/- each for the financial year ending on December 31, 2026. The record date for the purpose of determining the entitlement of the shareholders for the Second Interim Dividend 2026 is Thursday, October 01, 2026. The said Interim Dividend will be paid on or before October 24, 2026.

Pursuant to the provisions of the Income-tax Act, 2025 (the "Act") and the Rules framed thereunder, as amended, dividend paid or distributed shall be taxable in the hands of the shareholders and the Company is required to deduct tax at source ("TDS") at the time of making the payment of said dividend. TDS rate may vary depending on the residential status of the shareholder(s) and the documents submitted to the Company in accordance with the provisions of the Act.

Requisite documents and details to be submitted by the shareholders for exemption/ application of lower rates from TDS for various categories of shareholders, are available on the website of the Company at <https://www.rsystems.com/communication-on-tax-deduction/>. Shareholders are requested to upload the required documents with MUGF Intime India Private Limited (Formerly known as Link Intime India Private Limited), the Registrar and Share Transfer Agent ("RTA") of the Company at <https://web.in.mgms.mugf.com/formsreg/submission-of-Form-121-41.html> latest by Thursday, October 01, 2026. Any communication on the tax determination/ deduction received post October 01, 2026, shall not be considered. In this regard, an email communication has also been sent to all shareholders whose email addresses are registered with the Company or the depositories. The same is available on the Company's website at www.rsystems.com and on the websites of the stock exchanges where the Company's equity shares are listed, i.e., National Stock Exchange of India Limited at www.nseindia.com and BSE Limited at www.bseindia.com.

For R Systems International Limited

Gurpreet Singh
(Company Secretary & Compliance Officer)

Date : September 26, 2026
Place : Greater Noida, (U.P.)

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
TECHNOFAB ENGINEERING LIMITED
OPERATING IN THE ENGINEERING AND CONSTRUCTION COMPANY, SERVING THE POWER, INDUSTRIAL AND INFRASTRUCTURE SECTORS IN INDIA AND OUTSIDE INDIA
(Under Regulation 36(A) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	Relevant particulars	Details
1	Name of the corporate debtor along with PAN and CIN	Technofab Engineering Limited PAN: AAAGT3829R CIN: LT4210011971PLC065712
2	Address of registered office	913, Hemkunt Chambers 89, Nehru Place, New Delhi, South Delhi-110019
3	URL of website	-
4	Place where majority of fixed assets are located	Plot No. 5, Pocket C, Sector-27C, Mathura Road, Faridabad-121003, Haryana
5	Installed capacity of main products/services	Not applicable, considering the Corporate Debtor is engaged primarily in engineering, procurement and construction services. The Corporate Debtor has approximately 8 ongoing projects, subject to verification.
6	Quantity and value of main products/ services sold in last financial year	As per the last available financial statement for Financial year 2024-25, Quantity-NA, Revenue – Rs 18.42 crore
7	Number of employees/workmen	10 employees on roll along with other contractual employees
8	Further details, including last available financial statements (with schedules) for two years and list of creditors	The last audited financial statement is available for FY 2024-25. Kindly mail us at cap.technofabengineeringindia@gmail.com for the same
9	Eligibility for resolution applicants under section 25(2)(b) of the Code	Available at cap.technofabengineeringindia@gmail.com
10	Last date for receipt of expression of interest	12th October 2026
11	Date of issue of provisional list of prospective resolution applicants	16th October 2026
12	Last date for submission of objections to provisional list	21st October 2026
13	Date of issue of final list of prospective resolution applicants	24th October 2026
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans	24th November 2026
15	Last date for submission of resolution plans	24th November 2026
16	Process email ID to submit Expression of Interest	cap.technofabengineeringindia@gmail.com
17	Registration status of the corporate debtor as per the Code	Not registered as an MSME

*The above timelines are subject to approval of extension of CIRP period by NCLT.

Sd/-
IRR Insolvency Professionals Private Limited
Resolution Professional
For Technofab Engineering Limited
IBBI Reg. No IBBI/RPE-0001/PA-1/2025-26/50096
AFA Valid till 30.06.2027

Date: 27th September 2026
Place: New Delhi
Registered address: 6772/2, Dev Nagar, Karol Bagh, New Delhi - 110005

epaper.financialexpress.com

Lucknow

● HOLDS FULL PANEL MEETING

'Unmapped' voters need not attend hearings: EC

Form 6 to revert to original, without a separate SIR insert

DAMINI NATH
New Delhi, September 26

IN ITS FIRST meeting since *The Indian Express* reported on the deep divide within the Election Commission over the past 10 months, the poll panel on Saturday sought to address several concerns raised by its two commissioners Sukhbir Singh Sandhu and Vivek Joshi.

Electors who were issued notices for "logical discrepancies" and for being "unmapped" in the ongoing Special Intensive Revision (SIR) of electoral rolls will not be required to attend hearings to establish their eligibility, a statement issued by the EC said. "Unmapped" voters are those whose names did not figure in the rolls of the previous intensive revision.

In its statement, the Commission also said that a declaration that was added without amendment to the voter enrolment form or Form 6, would go back to the original after the SIR. *The Indian Express* had reported that the two ECs had

said this addition was "illegal, unauthorised" and called for its removal so that young, first-time voters are not harassed.

Responding to some specific concerns, the EC said agendas would be circulated in advance for all commission meetings and minutes issued. The Annual Performance Appraisal Reports of officers would be completed within the stipulated time frame, and that the commission's approval will be taken for foreign trips of the officers. Further, in its statement, the EC said, "All directions issued by the Commissioners to the officers of the Commission shall be meticulously complied with."

The Commission, comprising Chief Election Commissioner Gyanesh Kumar, and ECs Sandhu and Joshi, held a meeting at 3pm on Saturday, the EC statement said. It underlined that the press note had the "approval of the full Commission" and released a photo of the three-member EC at the meeting. The exemption from in-person hearings will be a relief to the lakhs of electors. "In case of any person to whom notice has been issued during the ongoing SIR, for being unmapped and logical discrepancies, BLOs will visit the homes



Chief Election Commissioner Gyanesh Kumar and Election Commissioners Sukhbir Singh Sandhu (left) and Vivek Joshi (right) at the meeting in New Delhi, on Saturday

Revised schedules for Delhi, Maharashtra

The ECI has announced a revised schedule for the SIR of electoral rolls for both the National Capital Territory of Delhi and Maharashtra, according to official orders released on Saturday. The window for

Delhi NCR will now conclude on October 30, 2026, and for Maharashtra on October 12, 2026. Final list publication will take place on December 4 and November 16, 2026 respectively.

—ANI

will be held preferably online. Any adult member of the family can be authorized by the elector to attend the hearing on their behalf, if required," the EC announced.

The EC also clarified that the Form 6 for new voter enrolment, would revert to the original one as per the Registration of Electors Rules, 1960. While a separate declaration form was created by the EC for the SIR, the declaration was inserted within the online version of the Form 6, which can only be amended by the Law Ministry. The two

Election Commissioners had raised concerns with the same.

"The declaration attached to Form 6 for SIR has been upheld by the Hon'ble Supreme Court. For non-SIR period, the Forms applicable as per Rules (the Registration of Electors Rules 1960) will be used," the EC said in its statement. The EC on Saturday announced, "Field officers have role-based access to the ECINET system as per their statutory powers. A Committee headed by Sr. Deputy Election Commissioner (DEC) and including an independent expert from IIT/IIT will review the ECINET to double-check that it complies with the provisions of the Acts and Rules and submit report to the Commission," it said.

According to the statement, various upgradations of the portal have already been made based on the inputs from State CEOs in the past few months. "In case, any further flexibility is required by the field officers, that will be made operational. Henceforth, all the new initiatives about IT modules and portals will be discussed in the Committee of Officers (COO) before approval by the Commission," it said.

The EC clarified that the letters written by the two ECs to

Cabinet Secretary TV Somanathan were in relation to the conduct of an officer. "The letter to Cabinet Secretary was not related to any policy matter of the Commission or IT division but related to the working of an officer on deputation to ECI. The work re-distribution orders issued by the concerned officer were not actually implemented after the orders of the two Commissioners and the oversight over the IT division by the DEC was never actually withdrawn," the EC statement read.

With regard to the ongoing SIR, which has been completed in 20 states/UTs so far, the EC said: "Any person whose name has got left out during SIR or thereafter, and any person including young/first-time voter, may apply to the concerned ERO, for inclusion of their names in the electoral rolls under the process of continuous updation. CEOs have been directed to facilitate the same. The CEOs, DEOs, EROs will immediately launch a special drive for enrolment of these electors."

Regarding the 97 Goa electors who had been deleted from the final roll, 81 of them had already filled the Form 6.

INDIA bloc to meet Sept 30 to chalk new plan: Mamata

PRESS TRUST OF INDIA
Kolkata, September 26

FORMER WEST BENGAL chief minister Mamata Banerjee on Saturday renewed her call for opposition unity, stating that an INDIA bloc meeting is likely to be held in Delhi to discuss Election Commission-related issues and chart out the opposition's next course of action. Addressing a rally at Serampore in Hooghly district, the Mamata All India Trinamool Congress chief said she sent a message to Congress leader Rahul Gandhi, telling him that the opposition parties must sit together and coordinate their response to the controversy surrounding the functioning of the EC and the SIR exercise. "I sent a message to Rahul Gandhi, and told him that we must sit together. A meeting of the INDIA bloc will most likely be held in Delhi's Constitution Club on September 30," she added.

The proposed meeting is expected to focus on the EC, the Special Intensive Revision of electoral rolls and the Chief Election Commissioner Gyanesh Kumar, amid nationwide protests against the poll panel and official.

Even GST 2.0 failed to fuel revival of entry hatchbacks

BUT THE POST-GST 2.0 growth numbers only confirm that the decade-long decline of the entry hatchback isn't a tax problem, but a fundamental change in consumer behaviour and purchasing power. "We have a very interesting situation where sales of smaller cars are growing at a slow rate compared to mid and larger vehicles," Madan Sabnavis, chief economist at Bank of Baroda, told FE.

"One reason is a definite preference shift towards larger vehicles, which reflects overall purchasing power. People in lower-income groups normally go for entry-level cars, whereas larger vehicles are bought by higher-income individuals who also have better access to credit. It

comes down to affordability and changing consumer preference." While GST 2.0 succeeded in expanding the overall market size, one year of data comprehensively proves that the classic sub-₹5 lakh Indian hatchback is no longer the country's default mobility option, and the country is no longer going to see the same cars despite lower taxes and affordability.



**GOVERNMENT OF TAMIL NADU**
PROJECT DEVELOPMENT GRANT FUND (PDGF)
INVITATION FOR PROPOSAL (IFP)
Consulting services
Ref: PDGF/GoTN/Busstand/Thanjavur&Thoothukudi/2026
PDGF/GoTN/Parks/Pudukottai/2026

1. Project Development Grant Fund (PDGF) intends to appoint a firm to provide the following consulting services as detailed in the table below:

S#	Description of Services	Estimated Value incl. GST in Rs.	EMD in Rs.	e-Tender Submission last date	e-Tender Opening date
1	Preparation of Detailed Feasibility Report and Providing Transaction Advisory services for Development of commercial complex for Thanjavur City Municipal Corporation on PPP mode & Preparation of Detailed Feasibility Report and Providing Transaction Advisory services for Redevelopment of old Bus stand at Polpettai for Thoothukudi City Municipal Corporation on PPP mode	50,00,000/-	50,000/-	15-10-2026 upto 11.00 hrs.	15-10-2026 after 12.30 hrs.
2	Preparation of Conceptual Master Plan, Detailed Project Report and Bid documents for Establishment of Green space and Parks for Pudukottai City Municipal Corporation	35,00,000/-	35,000/-	16-10-2026 upto 11.00 hrs.	16-10-2026 after 12.30 hrs.

2. The assignment is open to all eligible firms. The Request for Proposals (RFP) may be downloaded and used free of cost from the website viz. <https://intenders.gov.in> Proposals complete in all aspects must be submitted online through the Tamil Nadu e-tender website, as specified in the RFP.

3. A pre-proposal conference will be held for **S# 1** on **01.10.2026 at 11.00 am** and **S# 2** on **01.10.2026 at 12 noon** in the office of TNUIFSL, to clarify queries, if any as stated in the RFP.

4. Any Clarifications, Minutes of Pre-proposal meeting, Extension of time and Addendum & Corrigendum issued will be uploaded only in the Tamil Nadu e-tender website. Other details are available in the RFP.

Managing Director,
TNUIFSL Fund Manager of PDGF

DIPR/2951/TENDER/2026

**R SYSTEMS INTERNATIONAL LIMITED**
[Corporate Identity Number : L74899DL1993PLC053579]
Registered Office: GF-1A, 6, Devika Tower, Nehru Place, New Delhi - 110019
Corporate Office: 3rd Floor, Tower No. 1, IT/ITES SEZ of Artha Infratech Pvt. Ltd, Plot No. 21, Sector TechZone-IV, Greater Noida West, Gautam Buddha Nagar, Uttar Pradesh - 201306, India
Phone: +91-120-4303500 | Email: rsystems.india@rsystems.com | Website: www.rsystems.com

COMMUNICATION TO SHAREHOLDERS REGARDING DEDUCTION OF TAX AT SOURCE ON DIVIDEND AND RECORD DATE INTIMATION

Notice is hereby given that the Board of Directors of R Systems International Limited ("R Systems"/ "Company") at its meeting held on Friday, September 25, 2026, has declared a Second Interim Dividend of Rs. 8/- per equity share of face value of Re. 1/- each for the financial year ending on December 31, 2026. The record date for the purpose of determining the entitlement of the shareholders for the Second Interim Dividend 2026 is Thursday, October 01, 2026. The said Interim Dividend will be paid on or before October 24, 2026.

Pursuant to the provisions of the Income-tax Act, 2025 (the "Act") and the Rules framed thereunder, as amended, dividend paid or distributed shall be taxable in the hands of the shareholders and the Company is required to deduct tax at source ("TDS") at the time of making the payment of said dividend. TDS rate may vary depending on the residential status of the shareholder(s) and the documents submitted to the Company in accordance with the provisions of the Act.

Requisite documents and details to be submitted by the shareholders for exemption/ application of lower rates from TDS for various categories of shareholders, are available on the website of the Company at <https://www.rsystems.com/communication-on-tax-deduction/>. Shareholders are requested to upload the required documents with MUGF Intime India Private Limited (Formerly known as Link Intime India Private Limited), the Registrar and Share Transfer Agent ("RTA") of the Company at <https://web.in.mgms.mugf.com/formsreg/submission-of-Form-121-41.html> latest by Thursday, October 01, 2026. Any communication on the tax determination/ deduction received post October 01, 2026, shall not be considered. In this regard, an email communication has also been sent to all shareholders whose email addresses are registered with the Company or the depositories. The same is available on the Company's website at www.rsystems.com and on the websites of the stock exchanges where the Company's equity shares are listed, i.e., National Stock Exchange of India Limited at www.nseindia.com and BSE Limited at www.bseindia.com.

For R Systems International Limited
Gurpreet Singh
Date : September 26, 2026
Place : Greater Noida, (U.P.)
(Company Secretary & Compliance Officer)

FROM THE FRONT PAGE

India can reach 10% growth: FM

SHE URGED INVESTORS backing these startups to consider taking them public. "Listing brings its own advantages," she said, adding that founders in the space should be freed from worrying about making money.

She said India can achieve economic growth of more than 10%, but stressed that sustaining a faster pace will require technology and startup-led innovation to move beyond the technology sector and into traditional parts of the economy. "It is possible to reach 10-plus growth. And I'm not just saying it to pep you all up," she said.

Sitharaman said startups, which have grown rapidly since 2014, could in the next couple of years contribute as much to the economy as traditional industries. "India's transformation has been driven by sustained efforts to clean up institutions, restore confidence, and open sectors to private participation, while creating policies that enable young people, entrepreneurs, and innovators to contribute to growth," she said. Sitharaman cited the space sector as a 'strong example', with Indian startups now designing and building satellites and undertaking space missions. Sitharaman said the next phase of growth would depend on such innovations reaching sectors with large productivity gaps.

In agriculture, she cited drones and aerial geospatial instruments for precision

mapping of land parcels, as well as technology aimed at improving harvesting and land preparation. She also referred to pilot testing of point-of-sale machines in fertiliser distribution. Such systems can record details of the farmer, land and crop and provide information on the quantity of fertiliser that may be sufficient based on the crop, soil and irrigation available. "The sooner these technologies reach these sectors, the better it is for India," she said, adding that optimal use of resources would contribute to growth.

Sitharaman attributed India's economic transformation over the past decade to a combination of policy changes, institutional reforms and opening up sectors to private participation. She said the government had focused on restoring confidence in banks and institutions, cleaning up stressed assets and consulting stakeholders before changing policies. She cited the government's public sector enterprises policy as an example of this approach, saying private participation had subsequently been opened up even in strategic sectors where it had previously been restricted. The minister also said the country needed to overcome excessive scepticism about its economic prospects. "We have too many naysayers," she said, arguing that a more positive environment was necessary for India to accelerate growth.

India's tourism boom has a foreign visitor gap

AMONG BRICS NATIONS, the China numbers are the most skewed. India recorded only 38,960 Chinese arrivals in 2024, compared with 258,000 Indian departures to China. Of the Indian departures, 50.43% were classified as leisure and 40.71% as business and professional travel. Among Chinese arrivals into India, however, only 1.19% were classified as leisure, while 41.39% were business and professional. The China corridor also remains significantly below its pre-pandemic level. Chinese arrivals to India stood at 339,000 in 2019, falling to 30,585 in 2023 before recovering to 38,960 in 2024. An exception is Russia, which sent 160,000 visitors to India in 2024, compared with 92,902 Indian departures to Russia. Nearly 77.48% of Russian arrivals were classified as leisure, holiday or recreation, making it one of the bloc's strongest leisure inbound markets. South Africa recorded 44,168 arrivals into India, against 72,053 Indian departures. Leisure accounted for 60.26% of South African arrivals, while business and professional travel made up 18.30%. Globally, the US remained India's largest source market, with 1.81 million arrivals, followed by the UK (1.07 million), Australia (540,000), and Canada (530,000). On the outbound side, the UAE was the top destination for Indian departures at 7.79 million, followed by Saudi Arabia (3.42 million), Thailand (1.91 million), Singapore (1.53 million) and the US (1.53 million).

The gap is also visible in the nature of travel. Leisure accounted for 39% of



inbound tourism in 2025, while it made up 43.5% of Indian outbound travel. Indian diaspora travel accounted for another 33% of inbound arrivals and 34.1% of outbound departures, while business travel accounted for 12% and 14.6%, respectively. For south-east Asia and middle-east, 92.93% of Indian departures to Thailand, 91.60% to Vietnam and 91.46% to Indonesia were for leisure, while Malaysia recorded 78.49% leisure travel. The Gulf markets are more heavily influenced by diaspora and pilgrimage travel: 52.74% of Indian departures to the UAE were classified under Indian diaspora and 34.73% of departures to Saudi Arabia under pilgrimage. The industry believes the imbalance is partly a consequence of how aggressively destinations market themselves to Indian travellers. "BRICS countries are actively promoting themselves in the Indian market. They hold travel marts, conduct familiarisation trips for Indian tour operators and travel agents, undertake consumer-facing promotions and, in many cases, have simplified visa procedures and made travel easier," said Rajiv Mehra, general secretary, Federation of Associations in

Indian Tourism & Hospitality (FAITH). "Unfortunately, we have not matched this effort in the BRICS markets to the extent that we should," he said. Visa facilitation is another area where India needs to do better. India's e-Visa facility, introduced in 2014 for nationals of 43 countries, was restored to 156 countries in 2022 and extended to 166 countries in 2023. It is now available to nationals of 172 countries. However, the expansion of e-Visas has not necessarily meant a frictionless experience for travellers.

For Hemant Joshi, CEO, Atithi Foundation, a tourism policy thinktank, the larger question is how to make the entire journey easier once a traveller decides to visit India. "Connectivity and ease of travel will be critical to unlocking the next phase of India's tourism growth, particularly beyond the major gateways and established destinations," he said.

Rikant Pittie, CEO and co-founder, EaseMyTrip, says the company has seen inbound bookings increase by around 20% over the past year, he said. "The nature of demand differs across these markets, but what is interesting is the growing diversity of travellers coming to India," Pittie says.

China, US agree to \$30-billion tariff cut

THE MOVE ALLOWS more time to work on a potentially bigger trade deal, US Treasury Secretary Scott Bessent had said on Wednesday.

Chinese state news agency Xinhua reported on Saturday. "This historic visit enriched the constructive and stable China-US relationship, upheld the overall stability of bilateral ties, opened a new chapter in China-US relations, and will have a far-reaching impact on world peace and development," Chinese Foreign Minister Wang Yi said in a statement.

On AI, the two sides agreed to hold a dialogue on the technology's risks and benefits, with the next round of discussions set for November, and to set up a communication channel for AI-related incidents. The

Chinese Foreign Ministry also said that Beijing valued Washington's use of the term "super intelligence" in place of "artificial intelligence". The two sides also agreed to support each other in hosting the Asia-Pacific Economic Cooperation leaders' meeting and the Group of 20 summit.

On foreign policy, the leaders agreed that Iran should fulfill its commitment not to develop nuclear weapons, and that no country or entity should impose transit tolls on international waterways. President Donald Trump said that despite a "big talk" this week with Chinese President Xi Jinping, "I would rather not integrate because we're leading by a lot," he said, adding: "When you're leading, you don't open it up to each other".

India-US deal 90% done: State Dept official

PRIME MINISTER NARENDRA Modi is expected to visit the US for the G20 Summit being hosted by the US in Florida in December. The official said, "There's just a lot happening in the relationship."

Responding to a question on the India-Middle East-Europe Economic Corridor (IMEC), the person said, "It's absolutely a huge priority" of the United States and India. "The official added that the corridor met with road bumps because of happenings in the Middle East, but stability in the region can put things back on track. "I think when things can stabilise, you're really going to see IMEC take off," the official said.

— PTI